Eighth Lok Sabha II Session (13/03/1985 to 20/05/1985) LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 13, 1985 Phalguna 22, 1906 (Saka)

No. 12

11 A.M.

1. Oath or Affirmation

Seven members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 2 Telugu
- 2 Urdu
- 1 Bengali
- 1 English
- 1 Hindi

2. Obituary References

The Speaker made references the passing away of Mr. Konstantin Ustinovich Chernenko, General Secretary of the Central Committee of the Soviet Communist Party and Chairman of the Presidium of the Supreme Soviet of the U.S.S.R.; Shri T. Channaiah, Member, Constituent Assembly and Provisional Parliament; Shri Deenbandhu Parmar, Member, Second Lok Sabha and Dr. V. A. Seyid Muhammad, Member, Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.18 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th March, 1985).

SUBHASH C. KASHYAP,

Secretary-General.

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GMGIPMRND-LSI-2385 LS-13-3-85-770.

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, March 14, 1985/Phalguna 23, 1906 (Saka)

No. 13

11 A.M.

1. Oath or Affirmation

Shri N. V. N. Somu made the affirmation in Tamil, signed the Roll of Members and took his seat in the House.

A. Starred Questions

Starred Questions Nos. 21—23, 25, 26, 28—30 and 40 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 1—20 were also laid on the Table today, Lok Sabha having adjourned after obituary references on 13 March, 1985.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 111, 113—149 and 151—210 were laid on the Table

Replies to Unstarred Questions Nos. 1—25, 27—52, 54—104 and 106—110 for 13 March, 1985 were also laid on the Table.

_4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of Proclamation (Hindi and English versions) dated the 8th March, 1985 issued by the President

- under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 25th May, 1984 in relation to the State of Sikkim, published in Notification No. G.S.R. 143(E) in Gazette of India dated the 8th March, 1985, under article 356 (3) of the Constitution.
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
- (i) The Bhopal Gas Leak Disaster (Processing of Claims) Ordinance, 1985 (No. 1 of 1985) promulgated by the President on the 20th February, 1985.
- (ii) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1985 (No. 2 of 1985) promulgated by the President on the 8th March, 1985.
- (3) A copy of the University Grants Commission (Recruitment) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 1201 in Gazette of India dated the 1st December, 1984 under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1983-84 together with Audit Report thereon.
- by the Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1983-84.
 - (5) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1983-84 together with Audit Report thereon.

4.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) Notification No. G.S.R. 830(E) published in Gazette of India dated the 29th December, 1984, approving the Kandla Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1984 appended in the schedule to the Notification.
- (ii) Notification No. G.S.R 831(E) published in Gazette of India dated the 29th December, 1984, approving the Kandla Port Employees (Classification, Control and Appeal) Amendment Regulations, 1984 appended in the schedule to the Notification.
- (7) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XXV—Fifth Session, 1981.
- (ii) Statement No. XIII—Eleventh Session 1983.
- (iii) Statement No. IX—Twelfth Session, 1983
- (iv) Statement No. VII—Thirteenth Session, 1983.
- (v) Statement No. VI—Fourteenth Session, 1983.
- (vi) Statement No. II—Fifteenth Session, 1984.
- (vii) Statement No. I—First Session, 1985. Eighth Lok Sabha

Seventh Lok Sabha (8) A copy of Notification No. G.S.R. 322(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1984 banning the import, sale and manufacture of certain drugs mentioned in the notification issued under section 26A of the Drugs and Cosmetics Act, 1940.

5. Assent to Bills

- (i) Secretary-General laid on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The National Capital Region Planning Board Bill, 1985.
 - (2) The General Insurance Business (Nationalisation)
 Amendment Bill, 1985.
 - (3) The Appropriation Bill, 1985.
 - (4) The Appropriation (No. 2) Bill, 1985.
 - (5) The Appropriation (Railways) Bill, 1985.
 - (6) The Appropriation (Railways) No. 2 Bill, 1985
 - (7) The Punjab Appropriation Bill, 1985.
- (ii) Secretary-General laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Foreign Contribution (Regulation) Amendment Bill, 1985.
 - (2) The Constitution (Fifty-second Amendment) Bill, 1985.
 - (3) The Representation of the People (Amendment) Bill, 1985.
 - (4) The Calcutta Metro Railways (Operation and Maintenance) Temporary Provisions Bill, 1985.
 - (5) The Sugar Undertakings (Taking Over of Management) Amendment Bill, 1985.
 - (6) The Gangtok Municipal Corporation (Amendment) Bill, 1985.
 - (7) The Administrative Tribunals Bill, 1985.

6. The Budget (Railways)-1985-86

Shri Bansi Lal presented a statement of the estimated receipts and expenditure of the Government of India for the year 1985-86 in respect of the Railways.

47. Supplementary Demands for Grants (Railways)—1984-85

Shri Bansi Lal presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1984-85.

8. Supplementary Demands for Grants (General)-1984-85

Shri Vishwanath Pratap Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1984-85.

9. Statement by Minister

The Minister of Railways made a statement regarding the fire accident to 327 UP Nagpur Passenger on Rainandagaon-Dongargarh Section of South Eastern Railway on 23-2-1985.

10. Motions for Election to Committees

(i) Shri Yogendra Makwana moved the following motion:—

"That in pursuance of sub-section (1) (0) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner at the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council, subject to the other provisions of the said Act."

The motion was adopted.

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(ii) Shri Z. R. Ansari moved the following motion:—

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

[Lok Sabha adjourned at 12.57 P.M. and re-assembled at 2.02 P.M.]

11. Calling Attention

Shri Braja Mohan Mohanty called the attention of the Minister of Home Affairs to the recent espionage activities by certain persons and revelation of leakage of Government documents and national secrets in some sensitive Ministries and the steps taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

The Minister of Home Affairs also laid on the Table a list of a persons arrested in connection with the case.

12. Matters under Rule 377

- (1) Shri V. S. Vijayaraghavan raised a matter regarding shortage of black and white roll films resulting in hardship to thousands of photographers in Kerala.
- (2) Smt. Jayanti Patnaik raised a matter regarding need for central assistance for soil conservation schemes in Orissa.
- (3) Shri Mool Chand Daga raised a matter regarding need to exempt the House Rent Allowance paid to Government employees living in their own houses from Income-tax.
- (4) Shri Ram Pyare Panika raised a matter regarding need to ensure remunerative price of paddy to agriculturists in Mirzapur district, Uttar Pradesh.
- (5) Shri Zainul Basher raised a matter regarding need to check the pollution of atmosphere caused by the affluents of the P.V.K. Distillery in Nandganj (Uttar Pradesh).

- (6) Shri Harish Rawat raised a matter regarding need to amend the Forest Act. 1980 for the development of hill areas.
- (7) Shri Satyagopal Mishra raised a matter regarding need to formulate proper sports policy to encourage all the popular games.
- (8) Shri Bhattam Sreeramamurthy raised a matter regarding need for immediate steps to create a free trade zone at Visakhapatnam port.
- (9) Prof. Saif-ud-Din Soz raised a matter regarding need to issue a commemorative stamp in memory of Sheikh. Mohammad Abdullah.
- (10) Dr. A. Kalanidhi raised a matter regarding acute shortage of small denomination coins.
 - (11) Sari Birbal raised a matter regarding sharp fall in the price of mustard seeds.

13. Discussion under Rule 193

Prof. Madhu Dhandavate raised a discussion on the Report of the National Transport Policy Committee, laid on the Table of the House on 12th August, 1980.

The following members took part in the debate:—

- (1) Shri Girdhari Lal Dogra
- (2) Shri Vadde Sobhanadreeswara Rao
- (3) Shri Amal Datta
- (4) Shri Chintamani Panigrahi
- (5) Shri Indrajit Gupta
- (6) Shri Lalit Maken
- (7) Shri K. P. Unnikrishnan
- (8) Shri Priya Ranjan Das Munshi
- (9) Shri Erasu Ayyapu Reddy (Speech Unfinished).

The discussion was not concluded.

14. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Second Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 15th March, 1985)

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 15, 1985 Phalguna 24, 1906 (Saka)

No. 14

11 A.M.

1. Starred Question

Starred Questions Nos. 41—46 and 56 were orally answered. Replies to the remaining questions were laid on the Table.

2 Unstarred Questions

Replies to Unstarred Questions Nos. 211—243, 245—256, 258—271, 273—299, 301—312 and 314—322 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 'Economic Survey', 1984-85 (Hindi and English versions).
- (2) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial undertakings of the Central Government (Public Enterprises Survey) for the year 1983-84 (Volumes I to III).
- (3) A copy of the Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertaking) (Intimation regarding Mortgage, Charge, Lien or other Interest in any property) Rules, 1985 (Hindi and English versions) published

- in Notification No. S.O. 154(E) in Gazette of India dated the 21st February, 1985 under sub-section (3) of section 30 of the Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertaking) Act. 1984.
- (4) A copy of Notification No. G.S.R. 48(E) (Hindi and)
 English versions) published in Gazette of India dated
 the 28th January, 1985 together with an explanatory
 memorandum regarding exemption to Heads of States,
 Heads of Governments and the delegates from Tanzania, Greece, Sweden, Mexico and Argentina for
 Six-Nation Summit on Nuclear Disarmament held in
 New Delhi on the 28th January, 1985 from the
 payment of foreign travel tax, under section 41 of
 the Finance Act, 1979.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944:—
 - (i) The Central Excise (Second Amendment) Rules, 1985, published in Notification No. G.S.R. 63(E) in Gazette of India dated the 1st February, 1985 together with an explanatory note.
 - (ii) The Central Excise (Third Amendment) Rules, 1985 published in Notification No. G.S.R. 118(E) in Gazette of India dated the 28th February, 1985.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:—
 - (i) The Income-tax (Amendment) Rules, 1985 published in Notification No. S.O. 65(F) in Gazette of India dated the 31st January, 1985.
 - (ii) The Income-tax (Second Amendment) Rules, 1985 published in Notification No. S.O. 91(E) in Gazette of India dated the 4th February, 1985.
- (7) A copy of Notification No. G.S.R. 83 (Hindi and English versions) published in Gazette of India dated the

- 26th January, 1985 regarding exemption to property forming part of a trus; wholly for promoting science and technology in India and donations to the Prime Minister's Relief Fund from levy of estate duty, under sub-section (2) of section 33 of the Estate Duty Act, 1953.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) The Customs (Appeals) Amendment Rules, 1985 published in Notification No. G.S.R. 54(E) in Gazette of India dated the 30th January, 1985 together with an explanatory memorandum.
 - (ii) G.S.R. 61(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding exemption to sugar when imported into India from basic customs duty in excess of 35 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (iii) G.S.R. 62(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding exemption to natural raw rubber when imported into India from the basic customs duty in excess of 20 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
 - (iv) G.S.R. 71(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 118-Customs dated the 19th June, 1980 so as to extend the concessional rate of basic customs duty of 25 per cent ad valorem and complete exemption from additional duty in respect of a few more specified capital goods for the electronics industry.

- (v) G.S.R. 85(E) published in Gazette of India dated the 16th February, 1985 together with an explanatory memorandum regarding exemption to polyester filament yarn above 759 deniers when imported into India, from the additional duty of customs in excess of the amount calculated at the rate of Rupees 18.75 per kilogram.
- (vi) G.S.R. 86(E) published in Gazette of India dated the 16th February, 1985 making certain amendment to Notification No. 49-Customs dated the 1st March, 1978.
- (vii) G.S.R. 87(E) published in Gazette of India dated the 16th February, 1985 making certain amendment to Notification No. 49-Customs dated the 1st March, 1984.
- (viii) G.S.R. 88(E) published in Gazette of India dated the 16th February, 1985 making certain amendment to Notification No. 232-Customs dated the 18th August, 1983.
- (ix) G.S.R. 90(E) published in Gazette of India dated the 16th February, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (x) G.S.R. 98(E) published in Gazette of India dated the 21st February, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Australian Dollars into Indian currency or vice-versa.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 82(E) published in Gazette of India dated the 16th February, 1985 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and

- Salt Act, 1944 in regard to the payment of duties of excise on bare copper wires finer than 14 SWG, during the period commencing on the 7th April, 1979 and ending with the 10th June, 1979.
- (ii) G.S.R. 83(E) published in Gazette of India dated the 16th February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 49/83-CE dated the 1st March, 1983.
- (iii) G.S.R. 84(E) published in Gazette of India dated the 16th February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 51|83-CE dated the 1st March, 1983.
- (iv) G.S.R. 106(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 42|84-CE, 45|84-CE 48|84-CE and 49|84-CE all dated the 1st March, 1984.
- (v) G.S.R. 122(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum regarding exemption to master positives, exposed negative, films, dupes and rush prints from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 123(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum extending the validity of Notification No. 177 83-CE dated the 1st July, 1983 upto 28th February, 1986.
- (10) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983-Union Government (Commercial)-Part VI-United India Insurance Company Limited, under article 151(1) of the Constitution.

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the IISCO Ujjain Pipe and Foundry Company Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the IISCO Ujjain Pipe and Foundry Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1983-84.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1983
 84.
- (13) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1983-84 along with Audited Accounts.
- (14) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1983-84.

4. Statements by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 18th March 1985.
- *(ii) The Minister of State in the Ministry of External Affairs made a statement on the situation in Sri Lanka.
- **(iii) The Minister of State of the Ministry of Labour made a statement regarding constitution of Third Wage Board for Sugar Industry.
- 5. Motion Regarding Second Report of the Business Advisory Committee
 - Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 14th March, 1985."

The motion was adopted.

To a serious for Election to Committees

(i) SHRI P. A. SANGMA moved the following motion:--

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) SHRI P. A. SANGMA moved the following motion:—
"That in pursuance of sub-section (3)(e) of Section 4
of the Rubber Act, 1947 read with rule 4(1) of the
Rubber Rules, 1955, the members of this House do

^{*}At 6 P.M.

^{**}At 6.05 P.M.

proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(iii) SHRI P. A. SANGMA moved the following motion:—

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

7. Discussion Under Rule 193

Discussion on the Report of the National Transport Policy Committee, laid on the Table of the House on 12th August, 1980, raised by Prof. Madhu Dandavate on the 14th March, 1985, continued.

The following Members took part in the debate:—

- (1) Shri Erasu Ayyapu Reddy
- (2) Shri Mool Chand Daga
- (3) Shri R. Anna Nambi
- (4) Shri Girdhari Lal Vyas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri Abdul Rashid Kabuli
- (6) Shri Harish Rawat
- (7) Shri George Joseph Mundakkal

- (8) Shri S. Krishna Kumar
- , (9) Shri K. R. Narayanan
- (10) Shri Z. R. Ansari (Speech Unfinished).
 The discussion was not concluded.

8. Private Members' Bills-Introduced

- (1) The Removal of Encroachments on Land in the Name of Religion Bill, 1985, by Shri B. V. Desai.
- (2) The Prevention of Misuse of Religious Places Bill, 1985, by Shri B. V. Desai.
- (3) The Constitution (Amendment) Bill, 1985 (Amendment of article 326), by Sari Satyagopal Misra.
 - (4) The Constitution (Amendment) Bill, 1985 (Insertion of new article 31, etc.), by Shri Saifuddin Chowdhury.
 - (5) The Promotion of Secularism Bill, 1985, by Shri Saifuddin Chowdhury.
- (6) The Constitution (Amendment) Bill, 1985 (Insertion of new article 16A), by Shrimati Geeta Mukherjee.
- (7) The Marriage Laws (Amendment) Bill, 1985, by Shrimati Geeta Mukherjee.
- (8) The Regulation of Employment of Child Labour Bill, 1985, by Shrimati Geeta Mukherjee.
- (9) The Constitution (Amendment) Bill, 1985 (Amendment of articles 200 and 201), by Shrimati Geeta Mukherjee.
- (10) The Code of Criminal Procedure (Amendment) Bill, (1985 (Amendment of sections 125 and 127), by Shri G. M. Banatwalla.
 - (11) The Land Acquisition (Amendment) Bill, 1985 (Amendment of section 4), by Shri G. M. Banatwalla.
 - (12) The Freedom of Religion (Removal of Restrictions)

 * Bill, 1985, by Shri G. M. Banatwalla.
 - (13) The High Court of Himachal Pradesh (Establishment of a Permanent Bench at Hamirpur) Bill, 1985, by Prof. Narain Chand Parashar.

- (14) The Constitution (Amendment) Bill, 1985 (Amendment of article 366, etc.), by Prof. Narain Chand Parashar.
- (15) The Constitution (Amendment) Bill, 1985 (Amendment of Eighth Schedule), by Prof. Narain Chand Parashar.
- (16) The Constitution (Amendment) Bill, 1985 (Amendment of articles 60 and 159), by Prof. Narain Chand Parashar.
- (17) The Constitution (Amendment) Bill, 1985 (Insertion of new article 18A), by Shri Satyagopal Misra.
- (18) The Working Women Welfare Bill, 1985, by Shrimati Bibha Ghosh Goswami
- (19) The Constitution (Amendment) Bill, 1985 (Amendment of article 326), by Shri Purna Chandra Malik.
- (20) The Constitution (Amendment) Bill, 1985 (Amendment of article 155, etc.), by Shri Sudhir Roy.
- (21) The Constitution (Amendment) Bill, 1985 (Amendment of article 19), by Shri Suresh Kurup.
- (22) The Election Laws (Amendment) Bill, 1985, by Prof. P. J. Kurien.
- (23) The Indian Tobacco Company Limited (Taking Over of Management) Bill, 1985, by Shri Ram Bhagat Paswan.
- (24) The One-Family One-Job Norm Bill, 1985 by Shri Ram Bhagat Paswan.
- *(25) The Industrial Workers' Insurance Bill, 1985 by Shri Ajit Kumar Saha.
- *(26) The Constitution (Amendment) Bill, 1985 (Amendment of article 31B), by Shri Ajit Kumar Saha.

9. Private Members' Bills-Withdrawn

- (1) The Constitution (Amendment) Bill, 1985 (Amendment of article 102, etc.), by Prof. Madhu Dandavate.
- (2) The Anti-defection Bill, 1985, by Prof. Saif-Ud-Din Soz.

^{*}At 4.01 P.M.

The motion for leave to withdraw the Bill moved by Prof. Saif-Ud-Din Soz, was opposed. The motion was adopted and the Bill was withdrawn.

10. Private Members' Bill-Under Consideration

The Constitution (Amendment) Bill, 1985 (Amendment of Eighth Schedule) by Shri Satyagopal Misra.

The motion for consideration of the Bill was moved by Shri Satyagopal Misra.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 1st July, 1985, was moved by Shri Mool Chand Daga.

The following members took part in the debate:—

- (1) Shri Ram Pyare Panika
- (2) Dr. A. Kalanidhi
- (3) Shri Ananda Pathak
- (4) Shri Virdhi Chander Jain
- (5) Shri K. P. Unnikrishnan
- (6) Shri Priya Ranjan Das Munshi
- (7) Shri A. C. Shanmugam

The discussion was not concluded.

11. Resignation by Member

The Deputy Speaker informed the House that the Speaker had received a letter from Shri Nar Bahadur Bhandari, an elected Member from Sikkim constituency of Sikkim resigning his seat in Lok Sabha and that the Speaker had accepted his resignation with effect from the 15th March, 1985.

6.07 P.M.

[Lok Sabha adjourned till 5 P.M. on Saturday, the 16th March, 1985].

SUBHASH C. KASHYAP,

Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 16, 1985 Phalguna 25, 1906 (Saka)

No. 15

(Lok Sabha met at 5 P.M.)

1. THE BUDGET (GENERAL)-1985-86

Shri Vishwanath Pratap Singh presented a statement of the estimated receipts and expenditure of the Government of India for the year 1985-86.

- 2 GOVERNMENT BILLS—INTRODUCED
 - (1) THE FINANCE BILL, 1985
 - (2) THE COMPULSORY DEPOSIT SCHEME (INCOMETAX PAYERS) AMENDMENT BILL, 1985.

6.50 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON MONDAY, THE 18TH MARCH, 1985)

SUBHASH C. KASHYAP, Secretary-General,

CORRIGENDUM

In Bulletin Part I dated March 15, 1985—
Page 11, Paragraph 10, after

'(2)Dr. A. Kalanidhi', insert

'(2A) Shri Mool Chand Daga'

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GMGIPNRND--L.S.I-2441 LS-16-3-85-770

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 18, 1985 Phalguna 27, 1906 (Saka)

No. 16

11 A.M.

1. Starred Questions

Starred Questions Nos. 61—65 and 79 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 323—343, 345, 346, 348—372, 374—378 and 380—450 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 41 in Gazette of India dated the 12th January, 1985, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.
- (2) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1983-84, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1983-84, under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1984-85 Production) Order, 1985 published in Notification No. G.S.R. 55(E) in Gazette of India dated the 31st January, 1985.
- (ii) The Sugar (Price Determination for 1984-85 Production) Amendment Order, 1985 published in Notification No. G.S.R. 132(E) in Gazette of India dated the 2nd March, 1985.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Gauhati, for the year 1983-84.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Gauhati, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under section 126 of the Trade and Merchandise Marks Act, 1958, for the year 1983-84.

- (9) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, for the year 1985-86, under section 36 of the Employees' State Insurance Act, 1948.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 56(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding exemption to specified items of garment and hosiery making machines from basic customs duty in excess of 25 per cent ad valorem and whole of additional duty of customs.
 - (ii) G.S.R. 57(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding exemption to certain specified garment and hosiery making machines covered by Notification No. 16|85-Customs dated the 1st February, 1985 from the auxiliary duty in excess of 10 per cent ad valorem.
 - (iii) G.S.R. 58(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 49-Customs dated the 1st March, 1979.
 - (iv) G.S.R. 59(E) published in Gazette of India dated the 1st February 1985 together with an explanatory memorandum regarding exemption to Alpha Pinene and Turpentine imported for the manufacture of terpene chemicals from the basic customs duty in excess of 35 per cent ad valorem.
 - (v) G.S.R. 74(E) to 75(E) published in Gazette of India dated the 2nd February, 1985 together with an explanatory memorandum regarding exemption to machinery, equipments, components and raw materials including consumables imported against

- licences covered by Public Notice No. 69-ITC(PN) 84 dated the 16th November, 1984 from basic customs duty in excess of 40 per cent ad valorem auxiliary duty in excess of 25 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (vi) G.S.R. 192 and 193 published in Gazette of India dated the 23rd February, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 132-Customs dated the 2nd July, 1980 and 70-Customs dated the 25th March, 1978.
- (vii) G.S.R. 107(E) to 113(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum extending concessional customs duties on certain items required by wrist watch industry.
- (viii) G.S.R. 114(E) and 115(E) published in Gazette of India dated the 28th February 1985 together with an explanatory memorandum regarding exemption to telecommunication equipments, components, sub-assemblies and accessories imported for a Government project called "CIVICON" from basic customs duty in excess of 40 per cent ad valorem, auxiliary duty in excess of 25 per cent ad valorem and whole of the additional duty of customs leviable thereon.
- (ix) G.S.R. 116(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum regarding exemption to Soda Ash. of dense and light varieties from basic customs duty in excess of 15 per cent ad valorem and 35 per cent ad valorem respectively.
- (x) G.S.R. 128(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 232-Customs dated the 18th

- August, 1983, so as to extend the concessional rate, of basic customs duty of 50 per cent ad valorem and complete exemption from additional duty of customs in respect of TV colour picture tubes pre-aligned with deflection vokes.
- (xi) G.S.R. 129(E) and 130(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum regarding exemption to denatured ethyl alcohol of 94.68 per cent V|V minimum strength, when imported into India for industrial purposes, from the whole of basic, auxiliary and additional duties of customs leviable thereon.
 - (xii) G.S.R. 134(E) and 135(E) published in Gazette of India dated the 4th March, 1985 together with an explanatory memorandum regarding exemption to enriched uranium when imported into India for fabrication into fuel elements for use in atomic power reactors from the basic customs duty in excess of 40 per cent ad valorem and auxiliary duty of customs in excess of 25 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
 - (xiii) G.S.R. 137(E) and 138(E) published in Gazette of India dated the 4th March, 1985 together with an explanatory memorandum regarding exemption to photographic cameras cinematographic cameras and lenses filters, flash light apparatus and exposure meters required for use with such cameras, when imported by accredited press cameraman upto a value limit of Rupees 30,000 from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
 - (xiv) G.S.R. 140(E) published in Gazette of India dated the 6th March. 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Francs into Indian currency or vice-versa.

- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 64(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 201|79-CE dated the 4th June, 1979.
 - (ii) G.S.R. 66(E) to 68(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding withdrawal of rebate of excise duty on tea.
 - (iii) G.S.R. 69(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum seeking to make the exemption available to excisable goods also when cleared from the bonded warehouses.
 - (iv) G.S.R. 72(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 239|82-CE dated the 1st November, 1982.
 - (v) G.S.R. 119(E) to 121(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum reducing the excise duty on watches and watch components from 10 per cent to 1 per cent ad valorem and withdrawing the exemption available to watches manufactured in small scale units.
 - (vi) G.S.R. 139(E) published in Gazette of India dated the 5th March, 1985 containing corrigenda to Notification Nos. 24|85-CE and 25|85-CE dated the 28th February, 1985.
 - (vii) G.S.R. 124(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum seeking to extend to exemption available to capital goods, components and

raw materials cleared from factories of their manufacture and brought into Santa Cruz Electronics Export Processing Zone, to all excisable goods cleared from the bonded warehouses in addition to factories of manufacture.

- (viii) G.S.R. 125(E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 272 79-CE dated the 18th October, 1979.
- (ix) The Central Excise (Amendment) Rules, 1985 published in Notification No. G.S.R. 65(E) in Gazette of India dated the 1st February, 1985.
- (12) A copy of Notification No. S.O. 193(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1985 containing the President's Order dated the 16th March, 1985 under section 51 of the Government of Union Territories Act, 1963, rescinding the Order made by him on the 24th June, 1983 in relation to the Union Territory of Pondicherry.

4. Resignation by Member

The Speaker informed the House that he had received a letter dated 15 March, 1985 from Shri Sharadchandra Govindrao Pawar, an elected Member from Baramati constituency of Maharashtra, resigning his seat in Lok Sabha and that he had accepted his resignation with effect from the 18th March, 1985.

5. Motions for Election to Committees

- (1) SHRI ABDUL GHAFOOR moved the following motion:—
 - "That in pursuance of sub-section (2)(h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among

themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

(2) SHRI ABDUL GHAFOOR moved the following motion:—

"That in pursuance of sub-section (1)(d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among them selves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

(3) SHRI BUTA SINGH moved the following motion:— 4

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules"

The motion was adopted.

(4) SHRI T. ANJIAH moved the following motion:--

"That in pursuance of Section 4(i) of the Employees'
State Insurance Act, 1948, read with rule 2A of the
Employees' State Insurance (Central) Rules, 1950.
the members of this House do proceed to elect, in
such manner as the Speaker may direct, two members
from among themselves to serve as members of the
Employees' State Insurance Corporation, subject to
the other provision of the said Act."

The motion was adopted.

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6. Matters Under Rule 377

- (1) Shri Ram Pyare Panika raised a matter regarding delay in establishing the proposed Railway Coach Factory at Mohanpur, de District Mirzapur, U.P.
 - (2) Shri Mahavir Prasad raised a matter regarding need for increase in the scholarship amount given to Scheduled Castes and Scheduled Tribes and backward classes students in view of increase in the cost of living.
 - (3) Shri Zainul Basher raised a matter regarding acute shortage of drinking water in Gazipur district, U.P. and need to formulate long term schemes to tackle the problem.
 - (4) Shri Lalit Maken raised a matter regarding worsening law and order situation in South Delhi and need to provide more police posts and mobile vans.
- (5) Shri Chintamani Panigrahi raised a matter regarding need for immediate steps for the development of Paradip Port.
 - (6) Shri K. Kunhambu raised a matter regarding pollution of Kallada river near Quilon district (Kerala) and need to take anti-pollution measures after enquiry by a central team of experts.
 - (7) Shri Bhattam Sreeramamurthy raised a matter regarding need to clear the Polarwaram Project in Andhra Pradesh and its take over-by Centre.
 - (8) Shri Narayan Choubey raised a matter regarding acute shortage of drinking water in Kharagpur (West Bengal) and need to take immediate steps to bring water from Subarnarekha.

7. The Budget (Railways)—1985-86

General Discussion on the Budget (Railways) for 1985-86 commenced.

- The following members took part in the debate:—
 - (1) Shri Bhattam Sreeramamurthy
 - (2) Shri Dighe Sharad Shankar
 - (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri M. R. Janardhanan
- (4) Shri Priya Ranjan Das Munshi
- (5) Shri Basudeb Acharya
- (6) Shri D. L. Baitha
- (7) Prof. Madhu Dandavate
 - (8) Shri Ram Singh Yadav
 - (9) Smt. Mamata Baneriec
 - (10) Prof. Narain Chand Parashar
 - (11) Shri Narayan Choubey
 - (12) Shri Kamla Prasad
 - (13) Shri Kuchan Gangadhar Sidramappa
 - (14) Shri Mahabir Prasad
 - (15) Shri N. V. N. Somu

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th March, 1985.

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 19, 1985 Phalguna 28, 1906 (Saka)

No. 17

11 A.M.

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1. Starred Ouestions

Starred Questions Nos. 81—83 and 85 were orally answered. Replies to the remaining questions were laid on the Table

\$. Unstarred Ouestions

Replies to Unstarred Questions Nos. 451—460, 462—501, 503—510, 512—531, 533—557 and 559—570 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Punjab Ex-Servicemen Corporation, Chandigarh, for the year 1983-84 along with Audited Accounts, under Sub-section (6) of section 23 of the Punjab Ex-Servicemen Corporation Act, 1978, read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.
- (2) A copy of the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) (Intimation regarding Mortgage, Charge, Lien or other Interest in any property) Rules, 1985 (Hindi and English versions) published in Notification No

- S.O. 63(E) in Gazette of India dated the 30th January, 1985, under sub-section (3) of section 30 of the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Act, 1983.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the National Fertilizers Limited New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited for the year 1983-84.
 - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited for the year 1983-84 along with Audited accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 1982-83 and 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year

- 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Employment Exchanges (Compulsory Notification of Vacancies) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 133 in Gazette of India 2nd February, 1985, under sub-section (3) of section 10 of the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1983-84.
- (9) A copy of the Automobile Cess Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 1(E), in Gazette of India dated the 2nd January, 1985, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (10) A copy each of the following Notifications (Hindle and English versions) under sub-section (3) of section
 31 of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Act, 1984:—
 - (i) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1985 published in Notification No. S.O. 53(E) in Gazette of India dated the 28th January, 1985.

- (ii) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertaking) (Intimation regarding Mortgage, Charge, Lien or other Interest in any property) Rules, 1985 published in Notification No. S.O. 54(E) in Gazette of India dated the 28th January, 1985.
- (11) A copy each of the following Reports (Hindi and English versions) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Modi Industries Limited, Modi Nagar for setting up of a new undertaking for the manufacture of steel tyre cord wire and hose wire in a notified backward area in the State of Uttar Pradesh and the Order dated the 19th June, 1984 of the Central Government together with an explanatory note.
 - (ii) Report under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs National Standard Duncan Limited, Calcutta, for setting up of a new undertaking for the manufacture of Steel Tyre Cord Wire in a notified backward area in the State of Maharashtra and the Order dated the 19th June, 1984 of the Central Government together with an explanatory note.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited for the year 1983-84.
 - (ii) Annual Report of the Tungabhadra Steel Products
 Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Triveni Structurals Limited for the year 1983-84.
- (ii) Annual Report of the Triveni Structurals Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited for the year 1983-84.
- (ii) Annual Report of the Maruti Udyog Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Scooters India Limited for the year 1983-84.
- (ii) Annual Report of the Scooters India Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Bharat Leather Corporation Limited for the year 1983-84.
- (ii) Annual Report of the Bharat Leather Corporation Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited for the year 1983-84.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon

- (g) (i) Review by the Government on the working of the Mandya National Paper Mills Limited for the year 1983-84.
- (ii) Annual Report of the Mandya National Paper Milts Limited for the year 1983-84 along with Audited Accounts and the comments of the Competroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta, and its subsidiary Weighbird (India) Limited for the year 1983-84.
- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta, and its subsidiary Weighbird (India) Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) Four statements (Hindi and English versions) show, ing reasons for delay in laying the papers mentioned at (a), (b), (f) and (g) of item (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India. Pune, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India Limited, Pune, for the year 1983-84.
- (15) A copy of the Delhi Sales Tax (Second Amendment)
 Rules, 1985 (Hindi and English versions) published
 in Notification No. F. 4(66)|84-Fin.(G) in Delhi
 Gazette dated the 2nd March, 1985, under section 72
 of Delhi Sales Tax Act, 1975.
- (16) A copy of Notification No. G.S.R. 147(E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 14th March, 1985, Rajya Sabha passed the Handlooms (Reservation of Articles for Production) Bill, 1985

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Handlooms (Reservation of Articles for Production) Bill, 1985, as passed by Raiya Sabha.

6. The Punjab Budget-1985-86

Shri Vishwanath Pratap Singh presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1985-86.

7. Supplementary Demands for Grants (Punjab)-1984-85

Shri Vishwanath Pratap Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1984-85

8. Motion for Election to Committee

Shri P. V. Narasimha Rao moved the following motion:—

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

9. Calling Attention

Shri Zainul Basher called the attention of the Minister of Petroleum to the situation arising out of the fire caused by inflamable Kerosene supplied in Kerala by Hindustan Petroleum Corporation leading to several deaths and injuries to others and the action taken by the Government in the matter.

The Minister of Petroleum made a statement in regard thereto (Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.18 P.M.)

10. Matters Under Rule 377

- (1) Shri Virdhi Chander Jain raised a matter regarding drought conditions in Rajasthan and need for Central assistance for drought relief works.
- (2) Shri S. Krishna Kumar raised a matter regarding need to restore E. S. I. benefits to cashew workers.
- (3) Shri R. P. Gaekwad raised a matter regarding need to take immediate steps to check the pollution of atmosphere and water caused by the chemical and gas based industries in and around Vadodara.
- (4) Shri Somnath Rath raised a matter regarding exploitation of migrant workers at work site of Vizag Steel Plant in Andhra Pradesh and need to provide better facilities and wages to these workers.
- (5) Shri Priya Ranjan Das Munshi raised a matter regarding need to formulate a National Sports Policy and training to participants keeping in view the next Olympics at Seoul.
 - (6) Shri George Joseph Mundackal raised a matter regarding sharp fall in the price of indigenous rubber and need to stop the import of rubber and purchase of surplus rubber by Government.
 - (7) Shri Basudeb Acharya raised a matter regarding agitation by Kendriya Vidyalaya teachers and need for dialogue with the representatives.

11. The Budget (Railways)-1985-86

General Discussion on the Budget (Railways) 1985-86 continued.

The following members took part in the debate:—

- (1) Shri Balkavi Balragi
- (2) Shri G. L. Dogra
- (3) Shri Chintamani Panigrahi

- (4) Shri Sultan Salahuddin Owaisi
- (5) Smt. Krishna Sahi
- (6) Shri Uttam Rathod
- (7) Shri Ajaynarayan Mushran
- (8) Shri D. N. Reddy
- (9) Shri R. Jeevarathinam
- (10) Smt. Chandra Bhanu Devi
- (11) Shri G. M. Banatwalla
- (12) Shri Aithabathula Jogeswara Venkata Butchi Maheswara Rao
- (13) Shri Sriballav Panigrahi
- (14) Shri Jagannath Chowdhary
- (15) Shri Ram Bhagat Paswan
- (16) Smt. Jayanti Patnaik
- (17) Shri P. Kolandaivelu
- (18) Prof. Saif-ud-Din Soz
- (19) Shri S. Singaravadivel
- (20) Shri Tadur Bala Goud
- (21) Shri Manvendra Singh
- (22) Shri George Joseph Mundackal
- (23) Shri Tapeshwar Singh
- (24) Shri V. Tulsiram

The discussion was not concluded.

6.06 P.M.

.. (Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th March, 1985).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 20, 1985|Phalguna 29, 1906 (Saka)

No. 18

11 A.M.

1. Starred Questions

Starred Questions Nos. 101—103, 105, 106, 109, 115 and 117 were orally answered. Starred Question No. 107 was postponed. Replies to Starred Questions Nos. 104, 108, 110—114, 116 and 118—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 571, 572, 574—577, 579—642 and 644—660 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporations Act, 1958:—
 - (i) The Indian Airlines (Flying Crew) Service (Amendment) Regulations, 1984 published in Notification No. Fin. |Rules|38|2 in Gazette of India dated the 29th September, 1984 together with an explanatory note.
 - (ii) The Indian Airlines (Flying Crew) Service (Amendment) Regulations, 1984 published in Notification No. Fin. |Rules|37 in Gazette of India dated the 15th September, 1984 together with an explanatory note.

- (iii) The Indian Airlines (Flying Crew) Service (Amendment) Regulations, 1984 published in Notification No. Fin. Rules 73 | 3 | 987 in Gazette of India dated the 15th December, 1984 together with an explanatory note.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1983-84, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1983-84 and the Audit Report thereon, under subsection (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
 - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (5) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1983-84.

- (6) A copy of the Annual Accounts (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Forest Service (Pay) Amendment Rules, 1985 published in Notification No. G.S.R. 94(E) in Gazette of India dated the 19th February, 1985
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1985 published in Notification No. G.S.R. 106 in Gazette of India dated the 2nd February, 1985.
 - (iii) The Indian Administrative Service (Pay) Second Amendment Rules, 1985 published in Notification No. G.S.R. 107 in Gazette of India dated the 2nd February, 1985.
 - (iv) The Indian Forest Service (Cadre) Second Amendment Rules, 1985 published in Notification No. G.S.R. 102(E) in Gazette of India dated the 26th February, 1985.
 - (v) The Indian Forest Service (Fixation of Cadre Strength) First Amendment Regulations, 1985 published in Notification No. G.S.R. 126(E) in Gazette of India dated the 28th February, 1985.
 - (vi) The Indian Forest Service (Pay) Second Amendment Rules, 1985 published in Notification No. G.S.R. 127(E) in Gazette of India dated the 28th February, 1985.
 - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1985 published in Notification No. G.S.R. 249 in Gazette of India dated the 9th March, 1985.

- (viii) The Indian Administrative Service (Pay) Third Amendment Rules. 1985 published in Notification No. G.S.R. 250 in Gazette of India dated the 9th March 1985.
- (ix) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1985 published in Notification No. G.S.R. 251 in Gazette of India dated the 9th March, 1985.
- (x) The Indian Police Service (Pay) First Amendment Rules 1985 published in Notification No. G.S.R. 252 in Gazette of India dated the 9th March, 1985.
- (8) A copy of the Khuda Bakhsh Oriental Public Library Board (Delegation of Financial Powers) Regulations, 1984 (Hindi and English versions) published in Notification No. II-KBL|Reg(DEP)|84 in Gazette of India dated the 22nd December. 1984, under subsection (4) of section 28 of the Khuda Bakhsh Origntal Public Library Act, 1969.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Control Board, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Control Board, New Delhi, for the year 1983-84.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalayan Kendra. New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalayan Kendre, New Delhi, for the year 1983-84.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1983-84.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1983-84.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited New Delhi, for the year 1982-83.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report and Audited Accounts of the Sahitya Akademi, New Delhi, for the year 1983-84.
- (16) A copy of the Border Security Force (Assistant Commandants) Recruitment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 137 in Gazette of India dated the 9th February, 1985, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (17) A copy of the Sikh Gurdwaras Board (Election of Office Bearers and Executive Committee) (Amendment) Rules, 1985 (Hindi and English versions)

^{*}The Annual Report was laid on the Table on 30th January, 1985.

- published in Notification No. G.S.R. 91(E) in Gazette of India dated the 16th February, 1985, under sub-section (3) of section 146 of the Sikh Gurdwaras Act. 1925.
- (18) A copy of the Central Reserve Police Force (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 117(E) in Gazette of India dated the 28th February, 1985 issued under section 18 of the Central Reserve Police Force Act, 1949.
- (19) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. F.5|46|84-Home(P)Estt. in Delhi Gazette dated the 23rd November, 1984, under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (20) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1982-83.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1983-84.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1983-84.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1983-84 together with Audit Report thereon.

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1983-84.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1983-84.
 - (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1983-84.
 - (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1983-84.
 - (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1983-84.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1983-84 together with Audit Report thereon.

- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1983-84.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay for the year 1983-84 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on working of the Indian Institute of Geomagnetism, Bombay, for the year 1983-84.

4. Motions for Election to Committees

- (i) SHRIMATI RAM DULARI SINHA moved the following:—
 - "That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

The motion was adopted.

- (ii) SHRI BUTA SINGH moved the following:-
 - "That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the

Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

(iii) SHRI SHIVRAJ V. PATIL moved the following:-

"That in pursuance of Section 5(j) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

The motion was adopted.

5. Calling Attention

PROF MADHU DANDAVATE called the attention of Minister of Labour to the reported unrest amongst labourers in the stone quarries at Faridabad and attack on them by armed gangs resulting in the death of a Harijan labourer and injuries to several others and the steps taken by the Government in the matter.

The Minister of Labour made a statemenet in regard thereto.

6. Matters Under Rule 377

- (1) Shri Harish Rawat raised a matter regarding scarcity of drinking water, particularly in hilly areas of U.P. and need to provide adequate finances for drinking water schemes.
- (2) Shri Banwarilal Bairwa raised a matter regarding need for establishing an Agriculture University at Jobner, Rajasthan.

- (3) Prof. Narain Chand Parashar raised a matter regarding scarcity of fodder and drinking water in certain districts of Himachal Pradesh due to failure of rains and need for immediate financial assistance by the centre.
- (4) Shri Uma Kant Mishra raised a matter regarding need to declare Gyanpur and Mirzapur Tehsils of Varanasi district as Industrial area for production and export of carpets and brass utensils.
- (5) Shri P. Penchalaiah raised a matter regarding need to broadcast news bulletins in regional languages from A. I. R., Delhi.
- (6) Dr. V. Venkatesh raised a matter regarding sea erosion in South Canara District (Karnataka) and need for construction of a sea wall on the entire sea coast.
- (7) Shri Jai Parkash Agarwal raised a matter regarding pollution in Delhi particularly in Chandni Chowk and need for revamping the Parliamentary Environmental Forum and an expert Committee to suggest ways and means to solve the menace.

7. The Budget (Railways)-1985-86

General Discussion on the Budget (Railways) 1985-86 continued.

The following members took part in the debate:—

- (1) Shri V. S. Krishna Iyer
- (2) Shri Bhola Nath Sen
- (3) Shri Vijay N. Patil
- (4) Shri Kishore Chandra S. Deo
- (5) Shri Keyur Bhushan
- (6) Dr. A. K. Patel
- (7) Shri V. S. Vijayaraghavan
- (8) Shri Chittaranjan Mahata

Shri Bansi Lal replied to the debate.

The Discussion was concluded.

*8. Resolutions-Adopted.

Shri Bansi Lal moved the following Resolutions:-

- (i) "That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon."
- (ii) "That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance and make recommendations thereon and communicate the names of the members so appointed to this House."

After combined debate (vide para 9 below), the Resolutions were adopted.

*9. The Budget (Railways)—Demands for Grants (Railways) 1985-86 and Supplementary Demands for Grants (Railways)—1984-85.

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1985-86
- (ii) Supplementary Demands for Grants Nos. 1, 3, 4, and 7 to 13 in respect of the Budget (Railways) for 1984-85.

One hundred and fifty-eight cut motions to the Demands for Grants in respect of the Budget (Railways) for 1985-86 (Nos. 20 to 59, 71 to 84, 103, 106, 107, 122 to 126, 149, 156, 160 to 177, 190, 196, 199 to 202, J226 to 231, 247 to 257, 300 to 303 and 306 to 354) were moved.

^{*}Discussed together.

The following members took part in the combined debate on the Resolutions and the Demands for Grants (Railways) 1985-86 and Supplementary Demands for Grants (Railways)—1984-85 (vide paras 8 and 9 above):—

- (1) Dr. Saradish Roy
 - (2) Shri Keshaorao Atmaramji Pardhi
 - (3) Shri Kali Prasad Pandey
 - (4) Smt. Usha Prakash Choudhari
 - (5) Shri Ananda Gajapati Raju Poosapati
 - (6) Shri Mullappally Ramachandran
 - (7) Smt. Vidyawati Chaturvedi
 - (8) Shri K. R. Natarajan
 - (9) Shri Ramshresth Khirhar
- (10) Shri Naikar Dyamappa Kallappa
- (11) Smt. Usha Thakur
- (12) Shri Ram Bahadur Singh
- (13) Shri Tarun Kanti Ghosh
- (14 Shri Dileep Singh Bhuria
- (15) Shri Ram Nagina Misra
- (16) Shri Ramashray Prasad Singh
- (17) Prof. N. G. Ranga
- (18) Shri M. Arunachalam
- (19) Shri P. Monik Reddy
- (20) Shri Moo! Chand Daga
- (21) Shri Chintamani Jena
- (22) Shri Vijay Kumar Misra
- (23) Shri Bhola Raut
- (24) Shri Janak Raj Gupta
- (25) Shri C. H. Srihari Rao
- (26) Prof. M. Kamson
- (27) Smt. Basavarajeswari
- (28) Shri A. G. Subburaman
- (29) Shri Kishan Datt Sultanpuri

- (30) Shri Appayya Dora Hanumantu
- (31) Shri Girdhari Lal Vyas
- (32) Shri Ram Deo Rai
- (33) Shri Suresh Kurap

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- (34) Shri Saiffudin Chowdhury
- (35) Shri Vijay Kumar Yadav

Shri Bansi Lal replied to the debate.

All the cut motions moved were negatived.

Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1985-86 as shown under column 3 of the printed List of Demand for Grants (Railways) for 1985-86 were voted in full.

Supplementary Demands for Grants Nos. 1, 3, 4 and 7 to 13 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1984-85, were voted in full

10. Government Rill....Introduced

THE APPROPRIATION (RAILWAYS) NO. 3 BILL, 1985

11. Government Bill-Passed

THE APPROPRIATION (RAILWAYS) NO. 3 BILL, 1985

The motion for consideration moved by Shri Bansi Lal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

12. Government Bill-Introduced

THE APPROPRIATION (RAILWAYS) NO. 4 BILL, 1985

13. Government Bill-Passed

THE ADDITION (RAILWAYS) NO. 4 BILL, 1985

The motion for consideration moved by Shri Bansi Lal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

14. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Third Report of the Business Advisory Committee.

6.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st March, 1985)

SUBHASH C. KASHYAP, Secretary-General. 1

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 21, 1985 Phalguna 30, 1906 (Saka)

No. 19

11 A.M.

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1. Starred Questions

Starred Questions Nos. 121 and 123—128 were orally answered. Starred Question No. 136 was postponed for answer on 28-3-1985. Replies to Starred Questions Nos. 122, 129—135 and 137—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 661—687, 689—716, 720—741 and 743—749 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement on the situation regarding Iran-Iraq war.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1983-84, under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1983-84 together with Audit Report thereon.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1983-84 together with Audit Report thereon.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1983-84 together with Audit Report thereon.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (Ind. Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Hospital Services sultancy Corporation (India) Limited, New for the year 1983-84 along with Audited Account and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturapathy for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) Notification No. G.S.R. 829(E) published in Gazette of India dated the 29th December, 1984 approving the Kandla Port Employees (Conduct) Third Amendment Regulations, 1984.
 - (ii) Notification No. G.S.R. 74 published in Gazette of India dated the 19th January, 1985 approving the Bombay Port Trust's Docks (Amendment) Bye-laws, 1981.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, for the year 1983-84 and the Audit Report thereon, under subsection (2) of section 103 of the Major Port Trusts Act, 1963.
- (11) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1983-84.

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- 4r (12) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Development Fund Committee for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
 - (13) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur, for the year 1983-84.
 - (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Latex Limited, for the year 1983-84.
 - (ii) Annual Report of the Hindustan Latex Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 18th March, 1985, Rajya Sabha passed the Bhopal Gas Leak Disaster (Processing of Claims) Bill. 1985.

6. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Bhopal Gas Leak Disaster (Processing of Claims) Bill, 1985, as passed by Rajya Sabha.

7. Statements by Ministers

- (i) The Minister of State in the Department of Electronics made a statement regarding Integrated Policy Measures on Electronics.
- *(ii) The Minister of Home Affairs made a statement on Ahmedabad Communal Riots.
- **(iii) The Minister of Agriculture made a statement regarding procurement price for wheat and support price for Barley for 1985-86 marketing season.

8. Motions for Election to Committees

(i) Shrimati Mohsina Kidwai moved the following motion:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Shrimati Mohsina Kidwai moved the following motion:

"That in pursuance of clause 3(vii) (a) of the Rules and Regulations of the Tuberculosis Association of India; the members of this House do proceed to elect, in

^{*}At 4 P.M.

^{**}At 4.06 P.M.

such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

(iii) Shrimati Mohsina Kidwai moved the following motion:

"That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act."

The motion was adopted.

9. Mction regarding Third Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 20th March, 1985."

The motion was adopted.

10. Matters under Rule 377

- 3 (1) Shri V. S. Vijayaraghavan raised a matter regarding need to raise monthly quota of kerosene to Kerala.
- Shri Madan Pandey raised a matter regarding need to expedite the construction of proposed rail-road bridge between Chhitauni Bagaha Stations.
- drought conditions in Himachal Pradesh and need for financial assistance.
- (4) Shri K. Pradhani raised a matter regarding need to sanction additional central assistance for early completion of Upper-Kolab Multi-Purpose Project in Orissa.

- (5) Smt. Jayanti Patnaik raised a matter regarding permission for Son-et-Lumiere at Konark.
- Shri Chintamani Jena raised a matter regarding need to complete the fencing of border between India and Bangladesh to protect the security of the nation.
- (7) Shri Amal Datta raised a matter regarding need to step up the work to upgrade telephone exchange at Diamond Harbour.
- Shri Janak Raj Gupta raised a matter regarding need for irrigation facilities in border areas of Jammu and funds for digging wells for irrigation purposes.
- (a) Prof. P. J. Kurien raised a matter regarding need to constitute a Pepper Board on the pattern of the Cardamom Board.
- Shri Amar Roypradhan raised a matter regarding need for replacing the existing Kurseong Television Relay Centre by a high power T.V. transmitter.

11. The Budget (General)

The following items of business were taken up together:—

*(i) General Discussion on the Budget (General) for 1985-86.

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*(ii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9 to 12, 17 to 19, 21, 23, 25 to 27, 31 to 41, 43 to 50, 52 to 66, 68, 69, 71, 75 to 80, 82, 83, 85, 86, 88, 89, 91, 96, 100, 101, 104, 105, 108 and 109 in respect of the Budget (General) for 1984-85.

The following members took part in the combined debate:—

- (1) Shri C. Madhav Reddy
- (2) Shri B. R. Bhagat
- (3) Shri Brahma Dutt
- (4) Shri Somnath Rath
- (5) Shri Hannan Mollah
- (6) Shri Banwarilal Bhagwandas Purohit
- (7) Shri C. P. Thakur

^{*}Discussed together.

- (8) Dr. Rajendra Kumari Bajpai
- (9) Shri P. Selvendran
- (10) Dr. G. S. Rajhans
- (11) Shri Sultan Salahuddin Owaise
- (12) Shri Umakant Mishra
- (13) Shri Mahendra Singh
 - (14) Shri Vijai Pratap Singh
 - (15) Shri Jagannath' Patnaik
 - (16) Shri Naresh Chandra Chaturvedi

The discussion was not concluded.

12. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the urgent need to ensure remunerative prices for agricultural produce to the farmers.

The following members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri Vadde Sobhanadreeswara Rao
- (3) Shri Rajesh Pilot
- (4) Shri Uttam Rathod
- (5) Shri Zainul Abedin
- (6) Shri Chintamani Jena
- (7) Shri P. Selvendran
- (8) Shri D. B. Patil

Shri Buta Singh replied to the discussion.

The discussion was concluded.

8.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22/nd March, 1985).

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin Part I dated March 20, 1985—
Page 12, for '(13) Shri Tarun Kanti Ghosh'

read '(13) Prof. Bimal Kanti Ghosh'

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 22, 1985 Chaitra 1, 1907 (Saka)

No. 20

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 141—146 were orally answered. Replies to Starred Questions Nos. 147—152 and 154—160 were laid on the Table.

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2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 750—851 were laid on the Table.

3. Statement by Minister

The Minister of Home Affairs made a statement regarding killing of a member of Staff of U.S.S.R. Embassy.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Bhopal Gas Leak Disaster (Processing of Claims) Ordinance, 1985.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with Audit Report for the year 1983-84, under subsection (3) of section 38 of the State Financial Corporations Act, 1951.

- (ii) A copy of the Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of the Delhi Financial Corporation for the year 1983-84, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1983-84 along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
- (5) A copy of the Jute Manufactures Development Council (Procedural) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 658(E) in Gazette of India dated the 15th September, 1984, under sub-section (3) of section 25 of the Jute Manufactures Development Council Act, 1983.
- (6) A copy of the Jute Manufactures Cess Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 659(E) in Gazette of India dated the 15th September, 1984 under sub-section (3) of section 6 of the Jute Manufactures Cess Act, 1983.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited, Delhi, for the year 1983-84.

- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thercon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1983-84.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1982-83.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta for the year 1982-83 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions)
 by the Government on the working of the Shellac
 Export Promotion Council, Calcutta, for the year
 1982-83.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1983-84 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1983-84.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14 (i) A copy of the Annual Report (Hindi and English versions) of the Processed Foods Export Promotion Council, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Foods Export Promotion Council, New Delhi, for the year 1983-84.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1983-84.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) 'Corrigendum' to the English version of the *Annual Report and Audited Accounts of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1983-84.

^{*}The Annual Report and Audited Account were laid on the Table on 30th January, 1985.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 21st March, 1985, Rajya Sabha passed the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1985.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1985, as passed by Rajya Sabha.

7. Government Bills-Introduced

- (i) THE ESTATE DUTY (DISTRIBUTION) AMENDMENT BILL, 1985
- (ii) THE UNION DUTIES OF EXCISE (DISTRIBUTION)
 AMENDMENT BILL, 1985
- (iii) THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL, 1985

8. Matters Under Rule 377

- Shri Harihar Soren raised a matter regarding need to bring Talchar Coal fields and Ib valley coal fields under one separate subsidiary company of Coal India Ltd. with head-quarter in Orissa.
- (2) Shri Sriballav Panigrahi raised a matter regarding need to issue a commemorative stamp in memory of Vir Surendra Sai, a freedom fighter.
- Shri N. Venkata Ratnam raised a matter regarding need for taking steps for preventing the reported killing of cows in thousands in West Germany.
 - Shri S. Singaravadivel raised a matter regarding inadequate supply of water for irrigation in Thanjavur District and need to settle Cauvery water dispute.
 - ing need to check infiltration of smugglers and spies in Barmer and Kutch Districts.

- (6) Shri G. M. Banatwalla raised a matter regarding need to implement the recommendations of High Power Panel on Minorities.
- SM) Shri Santram Naik raised a matter regarding need to sanction more posts of judges for Goa, Daman and Diu.
- Shri A. Charles raised a matter regarding need to reconsider the decision to acquire land adjacent to the Eastern part of Trivandrum Civil Airport for Air Force Complex of Southern Command.
- Shri Ajoy Biswas raised a matter regarding need to declare UGADI a closed holiday for Central Government offices in Andhra Pradesh.

9. The Budget (General)

Combined discussion on the following items of business continued:—

- (i) General Discussion on the Budget (General) for 1985-86
- (ii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9 to 12, 17 to 19, 21, 23, 25 to 27, 31 to 41, 43 to 50, 52 to 66, 68, 69, 71, 75 to 80, 82, 83, 85, 86, 88, 89, 91, 96, 100, 101, 104, 105, 108 and 109 in respect of the Budget (General) for 1984-85.

The following members took part in the debate:-

- (1) Shri H. M. Patel
- (2) Shri Zainul Basher
- (3) Dr. Krupasindhu Bhoi
- (4) Shri Virdhi Chander Jain
- (5) Shri George Joseph Mundackal
- (6) Shri I. Rama Rai
- (7) Shri Yogeshwar Prasad Yogesh
- (8) Shri Bolla Bulli Ramaiah
- (9) Shri Digvijay Singh
- (10) Shri Ram Pyare Panika
- (11) Smt. Premalabai Chavan
- (12) Shri S. Palakondrayulu

- (13) Shri Manoranjan Bhakta
- (14) Dr. A. Kalanidhi
 - (15) Shri Manoj Kumar Pande (Speech Unfinished)

The discussion was not concluded.

10. Private Member's Resolution-Under Consideration

Shri Virdhi Chander Jain concluded his speech on the following resolution moved by him on the 25th January, 1985:—

"This House is of opinion that there should be parity between the Desert Development Programme and the Hill Areas Development Programme in the matter of provision of funds, facilities and concessions in the Seventh Five Year Plan."

An amendment was moved by Shri Mool Chand Daga.

The following members took part in the debate:-

- (1) Shri Ananda Pathak
- (2) Shri Girdhari Lal Vyas
 - (3) Shri Ram Singh Yadav
 - (4) Shri R. Anna Nambi
 - (5) Shri Mohar Singh
 - (6) Shri Mool Chand Daga
 - (7) Shri Ramashray Prasad Singh
 - (8) Shri Ram Pyare Panika
 - (9) Shri Krishan Datt Sultanpuri
 - (10) Shri G. L. Dogra
 - (11) Shri Priya Ranjan Das Munshi

The discussion was not concluded.

OP.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 23rd March, 1985).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, March 23, 1985 Chaitra 2, 1907 (Saka)

No. 21

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of Notification Nos. G.S.R. 155(E) to 211(E) (Hindi and English versions) published in Gazette of India dated the 17th March, 1985, together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 16th March, 1985, under section 159 of the Customs Act, 1962.
- (2) A copy each of Notification Nos. G.S.R. 212(E) to 281(E) (Hindi and English versions) published in Gazette of India dated the 17th March, 1985 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 16th March, 1985, issued under the Central Excise Rules, 1944.

2. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 25th March, 1985.

3. Government Bill-Introduced

THE NATIONAL SECURITY (AMENDMENT) BILL, 1985

4. The Budget (General)

Combined discussion on the following items of business confinued:—

- (i) General Discussion on the Budget (General) for 1985-86.
- (ii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9 to 12, 17 to 19, 21, 23, 25 to 27, 31 to 41, 43 to 50, 52 to 66, 68, 69, 71, 75 to 80, 82, 83, 85, 86, 88, 89, 91, 96, 100, 101, 104, 105, 108 and 109 in respect of the Budget (General) for 1984-85.

The following members took part in the debate:-

- (1) Shri Manoj Kumar Pande
- (2) Shri Atish Chandra Sinha
- (3) Shri Indrajit Gupta
- (4) Shri Y. S. Mahajan
- (5) Shri Vakkom Purushothaman
- (6) Shri R. Anna Nambi
- (7) Shri Kazi Jalil Abbasi
- (8) Prof. Nirmala Kumari Shaktawat
- (9) Shri Amal Datta
- (10) Shri Jagannath Rao
- (11) Shri K. Pradhani
- (12) Shri Tariq Anwar
- (13) Shri Abdul Rashid Kabuli
- (14) Smt. Basavarajeswari
- (15) Shri Pratap Bhanu Sharma'
- (16) Shri Raj Kumar Rai
- (17) Shri Rameshwar Nikhra
- (18) Shri Chandupatla Janga Reddy
- (19) Begum Abida Ahmed
- (20) Miss D. K. Taradevi
- (21) Shri Chimata Sambu

- (22) Shri Mukul Balkrishna Wasnik
- (23) Shri Janardhana Poojari
- (24) Shri M. R. Janardhanan
- (25) Shri Tarun Kanti Ghosh
 - (26) Shri Amar Roy Prodhan
 - (27) Shri Bharat Singh
 - (28) Shri P. A. Antony
 - (29) Smt. Madhuri Singh
 - (30) Shri K. Ramachandra Reddy
 - (31) Smt. Kshirsagar Kesharbai Sonajirao
 - (32) Shri Dharam Pal Singh
 - (33) Shri Mohd. Ayub Khan
 - (34) Shri S. B. Sidnal
 - (35) Shri Vadde Sobhanadreeswara Rao
 - (36) Shri C. K. Kuppuswamy
- (37) Shri R. Jeevarathinam
 - (38) Shri Madan Pandey
 - (39) Smt. Sunderwati Nawal Prabhakar
 - (40) Prof. Saif-ud-Din Soz
 - (41) Shri Ram Samujhawan
 - (42) Dr. Chandra Shekhar Tripathi
 - (43) Shri Ram Pujan Patel
 - (44) Shri Ramashray Prasad Singh
 - (45) Shri Harihar Soren
 - (46) Shri Asutosh Law
 - (47) Shri Appayyadora Hanumantu
 - (48) Shri A. Charles

The discussion was not concluded.

7-01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th March, 1985).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 25, 1985 | Chaitra 4, 1907 (Saka)

No. 22

11 A.M.

1. Starred Questions

Starred Questions Nos. 161—165 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 852—856, 858—861, 863—879, 882—923, 925—985 and 987—1018 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:—
 - (i) The Delhi Development Authority—Deputy Director (Planning) (Recruitment) Regulations, 1985 published in Notification No. Secy|V&C|682|79-Part I in Gazette of India dated the 1st March, 1985.
 - (ii) The Delhi Development Authority—Director (Horticulture) and Deputy Director (Horticulture) Recruitment (Amendment) Regulations, 1985 published in Notification No. F.7(11) | PB-I | 43 in Gazette of India dated the 13th March, 1985.
- (2) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1985.

- (3) A copy of Notification No. G.S.R. 93(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1985 containing the Order regarding supplies of fertilizers to be made by domestic manufacturers of fertilizers to various States Union Territories Commodity Boards during the period from 1st October, 1984 to 31st March, 1985, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
 - (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
 - (a) (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1980-81.
 - (ii) Annual Report of the West Bengal Agro-Industries
 Corporation Limited, Calcutta, for the year 198081 along with Audited Accounts and the comments
 of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1979-80.
 - (4) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1980-81.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1981-82.

- (ii) Annual Report of the Karnataka Agro-Industries
 Corporation Limited, Bangaiore, for the year
 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General
 thereon.
- (5) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (d) of item (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1983-84.
- (7) A copy of the Food Corporations (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 146(E) in Gazette of India dated the 12th March, 1985, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Safety Council, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Safety Council, Bombay, for the year 1983-84.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Message from Rajya Sabha

Sccretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd March, 1985, Rajya Sabha passed a motion referring the Mental Health Bill, 1981, to a Joint Committee of the Houses consisting of 30 members, 10 members from Rajya Sabha namely:—

- (1) Shri Bhuvnesh Chaturvedi
- (2) Shri Sukhdev Prasad
- (3) Shri Kishore Mehta
- (4) Shri Natha Singh
- (5) Shrimati Amarjit Kaur
- (6) Shrimati Ila Bhattacharya
- (7) Shri Era Sambasivan
- (8) Dr. Bapu Kaldate
- (9) Shri Jagdambi Prasad Yadav
- (10) Shri Leonard Soloman Saring

and 20 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Government Bill-Introduced

THE GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL, 1985.

6. Matters Under Rule 377

- Smt. Jayanti Patnaik raised a matter regarding funds for development of Chilka lake, a place of national tourist importance.
- Shri Rampyare Suman raised a matter regarding need to revive the licence of the Kisan Sahkari Chini Mill of Akbarpur (Uttar Pradesh).
- Shri Janak Raj Gupta raised a matter regarding need to start a 'Vayudoot Air Service' to various parts of Jammu & Kashmir.
- Shri Virdhi Chander Jain raised a matter regarding provision in the Seventh Plan for irrigation in Barmer and Jalore (Rajasthan) from Narbada.

- (6) Shri K. Ramchandra Reddy raised a matter regarding acute shortage of drinking water in Anantpur (Andhra Pradesh) and need for financial assistance.
- 5% Prof. Madhu Dandavate raised a matter regarding need for unconditional release of Swami Agnivesh and his colleagues prior to tripartite meeting to settle the quarry workers' dispute.
- 5/7) Shri Saifuddin Choudhary raised a matter regarding need to appoint a full-time executive and an enquiry to look into the affairs of Bharat Brakes and Valves, Calcutta
- (8) Shri D. L. Baitha raised a matter regarding need to establish industrial units in Purnea (Bihar) for its development.

7. The Budget (General)

Combined discussion on the following items of business continued:—

- (i) General Discussion on the Budget (General) for 1985-86.
- (ii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9 to 12, 17 to 19, 21, 23, 25 to 27, 31 to 41, 43 to 50, 52 to 66, 68, 69, 71, 75 to 80, 82, 83, 85, 86, 88, 89, 91, 96, 100, 101, 104, 105, 108 and 109 in respect of the Budget (General) for 1984-85.

The following members took part in the debate:-

- (1) Shri Laliteshwar Prasad Shahi
- (2) Shri K. P. Unnikrishnan
- (3) Smt. Vijayanthimala
- (4) Shri P. Chindambaram
- (5) Shri V. S. Krishna Iyer
- (6) Shri Hafiz Mohd. Siddiq
- (7) Smt. Sheila Dixit
- (8) Shri Lal Duhoma
- (9) Dr. Datta Samant
- (10) Shri Shantaram Potdukhe
- (11) Shri Shantaram Naik
- (12) Shri P. Shanmugam

- (13) Smt. Prabhawati Gupta
- (14) Shri Banwari Lal Bairwa
- (15) Dr. K. G. Adiyodi
- (16) Shri Kali Prasad Pandey
- (17) Shri Ajit Kumar Panja
- (18) Shri Bheravadan K. Gadhavi
- (19) Shri Anadi Charan Das
- (20) Dr. Phulrenu Guha
- (21) Shri Balram Singh Yadav
- (22) Shri C. H. Srihari Rao
- (23) Shri Ramdeo Rai
- (24) Shri S. G. Gholap
- (25) Shri Ram Rattan Ram
- (26) Shri Mool Chand Daga

Shri Vishwanath Pratap Singh replied to the debate.

Supplementary Demands for Grants Nos. 1 to 4, 7, 9, to 12, 17 to 19, 21, 23, 25 to 27, 31 to 41, 43 to 50, 52 to 66, 68, 69, 71; 75 to 80, 82, 83, 85, 86, 88, 89, 91; 96; 100; 101; 104; 105; 108 and 109 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1984-85 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1984-85, were voted in full.

8. The Budget (General)—1985-86—Demands for Grants on Account

All the Demands for Grants on Account Nos. 1 to 106 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1985-86 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1985-86, were voted in full.

*9. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement on missing official of Soviet Embassy, Mr. Igor Gueja.

^{*}At 3 P.M.

10. Government Bill-Introduced

THE APPROPRIATION (NO. 3) BILL, 1985

11. Government Bill-Passed

THE APPROPRIATION (NO. 3) BILL, 1985

The motion for consideration moved by Shri Vishwanath Pratap Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill was passed.

12. Government Bill—Introduced

THE APPROPRIATION (VOTE ON ACCOUNT BILL) BILL,

The motion for consideration moved by Shri Vishwanath Pratap Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vishwanath Pratap Singh.

The following members took part in the debate: --

- (1) Shri Bhattam Sreeramamurthy
- (2) Dr. Datta Samant
- (3) Shri Vadde Sobhanadreeswara Rao
- (4) Shri Saifuddin Choudhary
- (5) Shri V. S. Krishna Iyer
- (6) Shri Girdhari Lal Vyas
- (7) Shri Balkavi Bairagi
- (8) Shri Manoranjan Bhakt
- (9) Shri K. Ramamurthy

- (10) Prof. N. G. Ranga
- (11) Km. Mamta Banerjee
- (12) Shri Ram Pyare Panika
- (13) Shri Daleep Singh Bhuria
- (14) Shri Asutosh Law
- (15) Shri Vishwanath Pratap Singh

The motion was adopted and the Bill was passed.

13. GOVERNMENT BILLS—PASSED

**(i) THE UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL 1985

ì

- **(ii) THE ESTATE DUTY (DISTRIBUTION) AMEND-MENT BILL, 1985
- **(iii) THE ADDITIONAL DUTIES OF EXCISE (GOODS:
 OF SPECIAL IMPORTANCE) AMENDMENT BILL.
 1985

The motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill, 1985 was moved by Shri Vishwanath Pratap Singh. The motions for consideration of two bills viz. (i) The Estate Duty (Distribution) Amendment Bill, 1985 and (ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985, were moved by Sri Janardhana Poojary.

The following members took part in the combined debate:—

- (1) Shri Syed Masudal Hossain
- (2) Shri K. Ramachandra Reddy

Shri Janardhana Poojary replied to the debate.

(i) The motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

^{**}Discussed together.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Estate Duty (Distribution) Amendment Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(iii) The motion for consideration of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

14. Government Bill-Passed

THE COMPULSORY DEPOSIT SCHEME (INCOME-TAX PAYERS) AMENDMENT BILL, 1985.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

Dr. Datta Samant took part in the debate.

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardana Poojary.

The motion was adopted and the Bill was passed.

***15. STATUTORY RESOLUTION — UNDER CONSIDERA-TION

Shri S. B. Chavan moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation, dated October 6, 1983 in respect of the State of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from April 6, 1985."

***16. Government Bill-Under Consideration

THE NATIONAL SECURITY (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

***17. The Punjab Budget

The following items of business were taken up together:-

- (i) General Discussion on the Budget for the State of Punjab for 1985-86.
- (ii) Demands for Grants on Account Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1985-86.
- (iii) Supplementary Demands for Grants Nos. 3, 5, 7, 9 to 11, 16 to 23, 25, 28, 29, 31, 32, 34 to 36; 38 and 40 in respect of the Budget for the State of Punjab for 1984-85.

^{***}Discussed together.

The following members took part in the combined debate (vide paras 15, 16 and 17 above):—

- (1) Shri Bhattam Sreeramamurty
 - (2) Shri Raj Mangal Pandey (Speech Unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjouned till 11 A.M. on Tuesday, the 26th March, 1985)

SUBHASH C. KASHYAP, Secretary-General,

^{***}Discussed together.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 26, 1985 Chaitra 5, 1907 (Saka)

No. 23

11.01 A.M.

1. Starred Ouestions

Starred Questions Nos. 181 and 183—187 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1019—1059 and 1061—1172 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Drugs (Prices Control) Eleventh Amendment Order, 1984 (Hindi and English versions) published in Notification No. S.O. 343(E) in Gazette of India dated the 26th April, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Fertifizer Corporation Limited, New Delhi, for the year 1983-84.

- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Baroda, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, Baroda, for the year 1983-84.
- (7) A copy each of the following Notifications (Hindiand English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 67(E) published in Gazette of India dated the 31st January, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years,

- (ii) S.O. 104(E) published in Gazette of India dated the 8th February, 1985 regarding extension of period of take over of management of Messrs Dr. Paul Lohman (India) Limited, Calcutta, beyond five years.
- (iii) S.O. 105(E) published in Gazette of India dated the 8th February, 1985 regarding extension of period of take over of management of Messrs Indore Textile Limited, Ujjain, beyond five years.
- (iv) S.O. 163(E) published in Gazette of India dated the 25th February, 1985 regarding extension of period of take over of management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years.
- (8) A copy of Notification No. G.S.R. 591(E) (Hindi and English versions) published in Gazette of India dated the 4th August, 1984 adding 'Manufacture of Rubber Goods (Dipped Latax Products)' as a village industry, to the schedule to the Khadi and village Industries Commission Act, 1956 under subsection (2) of section 3 of the said Act.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1983-84.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1983-84.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1983-84.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (a)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1983-84 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1983-84 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1983-84 along with Audited Accounts.

- (v) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1983-84 along with Audited Accounts.
- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, Central Tool Room, Ludhiana, Institute for Design of Electrical Measuring Instruments, Bombay, Central Institute of Tool Design, Hyderabad, Tool Room and Training Centre, Delhi, for the year 1983-84.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks under section 155 of the Patents Act, 1970 for the year 1983-84.
- (18) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended 31st March, 1984, under section 638 of the said Act.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Third Amendment) Rules, 1985 published in Notification No. S.O. 205(E) in Gazette of India dated the 19th March, 1985.
 - (ii) S.O. 1089 published in Gazette of India dated the 16th March, 1985 regarding exemption to the 'Joint Plant Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
 - (iii) S.O. 1090 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Children's Film Society, India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.

- (iv) S.O. 1091 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'The Divine Life Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (v) S.O. 1092 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Sanjay Gandhi Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1987-88.
- (vi) S.O. 1093 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Khelghar Shishu Nivas and Shiksna Kendra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 and 1984-85.
- (vii) S.O. 1094 published in Gazefte of India dated the 16th March, 1985 regarding exemption to 'The Lotus Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 1095 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Bhai Vir Singh Sahitya Sadan, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ix) S.O. 1096 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Indian Peoples' Famine Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (x) S.O. 1097 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Maratha Mandir' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (xi) S.O. 1098 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Gandhigram Trust, Gandhigram Mudurai' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 and 1985-86.
- (xii) S.O. 1099 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Institute of Rail Transport' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1985-86.

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- (xiii) S.O. 1100 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'World Wildlife-Fund India,' Bombay, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) to (xiii) of item (19) above.
 - (21) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 284(E) published in Gazette of India dated the 18th March, 1985 together with an explanatory memorandum regarding exemption to organic chemicals upto a value not exceeding rupees thirty thousand cleared by a small scale manufacturer during the period from 18th March, 1985 to 31st March, 1985.
 - (ii) G.S.R. 285(E) published in Gazette of India dated the 18th March, 1985 together with an explanatory memorandum regarding exemption to travel goods upto a value not exceeding thirty thousand cleared by a small scale manufacturer during the period from 18th March, 1985 to 31st March, 1985.

4. Calling Attention

Shrimati Jayanti Patnaik called the attention of the Minister of Chemicals and Fertilisers to the reported possibility of major leakage of liquid chlorine in M/s. Shriram Chemicals Works, Delhi and danger to the lives of thousands of workers and others and steps taken by Government in the matter.

The Minister of Chemicals and Fertilisers made a statement in regard thereto.

5. Motions for Elections to Committees

(i) SHRI H. K. L. BHAGAT moved the following motion:—
"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rules 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1985 and ending on the 30th April, 1986."

The motion was adopted.

(ii) SHRI H. K. L. BHAGAT moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1985 and ending on the 30th April, 1986."

The motion was adopted.

(iii) SHRI H. K. L. BHAGAT moved the following motion:--

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1985 and ending on the 30th April, 1986, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) SHRI H. K. L. BHAGAT moved the following motion:--

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1985 and ending on the 30th April, 1986."

The motion was adopted.

(v) SHRI H. K. L. BHAGAT moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1985 and ending on the 30th April, 1986, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) SHRI H. K. L. BHAGAT moved the following motion:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1985 and ending on the 30th April, 1986."

The motion was adopted.

(vii) SHRI H. K. L. BHAGAT moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled

Tribes of the House for the term beginning on the 1st May, 1985 and ending on the 30th April, 1986, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

6. Matters Under Rule 377

- Shri Zainul Basher raised a matter regarding need to open purchase centre for potatoes and construction of more cold storages in Uttar Pradesh.
- Shri Chintamani Jena raised a matter regarding financial assistance to the State of Orissa to meet drinking water scarcity.
- Shri Abdul Rashid Kabuli raised a matter regarding steps to encourage tourism in Jammu & Kashmir.
- (4) Shri Kunwar Manvendra Singh raised a matter regarding steps to clean the water of Yamuna at Mathura.
- v (6) Prof. Narain Chand Parashar raised a matter regarding need for an early decision on the recommendations of the Committee for the welfare of servicemen.
- Shri Lalit Maken raised a matter regarding need to abolish the lease system in Delhi.
- Mohd. Ayub Khan raised a matter regarding need for providing drinking water to the people of Jhunjhunu constituency from Indira Gandhi Canal.
- Shri Krishan Datt Sultanpuri raised a matter regarding need to open new Telephone Exchanges in Himachal Pradesh.
- \(\frac{1}{1}\) Shri K. Mohandas raised a matter regarding need to construct an over-bridge at Kallettumkara Railway Crossing (Kerala).

**7. Statutory Resolution—Adopted

Discussion on the following: Resolution moved by Shri S. B. A Chavan on the 25th March, 1985, continued.

^{**}Discussed together.

"That this House approves the continuance in force of the Proclamation, dated October 6, 1983 in respect of the State of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from April 6, 1985."

The Resolution was adopted after combined discussion as indicated in para 9 below.

**8. Government Bill-Passed

THE NATIONAL SECURITY (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri S. B. Chavan on the 25th March, 1985, continued:

After combined discussion as indicated in para 9 below the motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

**9. The Punjab Budget

Combined discussion on the following items of business continued:—

- (i) General Discussion on the Budget for the State of Punjab for 1985-86.
- (ii) Demands for Grants on Account Nos. 1 to 41 in respect of the Budget for the State of Punjab -for 1985-86.
- (iii) Supplementary Demands for Grants Nos. 3, 5, 7, 9 to 11, 16 to 23, 25, 28, 29, 31, 32, 34 to 36, 38 and 40 in respect of the Budget for the State of Punjab for 1984-85.

^{**}Discussed together.

The following members took part in the combined debate (vide paras 7, 8 and 9 above):—

- (1) Shri Raj Mangal Pandey
- (2) Shri Indrajit Gupta
- (3) Shri Braja Mohan Mohanty
- (4) Shri Saiffudin Chowdhury
- (5) Shri Krishan Datt Sultanpuri
- (6) Shri Zainul Basher
- (7) Shri Sudini Jaipal Reddy
- (8) Shri Priya Ranjan Das Munshi
- (9) Shri Ram Parkash
- (10) Shri Ram Nagina Mishra
- (11) Shri C. Janga Reddy
- (12) Shri Kamson Mijinglung
- (13) Shri V. Tulsiram
- (14) Shri Bheravadan K. Gadhavi
- (15) Shri Ramashray Prasad Singh
- (16) Shri Vadde Sobhanadreeswara Rao
- (17) Shri Sudhir Roy
- Shri S. B. Chavan replied to the debate on items mentioned in Paras 7 and 8 above.

Shri Janardhana Poojary replied to the debate on items Nos. (i), (ii) and (iii) vide para 9 above.

- (i) The Demands for Grants on Accounts Nos. 1 to 41 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1985-86 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Punjab) for 1985-86, were voted in full.
- (ii) Supplementary Demands for Grants Nos. 3, 5, 7, 9 to 11, 16 to 23, 25, 28, 29, 31, 32, 34 to 36; 38 and 40 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1984-85, were voted in full,

10. Government Bill-Introduced

THE PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL, 1985

11. Government Bill—Passed

THE PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL. 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

12 Government Bill—Introduced

THE PUNJAB APPROPRIATION (No. 2) BILL, 1985

13. Government Bill—Passed

THE PUNJAB APPROPRIATION (No. 2) BILL, 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

14. Government Bill—Passed

THE GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

The following members took part in the debate: -

- (1) Shri Bhattam Sreeramamurthy
- (2) Shri Sudini Jaipal Reddy
- (3) Shri Abdul Rashid Kabuli
- (4) Shri Ram Pyare Panika
- (5) Shri G. L. Dogra

Shri S. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed. 6 P.M.

(Lok Sabha Adjourned till 11 A.M., on Wednesday, the 27th March, 1985).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 27, 1985 Chaitra 6, 1907 (Saka)

No. 24

11 A.M.

1. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri Dajiba Balwantrao Desai who was a member of the Sixth Lak Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 201—203 and 206—208 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question_s Nos. 1173—1262 and 1264—1291 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Air Corporations (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 2542 in Gazette of India dated the 4th August, 1984 together with an explanatory note, under sub-section (3) of section 44 of the Air Corporations Act, 1953.

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1983-84 together with Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1985 published in Notification No. G.S.R. 37(E) in Gazette of India dated the 19th January, 1985.
 - (ii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1985 published in Notification No. G.S.R. 38(L) in Gazette of India dated the 19th January, 1985.
 - (iii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1985 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 19th January, 1985.
 - (iv) G.S.R. 144(E) published in Gazette of India dated the 8th March, 1985 containing Corrigendum to Notification No. G.S.R. 102(E) dated the 26th February, 1985.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report and Audited Accounts of the Salar Jung Museum, Hyderabad, for the year 1983-84.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Special Organising Committee, X Asian Games, New Delhi, for the year 1983-84 along with Audited Accounts.

^{*}The Annual Report and the Audited Accounts were laid on the Table on the 25th January, 1985.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Special Organising Committee, IX Asian Games, New Delhi, for the year 1983-84.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 44 of the Arms Act. 1959:—
 - (i) The Arms (Amendment) Rules, 1985 published in Notification No. G.S.R. 283(E) in Gazette of India dated the 18th March 1985.
 - (ii) G.S.R. 673(E) published in Gazette of India dated the 19th September, 1984 making certain amendment to the Arms Rules, 1962.

5. Calling Attention

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Shri Dharam Pal Singh Malik called the attention of the Minister of Home Affairs to the situation arising out of the reported violent activities of hostile elements and attack by armed tribal guerillas on non-tribal villagers in the North Eastern States and the steps taken by the Government in the matter.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

6. Matters under Rule 377

- Shri Jai Prakash Agarwal raised a matter regarding increasing use of narcotic drugs in Delhi, especially by students.
- Shri Narsingh Rao Suryavanshi raised a matter regarding need for T.V. relay Centre at Bidar (Karnataka).
- Prof. Nirmala Kumari Shaktawat raised a matter regarding need to issue a stamp on Chittorgarh Fort.
- Shri V. S. Vijayaraghavan raised a matter regarding need for financial assistance to construct godowns in Kerala for proper storage and distribution of essential commodities.

- Shri Ram Pyare Fanika raised a matter regarding financial assistance for construction of Obra-Ghorawal Road, U.P. in the Seventh Plan.
- of Shri Shantaram Naik raised a matter regarding new to expedite the erecting of new T.V. tower and provide BNG equipments for Panaji Relay Station.
- 76 (7) Shri Bhattam Sreeramamurthy raised a matter regarding need for a uniform power tariff for the entire country as recommended by Rajyadhyaksha Committee.
- \(\gamma \) Shri Ramashray Prasad Singh raised a matter regarding mismanagement in Gaya Cotton and Jute Mill under N.T.C. in Gaya, Bihar.
- No. (a) Prof. P. J. Kurien raised a matter regarding need to issue directions to Coffee Board to purchase coffee from producers of Idukki and provide godown facilities at Idukki.

7. Discussion under Rule 193

Discussion on the Report of the National Transport Policy Committee, laid on the Table of the House on 12th August, 1980, raised by Prof. Madhu Dandavate on the 14th March, 1985, continued.

Shri Z. R. Ansari concluded his reply to the discussion.

The discussion was concluded.

*8. Statutory Resolution-withdrawn

Shri C. Janga Reddy moved the following Resolution:-

"This House disapproves the Bhopal Gas Leak Disaster (Processing of Claims) Ordinance, 1985 (Ordinance No. 1 of 1985) promulgated by the President on the 20th February, 1985."

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House

*9. Government Bill-passed

THE BHOPAL GAS LEAK DISASTER (PROCESSING OF CLAIMS) BILL, 1985, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Veerendra Patil

^{*}Discussed together.

The following members took part in the combined debate on the Resolution (vide .para 8 above) and the motion for consideration of the Bill:—

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- (1) Shri D. B. Patil
 - (2) Shri Virdhi Chander Jain
 - (3) Shri K. N. Pradhan
 - (4) Shri Bhattam Sreeramamurthy
- (5) Shri Chintamani Panigrahi
- (6) Shri Mool Chand Daga
- (7) Shri Lal Vijay Pratap Singh
- (8) Shri Saifuddin Chowdhury
- (9) Shri Girdhari Lal Vyas
- (10) Shri Ajay Narayan Mushran
- (11) Shri Bal Kavi Bairagi
- (12) Shri R. Anna Nambi
- (13) Shri Aziz Qureshi
- (14) Shri Narayan Choubey
- (15) Shri K. Ramachandra Reddy
- (16) Shri Abdul Rashid Kabuli
- (17) Shri K. P. Unnikrishnan

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill was passed.

**10. Statutory Resolution-Under Consideration

Prof. Saif-Ud-Din Soz moved the following Resolution: -

"This House disapproves of the Requisitioning and Acquisition of Immovable Property (Amendment)? Ordinance, 1985 (Ordinance No. 2 of 1985) promulgated by the President on the 8th March, 1985."

**11. Government Bill—Under Consideration

THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL, 1985, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Abdul Ghafoor.

The following members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Sudhir Roy
- (2) Prof. N. G. Ranga
- (3) Shri C. Janga Reddy
- (4) Shri Girdhari Lal Vyas (Speech Unfinished)

The discussion was not concluded.

6 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON THURSDAY, THE 28TH MARCH, 1985)

SUBHASH C. KASHYAP, Secretary-General.

^{**}Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 28, 1985 Chaitra 7, 1907 (Saka)

No. 25

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 221, 222, 224, 225, 227 and 228 were orally answered. Replies to Starred Questions Nos. 223, 226, 229—242 and 136 were Laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1292—1309 and 1311—1432 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority for the year ending the 30th June, 1984 along with Audited Accounts.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1983-84.

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1983-84 together with Audit Report thereon.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1983-84 together with Audit Report thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers menticated at (5) above.
- (7) A copy of the Madras Port (Harbour Craft) (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 45(E) in Gazette of India dated the 28th January, 1985, under sub-section 2-B of section 6 of the Indian Ports Act, 1908.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
 - (i) S.O. 865(E) published in Gazette of India data the 20th November, 1984 declaring road links connecting Nhava-Sheva Port Complex near Bombay to Panvel, as a National Highway.
 - (ii) S.O. 868(E) published in Gazette of India dated the 20th November, 1984 declaring Lucknow-Jagdishpur-Sultanpur-Jaunpur-Varanasi Road in Uttar Pradesh as a National Highway.

- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (8) above.
- (10) A copy of Notification No. G.S.R. 287(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1985 together with an explanatory memorandum making certain amendment to Notification No. 141-Customs dated the 27th June, 1979 so as to delete the mode of packing specified for wet dates, under section 159 of the Customs Act, 1962.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) Bill, 1985 passed by Lok Sabha on the 26th March, 1985.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 2) Bill, 1985 passed by Lok Sabha on the 26th March, 1985.
- (iii) That at its sitting held on the 27th March, 1985, Rajya Sabha agreed without any amendment to the National Security (Amendment) Bill, 1985, passed by Lok Sabha on the 26th March, 1985.
- (iv) That at its sitting held on the 27th March, 1985, Rajya Sabha agreed without any amendment to the Government of Union Territories (Amendment) Bill, 1985, passed by Lok Sabha on the 26th March, 1985.

5. Motions for Election to Committees

(i) SHRI K. C. PANT moved the following motion:—

"That in pursuance of clause 1(g) of paragraph 3 of the Ministry of Education Resolution No. F16-10| 44-E.III, dated the 30th November, 1945, the

members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1985, subject to the other provisions of the said Resolution."

The motion was adopted.

(ii) SHRI K. C. PANT moved the following motion:—

"That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amounthemselves to serve as members of the Council established under Section 31(1) of the said Act."

The motion was adopted.

(iii) SHRI K. C. PANT moved the following motion:—

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1985."

The motion was adopted.

"That in pursuance of sub-clause (xix) of clause (1)
Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted:

(v) SHRI K. C. PANT moved the following motion:-

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

(vi) SHRI ARIF MOHAMMAD KHAN moved the following motion:—

"That in pursuance of sub-rule (1)(e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

The motion was adopted.

6. Matters under Rule 377

75 (1) Shri Vilas Muttemwar raised a matter regarding need for proper implementation of Employment Guarantee Scheme in Garh-Chiroli (Maharashtra) and financial assistance to the State Government for the purpose.

Smt. Usha Verma raised a matter regarding need to provide S.T.D. facilities in Lakhimpur Khiri (Uttar Pradesh).

Shri G. Devarya Naik raised a matter regarding discharge of affluents by the caustic soda factory into the sea off Karwar and need for Central directives to check pollution.

Shri Ram Singh Yadav raised a matter regarding construction of "Masani Dam" and 'Barrage' at Mahendragarh, Haryana and need to keep it open throughout the year.

Shri Madan Pandey raised a matter regarding need to take immediate decision for setting up a coach factory at Gorakhpur.

6) Shri V. Sobhanadreeswara Rao raised a matter regarding need to convene a meeting of Chief Ministers of Orissa and Andhra Pradesh for early clearance of the Vamsadhara Project.

Shri N. Soundararajan raised a matter regarding reduction funduration of Tamil programmes on T.V. by increasing the time for network programme and need to restore earlier timings.

Shri N. Dennis raised a matter regarding huge accumulation of handloom cloth and steps for its early clearance and need for redressal of the grievances of handloom weavers.

*7. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Prof. Saif-Ud-Din Soz on the 27th March, 1985, continued:—

"This House disapproves of the Requisitioning and Acquisition of Immovable Property (Amendment)
Ordinance, 1985 (Ordinance No. 2 of 1985) promulgated by the President on the 8th March, 1985."

After discussion as indicated in para 8 below, the Resolution was negatived.

*8. Government Bill—Passed

THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL, 1985, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill and the Resolution (vide para 7 above), continued.

The following members took part in the combined debate:-

- (1) Shri Girdhari Lal Vyas
- (2) Shri Jagannath Rao
- (3) Shri Ramashray Prasad Singh
- (4) Shri Ram Pyare Panika
- (5) Shri Priya Ranjan Das Munshi
- (6) Shri Abdul Rashid Kabuli

Shri Abdul Ghafoor replied to the debate.

Prof. Saif-Ud-Din Soz spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and the clauseby-clause consideration of the Bill was taken up.

^{*}Discussed together.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abdul Ghafoor.

The motion was adopted and the Bill was passed.

9. Government Bill—Passed

(THE HANDLOOMS (RESERVATION OF ARTICLES FOR PRODUCTION) BILL, 1985, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:-

- (1) Shri Ajit Saha
- (2) Shri Zainul Basher
- (3) Shri V. S. Krishna Iyer
- (4) Shri N. Tombi Singh
- (5) Smt. Akbar Jahan Begum
- (6) Shri Mool Chand Daga
- (7) Shri Priya Ranjan Das Munshi
- (8) Shri Erasu Ayyapu Reddy
- (9) Prof. N. G. Ranga
- (10) Shri Vijay Kumar Yadav
- (11) Shri N. Dennis
- (12) Shri Bheravadan K. Gadhavi
- (13) Shri K. R. Natarajan
- (14) Shri P. R. Kumaramangalam
- (15) Smt. Jayanti Patnaik
- (16) Shri N. V. N. Somu
- (17) Shri Girdhari Lal Vyas
- (18) Shri K. Ramamurthy
- (19) Shri Thampan Thomas
- (20) Shri Salahuddin
- (21) Shri Ram Pyare Panika
- (22) Shri Ram Ashray Prasad Singh
- (23) Shri Vadde Sobhanadreeswara Rao

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill was passed.

10. Motion

Shri K. P. Singh Deo moved the following motion:

"That this House takes note of the Thirty-second and Thirty-third Reports of the Union Public Service Commission for the periods from 1st April, 1981 to 31st March, 1982 and 1st April, 1982 to 31st March, 1983, along with the Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein, laid on the Table of the House on 2nd March, 1983 and 2nd May, 1984 respectively."

Shri K. Ramachandra Reddy took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 29th March, 1985)

BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 29, 1985/Chaitra 8, 1907 (Saka)

No. 26

11 A.M.

1

1. Starred Questions

Starred Questions Nos. 243, 244, 246, 248 and 249 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1433, 1434, 1436—1463, 1465—1537, 1539, 1540, 1542—1558 and 1560—1578 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Chemicals and Fertilizers regarding Reported release of a technical report by the Union Carbide Corporation, USA on the gas leakage at Bhopal was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. S.O. 239(E) (Hindi and English versions) published in Gazette of India dated the 27th March. 1985 inserting the name of "Shrimati Indira Gandhi", in item 9A of the Schedule to the Emblems and Names (Prevention of Improper Use) Act, 1950, issued under section 8 of the said act.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Amendment to Industrial Finance Corporation of India (Payment of Gratuity to employees) Regulations, 1968 (Hindi and English versions) regarding quantum of gratuity payable to 'Workmen' employees of the Corporation, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audit Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1984, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (ii) A copy of the Review (Hindi and English versions)
 by the Government on the working of the Industrial
 Development Bank of India for the year ended the
 30th June, 1984.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1984 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1984.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta, for the year ended the 31st March, 1984.
 - (ii) Annual Report of the Indian Iron and Steel Company Limited, Calcutta, for the year ended the 31st March, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Tobacco Board (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 26 in Gazette of India dated the 12th January, 1985, under subsection (3) of section 32 of the Tobacco Board Act, 1975.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Central Silk Board Act, 1948:—
 - (i) The Central Silk Board (Amendment) Rules, 1984 published in Notification No. G.S.R. 141 in Gazette of India dated the 9th February, 1985.
 - (ii) The Central Silk Board Contributory Provident Fund (Amendment) Rules, 1984 published in Notification No. G.S.R. 142 in Gazette of India dated the 9th February, 1985.

- (iii) The Central Silk Board Study Leave (Amendment) Rules, 1984 published in Notification No. G.S.R. 143 in Gazette of India dated the 9th February, 1985.
- (iv) The Central Silk Board General Provident Fund (Amendment) Rules, 1984 published in Notification No. G.S.R. 144 in Gazette of India dated the 9th February, 1985.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Calcutta, for the year 1983-84.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Calcutta, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board India, Calcutta, for the year 1983-84.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1983-84.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1983-84.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

5. Messages from Raiva Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1985 passed by Lok Sabha on the 20th March, 1985.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1985 passed by Lok Sabha on the 20th March, 1985.
 - (iii) That Rajya Sabha had no recommendations to make to Lek Sabha in regard to the Appropriation (Vote on Account) Bill, 1985, passed by Lok Sabha on the 25th March, 1985.
 - (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1985 passed by Lok Sabha on the 25th March, 1985.

6. Calling Attention

Prof. Madhu Dandavate called the attention of the Minister of Finance to the reported confiscation by Custom Authorities at Bombay Airport of large amount of U.S. dollars and Travellers Cheques intended to be deposited in foreign banks and the action taken by the Government in the matter.

The Minister of Finance made a statement in regard thereto.

7. Statements by Ministers

- (1) The Minister of Labour made a statement regarding constitution of Wage Boards for Working Journalists and non-Journalists Employees of Newspapers Establishments.
- *(2) The Minister of State in the Ministry of External Affairs made a statement on the situation in Sri Lanka,

8. Mintiers Under Rule 377

*6 (4) Smt. Madhuri Singh raised a matter regarding need for allocation of adequate funds for vaccination of children against various diseases.

^{*}At 2.07 P.M.

- Shri C. P. Thakur raised a matter regarding need to reopen the Phulwari Cotton Mills, Patna (Bihar) to save the workers from starvation.
- Shri Bharat Singh raised a matter regarding need to provide electricity connections to the people living in unauthorised houses constructed before 1981 in outer Delhi.
- Shri Priya Ranjan Das Munshi raised a matter regarding need to take immediate steps for reviving sick and closed units of West Bengal, particularly in Howrah.
- Shri Somnath Rath raised a matter regarding violation of prescribed laws by deep sea fishing trawlers by fishing in shallow waters and need to continue their operations to depths exceeding 200 metres.
- Shri Shanti Dhariwal raised a matter regarding rude and unhelpful behaviour of the Telephone operators at Sangod (Kota) and need to redress grievances of subscribers and obviate losses to the exchequer.
- Shri Basudev Acharya raised a matter regarding power crisis in West Bengal and need to consider the offer of Britain and Hungary to supply T.G. Units and turbo generators for CESC and Ramman Hydel Project of West Bengal.

9. Motion

Further discussion on the following motion moved by Shri K. P. Singh Deo moved on the 28th March, 1985, was resumed:—

"That this House takes note of the Thirty-second and Thirty-third Reports of the Union Public Service Commission for the periods from 1st April, 1981 to 31st March, 1982 and 1st April, 1982 to 31st March, 1983, along with the Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein, laid on the Table of the House on 2nd March, 1983 and 2nd May, 1984 respectively."

The following members took part in the debate:—

- (1) Shri K. Ramachandra Reddy
- (2) Shri Somnath Rath

- (3) Shri N. Tombi Singh
- (4) Shri Sudhir Roy
- (5) Shri Ram Singh Yadav
- (6) Shri Ram Pyare Panika
- (7) Shri Giridhar Gomango
- (8) Shri K. R. Natrajan
- (9) Shri Mool Chand Daga
- (10) Shri Vijay N. Patil (Speech Unfinished).

The discussion was not concluded.

10. Private Member's Bill-Introduced

The Constitution (Amendment) Bill, 1985, (Insertion of new article 16A, etc.), by Shri G. M. Banatwalla.

11. Private Member's Bill-Negatived

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Amendment of Eighth Schedule) by Shri Satyagopal Misra.

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 15th March, 1985. continued.

The following members took part in the debate:-

- (1) Shri Krishan Datt Sultanpuri
- (2) Shri Narayan Choubey
- (3) Shri N. Tombi Singh
- (4) Shri Asoke Kumar Sen

Shri Satyagopal Misra replied to the debate.

The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided Ayes **15; Noes **63.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the provisions of the Constitution.

^{**}Subject to correction.

12. Private Member's Bill-Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1985 (Omission of article 44), by Shri G. M. BANATWALLA.

The motion for consideration of the Bill was moved by Shri G. M. Banatwalla.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 31st July, 1985, was moved by Shri Mool Chand Daga.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri Mool Chand Daga
- (3) Shri Y. S. Mahajan
- (4) Shri Mohd. Ayub Khan
- (5) Smt. Mamta Baneriee (Speech Unfinished).

The discussion was not concluded.

6 P.M.

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(Lok Sabha Adjourned till 11 A.M. on Monday, the 1st April, 1985)

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 1, 1985/Chaitra 11, 1907 (Saka)

No. 27

) 11,01 A.M.

1. Starred Questions

Starred Questions Nos. 263-265, 268, 270 and 271 were orally answered. Replies to Starred Questions Nos. 266, 267, 269 and 272—281 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1579-1589, 1591-1674 and 1678-1706 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1979-80.
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1983-84.

- (ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1983-84 along with Audited Accounts and the comments of Comptroller and Auditor General Lereon.
- (c) (i) Review by the Government on the working of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year 1980-81.
- (ii) Annual Report of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1980-81.
- (ii) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1979-80.
- (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Five Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (e) of item (1) above.
- (3) A copy of Notification No. G.S.R. 312(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1985 together with an explanatory memorandum regarding exemption to delegates coming to attend the Conference of Non-Aligned a to other developing countries on the 'Role of Women in Development' to be held in New Delhi from 8th April to 11th April, 1985 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.

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- (4) A copy each of Notification Nos. G.S.R. 298(E) to 303(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1985 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions announced by the Finance Minister in Lok Sabha on the 25th March, 1985, issued under the Central Excise Rules. 1944.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1985-86.

4. Calling Attention

Shri Jai Prakash Agarwal called the attention of the Minister of Finance to the reported fraudulent deals by certain nationalised banks in sanctioning huge amount of loans to a London-based firm owned by an Indian businessman and the action taken by the Government in the matter.

The Minister of State in the Ministry of Finance made a statement in regard thereto.

5. Matters Under Rule 377

- Shri Pratap Bhanu Sharma raised a matter regarding need to provide drinking water in villages of Vidisha Parliamentary constituency and to declare Vidisha, Raisan and Sehore districts as drought affected districts.
 - Shri G. Bhoopathy raised a matter regarding need to construct houses for workers employed by public sector undertakings and collieries in and around Ramagundam.
 - S) Shri V. S. Vijayaraghavan raised a matter regarding reported abolition of freight equalisation scheme with respect to Iron and Steel and need to withdraw the orders or compensate the State of Kerala.
 - Prof. Nirmala Kumari Shaktawat raised a matter regarding need to review the purchase price of opium to help opium growers.
 - Shri Jai Prakash Agarwal raised a matter regarding need to start a helicopter service to Badrinath and Kedar Nath.
 - Shrimati Geeta Mukherjee raised a matter regarding need to open more branches of banks in Midnapur (West Bengal).

- Shri Ram Pyare Suman raised a matter regarding need to grant permission for manufacturing staple yarn in spinning mills of Uttar Pradesh.
- (6) Shri Ram Pyare Panika raised a matter regarding need for early enactment of a comprehensive bill to declare all those persons as Scheduled Castes Scheduled Tribes who satisfy the required conditions.

6. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 46 to 56 for which the Ministry of Home Affairs is responsible commenced.

Eight cut motions (Nos. 2-7, 10 and 39) were moved.

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Fourth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd April, 1985).

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 2, 1985 Chaitra 12, 1907 (Saka)

No. 28

11.01 A.M.

1. Starred Ouestions

Starred Questions Nos. 284, 287, 289—291, 293 and 295 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1707—1846 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the National Cadet Corps Act. 1948:—
 - (i) The National Cadet Corps (Second Amendment) Rules, 1985 published in Notification No. S.R.O. 49 in Gazette of India dated the 23rd February, 1985.
 - (ii) The National Cadet Corps (Third Amendment) Rules, 1985 published in Notification No. S.R.O. 52 in Gazette of India dated the 9th March, 1985.
 - (iii) The National Cadet Corps (Girls Division) Second Amendment Rules, 1985 published in Notification No. S.R.O. 56 in Gazette of India dated the 16th March, 1985.

- (2) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. S.R.O. 130 in Gazette of India dated the 16th June, 1984 under section 185 of the Navy Act, 1957.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education for 1985-86.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General Thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, for the year 1983-84.
 - (ii) Annual Report of the Hindustan Organic Chemical Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Light Diesel Oil (Fixation of Ceiling Prices) (Amendment) Order, 1985 published in Notification No. G.S.R. 151(E) in Gazette of India dated the 17th March, 1985.

- (ii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) (Amendment) Order, 1985 published in Notification No. G.S.R. 152(E) in Gazette of India dated the 17th March, 1985 together with a Corrigendum thereto published in Notification No. G.S.R. 288(E) dated the 21st March, 1985.
- (iii) The Kerosene (Fixation of Ceiling Prices) (Amendment) Order, 1985 published in Notification No. G.S.R. 153(E) in Gazette of India dated the 17th March, 1985.
- (iv) The Paraffin Wax (Supply) Distribution and Price Fixation) (Amendment) Order, 1985 published in Notification No. G.S.R. 154(E) in Gazette of India dated the 17th March, 1985.
- (v) The Kerosene (Fixation of Ceiling Prices) (Second Amendment) Order, 1985 published in Notification No. G.S.R. 306(E) in Gazette of India dated the 26th March, 1985.
- (8) A copy of the Radio, Television and Video Cassette Recorder Sets (Exemption from Licensing Requirements) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 150(E) in Gazette of India dated the 17th March, 1985, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta for the year 1983-84.
 - (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Half Yearly Report (Hind; and English versions) of the Coir Board, Ernakulam, for the period from 1st April to 30th September, 1984, under section 19 of the Coir Industry Act, 1953.

4. Calling Attention

Shri V. S. Krishna Iyer called the attention of the Minister of Agriculture and Rural Development to the reported famine and drought conditions prevailing in various parts of the country due to failure of rains causing damage to crops, acute shortage of fodder and drinking water and the action taken by the Government in the matter.

The Minister of Agriculture and Rural Development made a statement in regard thereto.

5. Motion Regarding Constitution of the Joint Committee on Offices of Profit

Shri H. R. Bhardwaj moved the following motion:—

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be-

(i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution:

- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;
- That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;
- That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;
- That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;
- That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and
- That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

6. Motion Regarding Fourth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 1st April, 1985."

The motion was adopted.

7. Matters Under Rule 377

- Shri Zainul Basher raised a matter regarding need to take effective steps to overcome the acute power shortage in U.P.
- Shri Birbal raised a matter regarding damage to crops and need for release of more water in canals in Rajasthan and to give compensation and subsidy to farmers for installing generating sets for tube-wells.
- Shri Virdhi Chander Jain raised a matter regarding need to provide financial assistance for completion of Sagar Mal Gopa link project of Rajasthan Canal.
- Shri C. Janga Reddy raised a matter regarding need to set up Integral Rail Coach Factory at Kazipet.
- Shri Abdul Rashid Kabuli raised a matter regarding failure of the Indian Missions to provide help to the stranded Indians in various cities of Iran and Iraq.
- Shri Ram Singh Yadav raised a matter regarding need to accord financial assistance or construction of link roads between Alwar and Delhi under National Capital Region plan.
- Shri Somnath Rath raised a matter regarding acute water scarcity in Orissa and need for special grant to the State of Orissa to provide relief to drought effected areas of Orissa.
- (6) Shri Radhakant Dighal raised a matter regarding need to establish T. V. Centre in Phulabani district, Orissa.
- (9) Shri Madan Pandey raised a matter regarding need to modernise the fertilizer plant of Food Corporation of India in Gorakhpur.
- (10) Shri Chintamani Panigrahi raised a matter regarding increasing incidents of air crashes because of birds-hits.
- (A1) Shri Saifuddin Chowdhury raised a matter regarding death sentence to AYAZ SAMOO, labour leader in Pakistan.

8. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 46 to 56 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on 1st April, 1985, continued.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th April, 1985).

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 8, 1985/Chaitra 18, 1907 (Saka)

No. 29

11 A.M.

1. Starred Questions

Starred Questions Nos. 323, 324, 327, 328, 331, 332, 334 and 335 were orally answered. Replies to Starred Questions Nos. 325, 326, 329, 330, 333, 336—340 and 342 were laid on the Table.

Replies to Starred Questions Nos. 303—322, listed for the 4th April, 1985 were also laid on the Table today, there being no sitting on the 4th April, 1985.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1997—2171 were laid on the Table.

Replies to Unstarred Questions Nos. 1847—1996 listed for the 4th April, 1985 were also laid on the Table today.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Punjab Housing Development Board, Chandigarh, for the year 1981-82, under sub-section (2) of section 79 of the Punjab Housing Development Board Act, 1972 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the National Oilseeds and Vegetable Oils Development Board (Secretary) Recruitment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 1178 in Gazette of India dated the 24th November, 1984, under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (i) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India, New De'hi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India, New Delhi for the year 1983-84.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1983-84.
- (8) A copy of the Mines Rescue Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 325(E) in Gazette of India dated the 29th March, 1985, under section 61A of the Mines Act, 1952.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1983-84.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1985-86.

4. Calling Attention

Shri Amal Datta called the attention of the Minister of Railways to the situation arising out of the recent railway accidents causing deaths of many passengers and injuries to several others particularly the one involving Howrah-Amritsar Mail and Howrah-Amritsar Express on 5 April, 1985 and the action taken by the Government in the matter.

The Minister of Railways made a statement in regard thereto.

5. Statements by Ministers

(1) The Minister of Chemicals and Fertilizers made a statement on the reported Chlorine Gas and Sulphonic Acid fumes leakage in Union Carbide India Ltd's plant at Bhopal on 28th March, 1985 and 1st April, 1985 which resulted in large scale disruption and injury to human and animal life.

*(2) The Minister of Commerce made a statement regarding promulgation of Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance, 1985.

The Minister also laid on the Table a copy of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance 1985 (Hindi and English versions) issued under article 123 of the Constitution.

6. Matters Under Rule 377

- Shri Chintamani Jena raised a matter regarding shortage of filtered and unfiltered water in Delhi and need to take immediate steps to over-come the chronic problem.
 - Shri Pratap Bhanu Sharma raised a matter regarding need to improve the working of telephone system in Vidisha Parliamentary Constituency and to provide S.T.D. facility between important towns in the area.
 - Shri Ram Pyare Panika raised a matter regarding need to allocate more funds to Uttar Pradesh during Seventh Five Year Plan for its development.
 - (4) Shri D. L. Baitha raised a matter regarding need to instal a high power T.V. transmitter at Purnea.
 - Shri Chintamani Panigrahi raised a matter regarding supply of air to air missiles by U.S.A. to Pakistan and need to take appropriate and timely action in this regard.
 - (6) Shri Zainul Basher raised a matter regarding need to open Central School in Gazipur, Uttar Pradesh.

7. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 24 and 25 for which the Ministry of Education is responsible commenced and was concluded.

^{*}At 5.46 P.M.

Forty-one cut motions (Nos. 1, 4 to 21, 26, 27 and 40 to 59), were moved and negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86, were voted in full.

8.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th April, 1985).

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 9, 1985 | Chaitra 19, 1907 (Saka)

No. 30

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ganapati Ram who was a member of First, Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 344—347, 349 and 350 were orally answered. Replies to Starred Questions Nos. 343, 348, 351—353 and 355—363 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2172—2343 were laid on the Table.

4. Papers Laid on the Table

- The following papers were laid on the Table:—
 - (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel, Mines and Coal for 1985-86.

- (2) A Copy of Notification No. 1-CA(126)|1|81 (Hindi and English versions) published in Gazette of India dated the 27th October, 1984 making certain amendments to regulations 63 and 112 of the Chartered Accountants Regulations, 1964, under section 30B of the Chartered Accountants Act, 1949.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Burn Standard Company Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the Burn Standard Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1983-84.
 - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (3) above.
- (5) A copy of the Central Excise (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 333(E) in Gazette of India dated the 30th March, 1985, under subsection (2) of section 38 of the Central Excises and Salt Act, 1944.

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 329(E) published in Gazette of India dated the 30th March, 1985 together with an explanatory memorandum extending the validity of Notification No. 111/84-Customs dated the 21st April, 1984 upto the 31st March, 1986.
 - (ii) G.S.R. 330(E) and 331(E) published in Gazette of India dated the 30th March, 1985 together with an explanatory memorandum regarding exemption to prizes, won by any member of an Indian team participating with the approval of the Government of India in any International tournament or competition in relation to any sports or games, when imported into India from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
 - (iii) G.S.R. 337(E) published in Gazette of India dated the 1st April, 1985 together with an explanatory memorandum regarding exemption to lead glass tubings and rods imported for the manufacture of components for electrical lamps and fluorescent tubes from basic customs duty in excess of 45 per cent ad valorem.
 - (iv) G.S.R. 338(E) published in Gazette of India dated the 1st April, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

#5. Parliamentary Committees—Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committee—Summary of work' (Hindi and English versions) pertaining to the period 1st June, 1984 to 31st December, 1984.

6. Government Bills-Introduced

(1) THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1985.

The motion for leave to introduce the Monopolies and Restrictives Trade Practices (Amendment) Bill, 1985 moved by Shri Veerendra Patil was opposed. The motion was adopted and the Bill was introduced.

(2) THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1985.

7. Calling Attention

Smt. Geeta Mukherjee called the attention of the Minister of Supply and Textiles to the situation arising out of the closure of a number of Jute Mills in West Bengal and the steps taken by the Government in regard thereto.

The Minister of Supply and Textiles made a statement in regard thereto.

8. Matters Under Rule 377

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- (1) Dr. Chander Shekhar Tripathi raised a matter regarding non-payment of wages prescribed under the Minimum Wages Act to industrial workers in the country.
- (2) Shri C. Janga Reddy raised a matter regarding drought conditions in Warangal and other districts of Andhra Pradesh and need to provide lift irrigation scheme on Kakatiya Canal.
- (3) Shri Ram Singh Yadav raised a matter regarding need to erect barbed-wire fencing along the border of the National Tiger Project, Siraska, District Alwar to save the tiger population from poachers and also villagers from their attack.
- (4) Dr. A. Kalanidhi raised a matter regarding need to regularise and make permanent all casual labour.
- (5) Shri Hannan Mollah raised a matter regarding need to give Sodium Thiesulphate treatment for de-toxification of Bhopal gas victims as suggested by ICMR.
- (6) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to instal a high powered T.V. Transmitter in Chittorgarh so that it could serve Dungarpur, Banswara, Mandsaur and Neemuch area.

(7) Shri Sarafraz Ahmed raised a matter regarding unsatisfactory working conditions of workers in Mica Processing Factory, Giridih and need to transfer MIDCO Headquarters from Patna to Giridih.

9. The Budget (General)—1985-86—Demand for Grant

Discussion on the Demand for Grant No. 28 for which the Ministry of External Affairs is responsible commenced.

Twenty cut motions (Nos. 7 to 26) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 a.m. on Wednesday, the 10th April, 1985).

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 10, 1985 Chaitra 20, 1907 (Saka)

No. 31

11 A.M.

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1. Starred Questions

Starred Questions Nos. 365—371 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2344—2428, 2430—2439, 2441—2453, 2455—2518 and 2520—2545 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 292(E) in Gazette of India dated the 23rd March, 1985 together with an explanatory note, under section 14A of the Aircraft Act, 1934.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1985 published in Notification No. G.S.R. 308(E) in Gazette of India dated the 26th March, 1985.

- (ii) The Indian Forest Service (Pay) Third Amendment Rules, 1985 published in Notification No. G.S.R. 309(E) in Gazette of India dated the 26th March, 1985.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1985 published in Notification No. G.S.R. 327(E) in Gazette of India dated the 29th March, 1985.
- (iv) The Indian Forest Service (Pay) Fourth Amendment Rules, 1985 published in Notification No. G.S.R. 328(E) in Gazette of India dated the 29th March. 1985.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report and Audited Accounts of the Centre for Cultural Resources and Training, New Delhi, for the year 1983-84.
- (4) A copy of the Central Industrict Security Force (First Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 225 in Gazette of India dated the 2nd March, 1985, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) on the Working of Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the year 1983, under sub-section (4) of section 15A of the said act.
- (7) A copy of Resolution No. 13016|6|84-Admn.I(A) (Hindi and English versions) dated the 23rd January, 1985 modifying Cabinet Secretariat Resolution No. 84|1|1|83-Cab. dated the 4th June, 1983 giving the revised composition of the Science Advisory Committee to the Cabinet.

^{*}Annual Report and Audited Accounts were laid on the Table on the 29th January, 1985.

4. Statements by Ministers

- (1) The Minister of Food and Civil Supplies made a statement regarding permission given to flour mills to purchase wheat in the open market.
- *(2) The Minister of Defence made a statement regarding crash of an Indian Air Force Plane near Bareilly on 9th April, 1985.

5. Matters Under Rule 377

- (1) Shri Madan Pandey raised a matter regarding need to revive malaria eradication programme.
- (2) Shrimati Krishna Sahi raised a matter regarding shortage of drinking water in Bihar and need to solve the problem.
- (3) Shri Mahavir Prasad raised a matter regarding need to provide reservation and other facilities to muslim sweepers of Uttar Pradesh similar to those given to Hindu sweepers.
- (4) Shri Braja Mohan Mohanty raised a matter regarding need to take up the developmental work around Puri, Konark and Bhubaneshwar which are places of tourist attraction and pilgrimage.
- (5) Smt. Chandra Bhanu Devi raised a matter regarding shortage of fertilizers in Bihar due to low production in Hindustan Fertilizers Unit of Barauni.
- (6) Shri Lalit Maken raised a matter regarding need for early decision for payment of second instalment of Interim relief to Central Government employees.
- (7) Shri Narayan Choubey raised a matter regarding need to clear the proposal to provide irrigation facilities in Midnapur, West Bengal.
- (8) Shri V. S. Krishna Iyer raised a matter regarding need for daily direct train between Delhi and Bangalore.
- (9) Shri Krishan Datt Sultanpuri raised a matter regarding reports of large scale slaughter of cows in West Germany and need to save them and import them for free supply to farmers in Himachal Pradesh.

^{*}At 6.23 P.M.

6. The Budget (General)-1985-86-Demand for Grant

Discussion on the Demand for Grant No. 28 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on 9th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 was voted in full.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th April, 1985).

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 11, 1985 Chaitra 21, 1907 (Saka)

No. 32

11 A.M.

Starred Questions

Starred Questions Nos. 385, 386, 390—392 and 397 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2546—2702 and 2704—2754 were last on the Table.

A statement by the Minister of State in the Ministry of Shipping and Transport correcting the reply given on 28 March, 1985 to Unstarred Question No. 1306 regarding facilities of Impounded Dock System at Haldia Port was also laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Irrigation and Power for 1985-86.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1983-84.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1983-84.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1983-84.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1983-84.
- (5) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) to (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1983-84 together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology. Kanpur, for the year 1983-84 together with Audit Report thereon.
 - (iii) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1983-84 together with Audit Report thereon.
 - (iv) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1983-84 together with Audit Report thereon.

- (v) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1983-84 together with Audit Report thereon.
- (7) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1983-84.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1983-84 together with Audit Report thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1983-84.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1983-84.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1983-84.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1983-84 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1983-84.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 29 of the University of Hyderabad Act, 1974.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1983-84.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1983-84.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1983-84.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1983-84 together with Audit Report thereon.
- (22) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report of the Regional Engineering Colleges, Durgapur, for the year 1983-84 and Audited Accounts of the Regional Engineering Colleges, Silchar, Jamshedpur, and Srinagar for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (23) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1985-86.
- (24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for 1985-86.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:—
 - (i) G.S.R. 141(E) published in Gazette of India dated the 6th March, 1985 approving the Bombay Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1984, appended in the schedule to the Notification.
 - (ii) G.S.R. 291(E) published in Gazette of India dated the 22nd March, 1985 approving the Tuticorin Port Employees (Temporary Service) Amendment Regulations, 1984 appended in the schedule to the Notification.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1983-84 along with Audited Accounts, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1983-84.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1983-84.
- (29) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1983-84.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (31) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Board of Examinations, New Delhi, for the year 1983-84.

4. Matters Under Rule 377

- (1) Shri Virdhi Chander Jain raised a matter regarding need to direct military authorities to provide drinking water in Barmer, Jaisalmer and Jodhpur and surrounding villages through tankers.
- (2) Shri Hafiz Mohammed Siddiq raised a matter regarding need to supply Nut coke and Pearl coke to help brass Industry of Moradabad (Uttar Pradesh).
- (3) Dr. Krupa Sindhu Bhoi raised a matter regarding need to instal a 10 KW transmitter for relaying T.V. Programmes from Sambalpur to Western parts of Orissa.

- (4) Shri Digvijay Sinh raised a matter regarding need to set up a River Travel Development Corporation to promote travel by boats.
- (5) Shri Jai Prakash Agarwal raised a matter regarding need at the expand Inter-State Bus Terminal, Kashmere Gate, Delhi and improve its management.
- (6) Shri Kamodi Lal Jatav raised a matter regarding need to open an oil refinery in Morena, Madhya Pradesh.
- (7) Shri Uma Kant Mishra raised a matter regarding financial assistance for the development of Mirzapur district under N.R.E.P. and N.L.L.E.G. programmes.
- (8) Prof. Saif-Ud-Din Soz raised a matter regarding damage caused to fruit laden trucks in arson around Azadpur Fruit Market during November riots and need to pay compensation to the affected people.
- (9) Shri Satyagopal Misra raised a matter regarding disruption of public life in the capital due to sudden rain on 9th April, 1985 and need to improve drainage system.

*5. Statement by Minister

The Minister of Home Affairs made a statement regarding certain decisions taken by the Government to restore normalcy in Punjab.

6. The Budget (General)-1985-86-Demands for Grants

Discussion on the Demands for Grants Nos. 83 to 85 for which the Ministry of Steel, Mines and Coal is responsible commenced.

Two cut motions (Nos. 1 and 2) were moved.

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

^{*}At 3.50 P.M.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 12, 1985|Chaitra 22, 1907 (Saka)

No. 33

11.01 A.M.

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1. Oath or Affirmation

Smt. Dil Kumari Bhandari took the oath in English, signed the Roll of members and took her seat in the House.

2. Starred Questions

Starred Questions Nos. 406, 409, 410, 413 and 414 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2755—2806, 2808—2836, 2838—2891, 2893—2909, 2911—2932 and 2934—2969 were laid on the Table.

4. Papers Laid on the Table

- (1) (i) A copy of the Non-Resident (External) Accounts (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 254 in Gazette of India dated the 9th March, 1985, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) above.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
 - (i) The Sahdol Kshetriya Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2047 in Gazette of India dated the 30th June, 1984.
 - (ii) The Saryu Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2048 in Gazette of India dated the 30th June, 1984.
 - (iii) The Mizoram Rural Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2049 in Gazette of India dated the 30th June, 1984.
 - (iv) The Akola Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2050 in Gazette of India dated the 30th June, 1984.
 - (v) The Ratlam Mandsaur Kshetriya Gramin Bank (Meeting of Board) Rules, 1984 published in Notification No. S.O. 2051 in Gazette of India dated the 30th June, 1984.
 - (vi) The Ratnagiri Sindhudurg Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2052 in Gazette of India dated the 30th June, 1984.
 - (vii) The Arunachal Pradesh Rural Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2053 in Gazette of India dated the 30th June, 1984.
 - (viii) The Jamuna Gramin Bank (Meetings of Board)
 Rules, 1984 published in Notification No. S.O.
 2054 in Gazette of India dated the 30th June.
 1984.

- (ix) The Surendra Nagar-Bhavnagar Gramin Bank (Meetings of Board) Rules, 1984, published in Notification No. S.O. 2055 in Gazette of India dated the 30th June, 1984.
- (x) The Solapur Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2056 in Gazette of India dated the 30th June, 1984.
- (xi) The Bhandara Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2057 in Gazette of India dated the 30th June, 1984.
- (xii) The Chambal Kshetriya Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2058 in Gazette of India dated the 30th June, 1984.
- (xiii) The Valsad Dang Gramin Bank (Meeting of Board) Rules, 1984 published in Notification No. S.O. 2059 in Gazette of India dated the 30th June, 1984.
- (xiv) The Surat-Branch Gramin Bank (Meetings of Boards) Rules, 1984 published in Notification No. S.O. 2060 in Gazette of India dated the 30th June, 1984.
- (xv) The Bundi-Chitorgarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2061 in Gazette of India dated the 30th June, 1984.
- (xvi) The Bhilwara-Ajmer Kshetriya Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2062 in Gazette of India dated the 30th June, 1984.
- (xvii) The Dungarpur-Banswara Kshetriya Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2063 in Gazette of India dated the 30th June, 1984.

- (xviii) The Ganganagar Kshetriya Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2064 in Gazette of India dated the 30th June, 1984.
- (xix) The Mahakaushal Kshetriya Gramin Bank (Meetings of Board) Rules, 1984 published in Notification No. S.O. 2065 in Gazette of India dated the 30th June, 1984.
- (3) A copy of the Union Government Appropriation Accounts (Posts and Telegraphs) for the year 1983-84 (Hindi and English versions).
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the veat 1983-84—Union Government (Posts and Telegraphs) under article 151(1) of the Constitution.
- (5) A copy of the Coffee (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 256 in Gazette of India dated the 9th March, 1985, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 33 of the Cardamom Act, 1965:—
 - (i) The Cardamom (Amendment) Rules, 1984 published in Notification No. G.S.R. 2873 in Gazette of India dated the 8th September, 1984.
 - (ii) The Cardamom (Amendment) Rules, 1984 published in Notification No. G.S.R. 2874 in Gazette of India dated the 8th September, 1984.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1983-84.

- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1981 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1982 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1983 along with Audited Accounts.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the years 1981, 1982 and 1983.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Leather Export Promotion Council, Madras, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Leather Export Promotion Council, Madras, for the year 1983-84.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) A copy of the Corrigendum (Hindi and English versions) to the Audited Accounts of the Tea Board for the year 1982-83.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the period from 22nd February, 1983 to 30th June, 1984.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the period from 22nd February, 1983 to 30th June, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- *(14) A copy of Notification No. 122|85-Customs (Hindiand English versions) published in Gazette of Indiadated the 12th April, 1985 together with an explanatory memorandum regarding exemption to computers from basic customs du'v in excess of 160 per cent ad valorem, under section 159 of the Customs Act, 1962.

5. Assent to Bills

Secretary-General laid on the Table the following twelve Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1985.
- (2) The Appropriation (No. 3) Bill, 1985.
- (3) The Appropriation (Railways) No. 3 Bill, 1985.
- (4) The Appropriation (Railways) No. 4 Bill, 1985.
- (5) The Punjab Appropriation (Vote on Account) Bill, 1985.
- (6) The Punjab Appropriation (No. 2) Bill, 1985.

^{*}Laid at 6 P.M.

- (7) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1985.
- (8) The Bhopal Gas Leak Disaster (Processing of Claims) Bill, 1985.
- (9) The Handlooms (Reservation of Articles for Production) Bill, 1985.
 - (10) The Compulsory Deposit Scheme (Income-tax Payers) Amendment Bill, 1985.
 - (11) The Union Duties of Excise (Distribution) Amendment Bill, 1985.
 - (12) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985.

6. Statements by Ministers

(1) The Minister of Commerce made a statement regarding new Import and Export Policy.

The Minister also laid on the Table a copy of the Import and Export Policy for 1985—88—Volumes I and II (Hindi and English versions).

(2) The Minister of Finance made a statement regarding decision on Tripartite Committee's Report for review of Industrial Dearness Allowance formula for employees of the Central Public Enterprises.

7. Motion For Election to Committees

(i) SHRI VISHWANATH PRATAP SINGH moved the following motion:—

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) SHRI P. A. SANGMA moved the following motion:-

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proced to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

(iii) SHRI CHANDRA SHEKHAR SINGH moved the following motion:—

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect. in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said."

The motion was adopted.

(iv) SHRI P. A. SANGMA moved the following motion:-

"That in pursuance of sub-section 3(c) of section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted

8. Matters Under Rule 377

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- (1) Shri Ajay Mushran raised a matter regarding need establish electronic industries in Jabalpur or Katni in Madhy. Pradesh.
- (2) Shri Birbal raised a matter regarding need to take over Bhakra Control Board by the Centre to provide adequate water to the farmers of Ganganagar.

- (3) Shri Ram Pyare Suman raised a matter regarding need to declare 14th April, a holiday in memory of Dr. B. R. Ambedkar and to include his biographical sketch and other works in text books.
- (4) Shri Krishan Pratap Singh raised a matter regarding growing unemployment in the country and need to take measures to tackle the problem.
- (5) Shri G. L. Dogra raised a matter regarding need to provide financial assistance and other relief to the drought affected people of Jammu and Kashmir State.
- (6) Prof. K. K. Tewari raised a matter regarding disputes over the rival tenancy claims between the farmers of Ballia (Uttar Pradesh) and Bhojpur (Bihar) because of constant shift of Ganges and need for the Central Government to intervene for providing lasting solution to the vexed problem.
- ` (7) Shri Bhattam Srirama Murthy raised a matter regarding air pollution in Vishakhapatnam (Andhra Pradesh) and need to take remedial steps.
- (8) Shri Mool Chand Daga raised a matter regarding need to conduct elections to local bodies on schedule.

9. The Budget (General)-1985-86-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 83 to 85 for which the Ministry of Steel, Mines and Coal is responsible and the cut motions thereto moved on 11th April, 1985, continued.

Discussion was concluded.

Both the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Steel, Mines and Coal is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

(ii) Discussion on the Demand for Grant No. 9 for which the Ministry of Chemicals and Fertilizers is responsible, commenced.

Thirty cut motions (2-11 and 17-36) were moved.

The discussion was not concluded.

10. Private Members' Bills-Introduced

- (1) The Ban on 'Religious Conversions Bill, 1985, by Shri B. V. Desai.
- (2) The Regulation of Admission to Medical and Engineering Colleges and Opening of New Institutions Bill, 1985, by Shri Eduardo Faleiro.
- (3) The Compulsory Vocational Education Bill, 1985, by Shri Eduardo Faleiro.
- (4) The Constitution (Amendment) Bill, 1985 (Amendment of article 316, etc.), by Shri K. Ramamurthy.
- (5) The Constitution (Amendment) Bill, 1985 (Amendment of article 74, etc.), by Shri K. Ramamurthy.
- (6) The Constituent Assembly Bill, 1985, by Shri K. Ramamurthy.
- (7) The Import and Export Trade Bill, 1985, by Shri K Ramamurthy.
- (8) The Ceiling on Marriage Expenses Bill, 1985, by Shri Mool Chand Daga.
- (9) The Salaries and Allowances of Ministers (Amendment) Bill, 1985 (Substitution of section 3), by Shri Mool Chand Daga.
- (10) The Prevention of Social Disabilities Bill, 1985, by Shri Mool Chand Daga.
- (11) The Indian Penal Code (Amendment) Bill, 1985 (Omission of section 309, etc.), by Shri Mool Chand Daga.

11. Private Member's Bill-Withdrawn

THE CONSTITUTION (AMENDMENT) BILL, 1985 (OMISSION OF ARTICLE 44), BY SHRI G. M. BANATWALLA.

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 29th March, 1985, continued.

The following members took part in the debate:-

- (1) Shri Girdhari Lal Vyas
- (2) Shri Harish Rawat
- (3) Shri Asoke Sen

Shri G. M. Banatwalla replied to the debate.

An amendment moved by Shri Mool Chand Daga was negatived.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill—under consideration

THE INDIAN TOBACCO COMPANY LIMITED (TAKING OVER OF MANAGEMENT) BILL, 1985, BY SHRI RAM BHAGAT PASWAN.

The motion for consideration of the Bill was moved by Shri Ram Bhagat Paswan.

The following members took part in the debate:-

- (1) Shri Vadde Sobanadreeswara Rao
- (2) Shri Harish Rawat
- (3) Shri Ram Pyare Panika
- (4) Shri Satyagopal Misra
- (5) Prof. Narain Chand Parashar
 - (6) Shri Mohar Singh (Speech Unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th April, 1985)

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Monday, April 15, 1985 Chaitra 25, 1907 (Saka)

No. 34

11.02 A.M.

1. Starred Ouestions

Starred Questions Nos. 425—427, 429, 431 and 439 were orally answered. Replies to Starred Questions Nos. 428, 403, 432—438 and 441—444 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2970—3013, 3015—3052, 3054—3087 and 3089—3111 were laid on the Table.

A statement by the Minister of Agriculture and Rural Development correcting the reply given on 8 March, 1982 to Unstarred Question No. 2366 regarding import of milk products under gift programme was also laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Sugar (Price Determination for 1984-85 Production) Second Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 316(E) in Gazette of India dated the 28th March, 1985, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (2) A copy of Notification No. G.S.R. 336 (Hindi and English versions) published in Gazette of India dated the 6th April, 1985 together with an explanatory memorandum making certain amendment to Notification No. 120|82-Customs dated the 24th April, 1982 so as to prohibit export out of India of one more substance viz. Pentazocine specified in the notification, under Section 159 of the Customs Act, 1962,

4. Motions for Elections to Committees

(1) Shri Buta Singh moved the following motion:-

"That in pursuance of sub-section 4(e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

The motion was adopted.

(2) Shri Buta Singh moved the following motion:—

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

The motion was adopted.

5. Matters Under Rule 377

- (1) Shri Shanti Dhariwal raised a matter regarding need to include Erawal and Lashkari Castes in the list of Scheduled Castes.
- (2) Shri A. Charles raised a matter regarding closure and mis-management in T. K. Chemicals Limited, Kochuveli (Trivandrum) and need for its take over.
- (3) Shri G. Bhoopathy raised a matter regarding need to declare Hyderabad as an International Airport.
- (4) Shrimati Bibha Ghosh Goswami raised a matter regarding erosion by Ganga and Bhagirathi rivers in West Bengal and need-to provide adequate funds for anti-erosion measures.
- (5) Kumari Pushpa Devi Singh raised a matter regarding need to set up industries in Raigarh (Madhya Pradesh) for its development.

(6) Shri Ram Nagina Mishra raised a matter regarding need to take urgent steps to check increasing incidents of small pox in Uttar Pradesh.

6. The Budget (General) -1985-86-Demands for Grants

(i) Discussion on the Demand No. 9 for which the Ministry of Chemicals and Fertilizers is responsible and the cut motions thereto moved on 12th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Chemicals and Fertilizers is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 43 to 45 for which the Ministry of Health and Family Welfare is responsible, commenced.

Fifteen cut motions (1—15) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 16, 1985 | Chaitra 26, 1907 (Saka)

No. 35

11 A.M.

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1. Starred Questions

Starred Questions Nos. 445—452 and 455 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3112—3140, 3142, 3144—3238, 3240—3245, 3247—3257 and 3259—3274 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Defence Services Estimates, 1985-86 (Hindi and English versions).
- (2) A copy of the Cantonment Fund Servants (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.R.O. 53 in Gazette of India dated the 9th March, 1985, under section 280 of the Cantonment Act, 1924.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry and Company Affairs for 1985-86.

- (4) A copy of Notification No. S.O. 177(E) (Hindi and English versions) published in Gazette of India dated the 4th March, 1985 regarding extension of period of take over of Management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- *(5) A copy of Notification No. 107|85-CE (Hindi and English versions) published in Gazette of India dated the 16th April, 1985 making certain amendments to Notification No. 68|83-CE dated the 1st March, 1983 so as to fully exempt tractors of Draw Bar Horse Power not exceeding 25 from the whole of the duty of excise leviable thereon as against the existing exemption in respect of tractors of Draw Bar Horse Power not exceeding 12, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

4. Presentation of Petition

Smt. Geeta Mukherjee presented a petition signed by Shri Devi Prasad Singh and others regarding change in the administrative set up of Delhi and problems of residents of Delhi.

5. Matters Under Rule 377

- (f) Shri Ganga Ram raised a matter regarding need to implement the recommendations contained in the Twenty-seventh Report of the Committee on subordinate Legislation regarding recruitment rules for various posts in the Water Management and Command Area Development Division in the Ministry of Irrigation.
- (2) Dr. Chander Shekhar Tripathy raised a matter regarding need to lay a railway line between Sahajanwan and Balrampur via Bansi.
- (3) Smt. Krishna Sahi raised a matter regarding need to revise the timings of certain trains running on Gaya-Kiul section of Eastern Railway and to provide a fast train between Gaya and Deoghar.

^{*}Laid at 6-00 P.M.

- (4) Shri V. Sobhanadreeswara Rao raised a matter regarding need to sanction additional funds for renovation and modernisation of Kothagundam Thermal Power Station.
- (5) Shri Ajit Kumar Saha raised a matter regarding need to clear the scheme for modernisation of Kangasabati Reservoir Project in West Bengal.
 - (6) Shri Pratap Bhanu Sharma raised a matter regarding need to provide stoppages of Malwa Super Fast Express and Dakshin Express at Vidisha and Ganj Basoda.
 - (7) Shri D. L. Baitha raised a matter regarding need to bring Purnca (Bihar) on air map of India.
 - (8) Shri Birbal raised a matter regarding need to complete the distributaries in Ganganagar district taking off from Indira Main Canal.

6. Calling Attention

Shri K. P. Unnikrishnan called the attention of the Minister of Culture to the reported removal and shipping of priceless treasures of Indian art and culture including rare works of sculptures from different Museum, art galleries and temples in India for display during the Festival of India in the United States of America and France with grave risks, and steps taken by the Government in that regard.

The Minister of Culture made a statement in regard thereto.

7. The Budget (General)—1985-86—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 43 to 45 for which the Ministry of Health and Family Welfare is responsible and the cut motions thereto moved on 15th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Health and Family Welfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 63 and 64 for which the Ministry of Irrigation and Power is responsible, commenced.

Twenty-nine cut motions (1—5, 10—14, 16—29 and 46—50) were moved.

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Fifth Report of the Business Advisory Committee.

6.01 P.M.

(Lok Sabha Adjourned till 11 A.M. on Wednesday, the 17th April, 1985)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin—Part I, dated April 15, 1985—Page 1, Item 1, line 2,

for 403 read 430.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 17, 1985 Chaitra 27, 1907 (Saka)

No. 36

11 A.M.

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1. Starred Questions

Starred Questions Nos. 465—471 and 473 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3275—3379 and 3381—3462 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the *Annual Report and Audited Accounts of Sangeet Natak Akademi, New Delhi, for the year 1983-84.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras for the year 1983-84.

^{*}The Annual Report was laid on 29th January, 1985.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras for the year 1983-84.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Electronics Trade and Technology Development Corporation, Limited, New Delhi for the year 1983-84.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Motion Regarding Fifth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 16th April, 1985."

The motion was adopted subject to the modification "that in Para 3, line 2 of the Report, for the words 'during this week' the words 'during next week' be substituted."

5. Matters Under Rule 377

- (1) Shri Madan Pandey raised a matter regarding need to establish electronics industry at Gorakhpur and milk-based industries in Eastern Uttar Pradesh in the Seventh Plan.
- (2) Shri Bhattam Sreeramamurthy raised a matter regarding need to develop Visakhapatnam as a tourist resort.
- (3) Shri Zainul Basher raised a matter regarding need to start local train service between Varanasi and Mughal Sarai.

- (4) Shri Jai Prakash Agarwal raised a matter regarding need to reconsider the increase in the rates of electricity by Delhi Electric Supply Undertaking.
- (5) Shri C. P. Thakur raised a matter regarding need to promide a railway level crossing and connecting roads in Jalla area near Patna.
- (6) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to provide special funds to States in the Seventh Plan for providing medical facilities in villages.
- (7) Shri Chintamani Jena raised a matter regarding need to establish a National Institute for Translation and Interpretation to promote understanding of different languages.
- (8) Dr. V. Venkatesh raised a matter regarding need to sanction more funds for drought relief programmes in Karnataka.

6. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 63 and 64 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on 16th April, 1985, continued.

The discussion was not concluded.

7.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

.... LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 18, 1985 Chaitra 28, 1907 (Saka)

No. 37

11 A.M.

1. Starred Questions

Starred Questions Nos. 486—489, 491—494 and 496 were or ly answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3463—3627 and 3629—3656 were laid on the Table.

3. Papers Laid on the Table

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of Visva-Bharati, Santiniketan, for the year 1983-84 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, Kashmir for the year 1983-84 together with Audit Inspection Report.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Visakhapatnam Unregistered Dock Workers (Regulation of Employment) Amendment Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 675 in Gazette of India dated the 16th February, 1985, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (6) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1983-84.
- (7) (i) A copy of Annual Accounts (Hindi and Ellish versions) of the New Mangalore Port Trust f the year 1983-84 together with Audit Report the on, under sub-section (2) of section 103 of the Maj Port Trusts Act, 1983.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A conv of the Supplementary Agreement (Hindi and English versions) entered into with the Government of Uttar Pradesh under section 8 of the National Highways Act, 1956, under section 10 of the said Act.

- (9) (i) A copy of the Punjab Motor Vehicles (Fourth Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 88 in Punjab Government Gazette dated the 26th October, 1984, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (i) above.
- (10) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1985-86, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (11) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. F. 4(21)|85-Fin(G) in Delhi Gazette dated the 8th April, 1985, under section 72 of the Delhi Sales Tax Act, 1975.
- (12) A copy of Notification No. G.S.R. 348(E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1985 containing Corrigendum to Notification No. 331(E) dated the 30th March, 1985, under section 159 of the Customs Act, 1962.
- (13) A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. E3 NF | 6804 dated the 15th June, 1984, issued under section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (14) A copy of the Delhi Eyes (Authority for Use for Therapeutic Purposes) Rules, 1984 (Hindi and English versions) published in Notification No.

F. 20|71|75-M & PH in Gazette of India dated the 29th May, 1984, under sub-section (3) of section 29 of the Eyes (Authority for Use for Therapeutic Purposes) Act, 1982.

4. Motions for Elections to Committees

(i) Shri K. C. Pant moved the following motion:—

"That in pursuance of sub-clause (xxiv) of Clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University."

The motion was adopted.

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(ii) Smt. Mohsina Kidwai moved the following motion:—

"That in pursuance of items (17) and (18) of rule 15 and rule 18(2) of the Rules, Regulations and Byelaws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

The motion was adopted.

(iii) Shri Z. R. Ansari moved the following motion:—

"That in pursuance of sub-section (2)(a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to the other provisions of the said Act."

The motion was adopted.

5. Matters Under Rule 377

- (1) Shri Sri Ballav Panigrahi raised a matter regarding need to provide funds in the Seventh Plan for Talcher Super Thermal Plant and IB Valley Thermal Project in Orissa.
- (2) Shri Lalit Maken raised a matter regarding the situation arising out of the Resolution passed by D.D.A. asking D.C.M. to shift from the non-conforming area and Delhi Administration not allowing the Mill to close.
- (3) Shri Banwari Lal Barwa raised a matter regarding need to clear the Bisalpur irrigation and water supply scheme immediately to provide drinking water and irrigation facilities in Deoli Tehsil (Rajasthan).
- (4) Smt. Usha Verma raised a matter regarding need for a T.V. tower in Lakhimpur Kheri (Uttar Pradesh).
- (5) Smt. Geeta Mukherjee raised a matter regarding need to help the State Government of West Bengal to tackle the active scarcity conditions of drinking water in Midnapur and other adjacent Districts in the State.
- (6) Shri Virdhi Chander Jain raised a matter regarding shortage of electricity in Rajasthan and need to supply adequate quantity of electricity from Atomic Power Station, Kota and Singrauli Thermal Power Plant.
- (7) Shri C. Janga Reddy raised a matter regarding need to provide 220 KV line from Ramagundam Thermal Power Project of NTPC to Warrangal District.
- (8) Shri P. Penchalaiah raised a matter regarding need to direct HUDCO to increase the amount of house building loan for the houseless poor.
- (9) Shri Mahavir Prasad raised a matter regarding need to retain the limit of financial assistance of Rs. 5,000/- given to poor Harijans for improving their social, economic and health conditions.

6. The Budget (General)—1985-86—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 63 and 64 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on 16th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Irrigation and Power is responsible for the amounts shown under column, 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 57 to 59 for which the Ministry of Industry and Company Affairs is responsible, commenced.

Ten cut motions (2-11) were moved.

The discussion was not concluded.

*7. Statement by Minister

The Minister of Home Affairs made a statement regarding communal riots in Ahmedabad.

8. Discussion Under Rule 193

Shri Saifuddin Chowdhary raised a discussion on the briefing held in US Congress annexe under the auspices of the Congressional Human Rights Caucus on the so-called human rights issue in Punjab thereby interfering in the internal affairs of India.

The following members took part in the debate:-

- (1) Prof. K. K. Tewari
- (2) Shri E. Ayyapu Reddy
- (3) Shri K. P. Unnikrishnan
- (4) Shri G. G. Swell
- (5) Shri Narayan Choubey
- (6) Shri Zainul Basher
- (7) Shri V. S. Krishna Iyer

^{*}Made at 4.04 P.M.

- (8) Shri Piyush Tirky
- (9) Shri P. Kolandaivelu
- (10) Shri Amar Roy Prodhan

Shri Khursheed Alam Khan replied to the discussion.

The discussion was concluded.

8-50 P.M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 19th April, 1985).

SUBHASH C, KASHYAP, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 19, 1985 Chaitra 29, 1907 (Saka)

No. 38

11.01 A.M.

1 Starred Ouestions

Starred Questions Nos. 507—512, 514 and 516 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstairred Questions Nos. 3657—3786; 3788, 3790—3810, 3812—3817 and 3819—3844 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Department of Posts for the year 1985-86.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) for expenditure of the Central Government on Department of Telecommunications for the year 1985-86 along with Appendix.

(3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Seventh Lok

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- (i) Statement No. XX—Eighth Session, 1982.
- (ii) Statement No. XV—Ninth Session, 1982.
- (iii) Statement No. XV—Tenth Session, 1982.
- (iv) Statement No. XIV—Eleventh Session, 1983.
- (v) Statement No. X—Twelfth Session, 1983.
- (vi) Statement No. VIII—Thirteenth Session, 1983.
- (vii) Statement No. VII—Fourteenth Session, 1984.
- (viii) Statement No. III—Fifteenth Session, 1984.
- (ix) Statement No. II—First Session, Eighth
 1985. Lok Sabha.
- (4) (i) A Copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, (Kerala) for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Rubber Board, Kottayam (Kerala) for the year 1983-84.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam (Kerala) for the year 1983-84 together with Audit Report thereon.
- (6) Two statements (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (4) and (5) above.

4. Matters under Rule 377

- (1) Shri Vilas Mutemwar raised a matter regarding famine conditions in Maharashtra and need to take relief measures, for farmers.
- (2) Dr. Chandershekhar Verma raised a matter regarding need to establish industries in Khagaria (Bihar) for its development.
- (3) Shri Ram Singh Yadav raised a matter regarding need to direct Government of Rajasthan to help farmers whose crops were damaged by hailstorms.
- (4) Smt. Vidyavati Chaturvedi raised a matter regarding need to start relief works under NREDP in Bundelkhand (Madhya Pradesh) to provide jobs to people.
- (5) Shri Sanat Kumar Mandal raised a matter regarding menace created by the tigers around the Sunderbans Tiger Project in West Bengal and need to take measures to save people and cattle.
- (6) Shri Harish Rawat raised a matter regarding famine conditions in hill areas of Uttar Pradesh and need for relief measures.
- (7) Shri Jagannath Pattnaik raised a matter regarding need to open a Postal Division in Orissa.
- (8) Shri Jitendra Prasad raised a matter regarding acute shortage of power in Uttar Pradesh particularly in Shahjanpur and need to divert power from other States.

5. The Budget (General)—1985-86—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 57 to 59 for which the Ministry of Industry and Company Affairs is responsible and the cut motions thereto moved on 18th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue and Capital Account) for which the Ministry of Industry and Company Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-36 were voted in full.

(ii) Discussion on the Demands for Grants Nos. 41 and 42 for which the Ministry of Food and Civil Supplies is responsible, commenced.

Fifteen cut motions (2, 3, 5-8 and 11-19) were moved.

The discussion was not concluded.

8. Private Member's Resolution-withdrawn

Further discussion on the following Resolution moved Shri Virdhi Chander Jain on the 25th January, 1985 and amendment thereto moved on the 22nd March, 1985, continued:—

"This House is of opinion that there should be parity between the Desert Development Programme and the Hill Areas Development Programme in the matter of provision of funds, facilities and concessions in the Seventh Five Year Plan."

The following members took part in the debate:-

- (1) Shri Balkavi Bairagi
- (2) Shri K. R. Narayanan

Shri Virdhi Chander Jain replied to the debate.

The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Resolution was withdrawn by leave of the House.

7. Private Member's Resolution—under consideration

Shri M. Raghuma Reddy moved the following Resolution:-

"This House resolves that the All India Radio and Doordarshan be converted into autonomous corporations to ensure objectivity, impartiality and independence of the mass media."

The following members took part in the debate:—

- (1) Shri Virdhi Chander Jain
- (2) Shri E. S. M. Pakeer Mohamed
- (3) Shri Amal Datta.

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- (4) Shri Ram Pyare Panika
- (5) Shri Mool Chand Daga
- (6) Shri Hari Rao
- (7) Shri Y. S. Mahajan
- (8) Shri Priya Ranjan Das Munshi (Speech unfinished)
 The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 22, 1985 Vaisakha 2, 1907 (Saka)

No. 39

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 528, 530 and 541—544 were orally answered. Starred Question No. 529 had been postponed to 13-5-1985 and Starred Question No. 531 had been postponed to 29-4-1985. Replies to Starred Questions Nos. 527, 532, 534—540, 545 and 546 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3845—3897 and 3899—3995 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the National Cadet Corps (Girl Division)
 Third Amendment Rules, 1985 (Hindi and English versions) published in Notification No. S.R.O. 57 in Gazette of India dated the 23rd March, 1985, under sub-section (3) of section 13 of the National Cadet Corps Act, 1948.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1985-86.

- (3) A copy of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 286(E) in Gazette of India dated the 4th April, 1985, under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1983-84.
 - (ii) Annual Report of the Indian Dairy Corporation.

 Baroda, for the year 1983-84 along with Audited

 Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1981-82.
 - (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:—
- (i) The Apples Grading and Marking Rules, 1984 published in Notification No. G.S.R. 1036 in Gazette of India dated the 15th September, 1984.
- (ii) The Compounded Asafoetida Grading and Marking Rules, 1984 published in Notification No. G.S.R. 1156 in Gazette of India dated the 20th March, 1984.
- (iii) The Gumin Seeds Grading and Marking (Amendment) Rules, 1984 published in Notification No. S.O. 1157 in Gazette of India dated the 20th March, 1984.
- (iv) The Bristles Grading and Marking (Amendment) Rules, 1984 published in Notification No. S.O. 1158 in Gazette of India dated the 24th March, 1984.
- (v) The Onions Grading and Marking (Amendment) Rules. 1984 published in Notification No. S.O. 1932 in Gazette of India dated the 29th May, 1984.
- (9) A copy each of the following papers (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 354(E) and 355(E) published in Gazette of India dated the 11th April, 1985 together with an explanatory memorandum regarding exemption to wireless apparatus, accessories and components when imported into India by a licensed amateur radio operator from the whole of the basic, auxiliary and additional duties of customs leviable thereon upto 31st December, 1985.
- (ii) G.S.R. 358(E) published in Gazette of India dated the 12th April, 1985 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to enlarge the list of materials allowed to be imported duty free under Advance Licence Scheme.

- (iii) G.S.R. 359(E) published in Gazette of India dated the 12th April, 1985 together with an explanatory memorandum regarding exemption to certain raw materials specified in the Schedule to the notification when imported into India under the import replenishment licences issued in terms of the import policy for 1985-86 from the whole of the basic and additional duties of customs leviable thereon.
- (iv) G.S.R. 360(E) published in Gazette of India dated the 12th April, 1985 together with an explanatory memorandum regarding exemption to materials covered by Notification No. 95/85-Customs dated the 17th March, 1985 when imported under import replenishment licences from the whole of the auxiliary duty of customs leviable thereon.
- (v) G.S.R. 361(E) published in Gazette of India dated the 12th April, 1985 together with an explanatory memorandum rescinding Notification New 120-Customs dated the 19th June, 1978.

4. Calling Attention

Shri T. Basheer called the attention of the Minister of Agriculture and Rural Development to the reported financial crisis faced by the cultivators due to sharp fall in the prices of coconut and the root-wilt disease in the coconut plants and steps taken by the Government in the matter.

The Minister of Agriculture and Rural Development made a statement in regard thereto.

5. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Sixth Report of the Business Advisory Committee.

6. Matters Under Rule 377

(1) Shri Ram Nagina Mishra raised a matter regarding need for release of Central Government's share for speedy construction of road bridge over river Ghaghra in district Deoria (U.P.)

- (2) Shri Kamla Prasad Rawat raised a matter regarding need to provide cotton yarn at reasonable rates to the weavers of district Barabanki in Uttar Pradesh.
- (3) Smt. Vidyavati Chaturvedi raised a matter regarding need for providing more financial aid by the centre to the State Government for providing drinking water in Tikamgarh, District Chhattarpur, Madhya Pradesh.
- (4) Shri Harish Rawat raised a matter regarding need to streamline the implementation of the Self Employment Guarantee Scheme and to increase the limit of Bank loans.
 - (5) Shri Chintamani Jena raised a matter regarding pollution of Ganga at Hardwar due to discharge by BHEL and IDPL etc. and need for effective remedial steps.
- (6) Shri P. Penchalaiah raised a matter regarding need for sanctioning the project by the Centre for construction of a road from Itchapuram to Thada, Andhra Pradesh.
- (7) Shri Ananda Pathak raised a matter regarding the threatened token strike by RMS and MMS Employees Union on 6th June, 1985.
- (8) Dr. G. S. Rajhans raised a matter regarding need for installation of T. V. station in Birpur, Bihar.

7. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 41 and 42 for which the Ministry of Food and Civil Supplies is responsible and the cut motions thereto moved on 19th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

Both the Demands for Grants (both Revenue and Capital Account) for which the Ministry of Food and Civil Supplies is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

8. Statements by Minister

- *(1) The Minister of Home Affairs made a statement about the incident at Amritsar on the 19th April, 1985.
- **(2) The Minister of Home Affairs made a statement about a matter concerning the Ministry of Home Affairs raised by Prof. K. K. Tewary in Lok Sabha on the 18th April, 1985.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

^{*}Made at 5.05 P.M.

^{**}Made at 5.10 P.M.

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 23, 1985 Vaisakha 3, 1907 (Saka)

No. 40

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1. Starred Questions

Starred Questions Nos. 547, 548, 550, 552, 553 and 559—561 were orally answered. Starred Question No. 555 was postponed to 7.5.1985. Replies to Starred Questions Nos. 549, 551, 554, 556—558 and 562—566 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3996—4038, 4040—4044, 4046—4094, 4096—4107, 4109, 4111—4114 and 4116—4145 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 237(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1985 regarding extension of period of take over of management of Messrs Mahadeva Textile Mills, Hubli, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1983-84 together with Audit Report thereon, under subsection (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on Audited Accounts of the Khadi and Village Industries Commission, Bombay, for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1983-84.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1983-84.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

4. Calling Attention

SHRI HARISH RAWAT called the attention of the Minister of Home Affairs to the situation arising out of the reported death of many Adivasis and injuries to others as a result of firing by Police in the Sahebganj district of Bihar, and the action taken by the Government of India in the matter.

The Minister of Home Affairs made a statement in regard thereto.

5. Motion regarding Sixth Report of the Business Advisory Committee .

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 22nd April, 1985."

The motion was adopted subject to the modification "that in para 3, line 3 of the Report, for the words 'Friday, the 26th April, 1985' the words 'Monday, the 29th April, 1985' be substituted."

6. Matters under Rule 377

- for the Central help to the State Government for construction of National Highway from Gopalpur to Orissa border for social and economic upliftment of tribal belt in Orissa.
- (2) Shri Nirmal Khattri raised a matter regarding need to construct a railway bridge over Saryu (Ghaghra) river to connect Avodhva and Prayag by an express train.
- (3) Shri Ram Singh Yadav raised a matter regarding need to expedite construction work of Mathura-Alwar new Railway line (Central Railway).
- (4) Prof. Narain Chand Parashar raised a matter regarding need to clear the pending applications of Freedom fighters and ex-I.N.A. personnel for grant of pension.
- (5) Shrimati Jayanti Patnaik raised a matter regarding need for setting up of fishing harbour at Paradeep.
- (6) Shri G. S. Basavaraju raised a matter regarding need to declare Jaga Jyoti Basaveswara's birthday as a national indiday and instal his statue in front of Parliament House.
- (7) Shri N. Sonudararajan raised a matter regarding need for allocation of adequate wagons to Coimbatore to facilitate movement of pig iron and other steel materials.
- (8) Dr. V. Venkatesh raised a matter regarding need for direction to the Department of Archaeology to take over certain temples of architectural and aesthetic value of Hassan district (Karnataka) which are in dilapidated conditions.
- (9) Shri Mahabir Prasad raised a matter regarding need to remove shortage of diesel in Gorakhpur district.

7. The Budget (General)-1985-86-Demands for Grants

Discussion on the Demands for Grants Nos. 14 to 17 for which the Ministry of Communications is responsible commenced and was concluded.

Four cut motions (Nos. 6, 10, 13 and 29) were moved and regatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Communications is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

8. Statement by Minister

The Minister of Home Affairs made a statement about the Ahmedabad situation.

9. The Budget ((General)-1985-86-Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible, commenced.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th April, 1985)

SUBHASH C. KASHYAP, Secretary-General

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 24, 1985 Vaisakha 4, 1907 (Saka)

No. 41

11 A.M.

1. Obituary References

The Deputy Speaker made references to the passing away of Shri Jayawant Ghanashyam More who was a member of Second Lok Sabha and Father Anthony Murmu who was a member of Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 567—569, 571, 572 and 574 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4146—4159, 4161—4175, 4177—4219, 4221—4233 and 4235—4282 were laid an the Table.

4. Motion

Shri S. B. Chavan moved the following motion: —

"That this House do consider the statement made by the Minister of Home Affairs in the House on the 23rd April, 1985 regarding Ahmedabad situation.

Two substitute motions were moved by Prof. Madhu Dandavate and Shri S. Jaipal Reddy.

The following members took part in the debate:—

- (1) Shri V. Tulsi Ram
- (2) Prof. K. K. Tewari
- (3) Prof. Madhu Dandavate
- (4) Shri Narsinh Makwana
- (5) Shri Saifuddin Chowdhary
- (6) Shri Priya Ranjan Das Munshi
- (7) Smt. Geeta Mukherjee
- (8) Shri Bheravadan K. Gadhavi
- (9) Shri R. Annanambi
- (10) Shri Zainul Basher
- (11) Shri V. Kishore Chandra S. Deo
- (12) Shri G. G. Swell
- (13) Dr. A. K. Patel
- (14) Shri Amar Roy Pradhan

Shri S. B. Chavan replied to the debate.

The substitute motions moved by Prof. Madhu Danda ate and Shri S. Jaipal Reddy were negatived.

The discussion was concluded.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Supply for 1985-86.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Rural Development for 1985-86.
- (3) A copy of Notification No. G.S.R. 366(E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1985 together with an explanatory memorandum regarding exemption to delegates who attended the Extraordinary Ministerial Meeting of Non-aligned Coordinating Bureau held in New Delhi from 18th to 21st April, 1985 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.

- (4) A copy each of Notification Nos. G.S.R. 362(E) and 363(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1985 together with an explanatory memorandum regarding exemption to drilling rigs and spares when imported into India for rural water supply projects from the whole of the basic, auxiliary and additional duties of customs leviable thereon, under section 159 of the Customs Act, 1962.
- (5) A copy of Notification No. G.S.R. 365(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1985 together with an explanatory memorandum regarding exemption to Vanity bags from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944.
- (6) A copy of the Union Public Service Commission (Exemption from Consultation) (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. G.S.R. 329 in Gazette of India dated the 6th April, 1985, under article 320(5) of the Constitution.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Personnel and Administrative Reforms for 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the "Annual Report and Audited Accounts of the Gandhi Darshan Samiti, New Delhi, for the year 1983-84.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1985-86.
- (10) A copy of the Central Reserve Police Force (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 332 in Gazette of India dated the 6th April, 1985 issued under section 18 of the Central Reserve Police Force Act, 1949.

6. Matters Under Rule 377

- (1) Shri Shanti Kumar Dhariwal raised a matter regarding need to print retail prices on all varieties of cloth on each metre.
- (2) Shri Ram Pyare Suman raised a matter regarding need to extend Akbarpur-Tanda Railway line and construction of another platform with sheds on those Railway Stations.
- (3) Smt. Madhuri Singh raised a matter regarding need to extend the services of Vayudoot I.A.C. to Purnea (Bihar).
- (4) Shri K. Mohandas raised a matter regarding increasing volume of traffic from Kerala to Gulf countries and need to declare Trivandrum as an International Airport and to complete the work on Calicut and Cochin airports.
- (5) Shri C. P. Thakur raised a matter regarding need to draw a tributary from Sone Irrigation Canal from Dhana to Pareb in Patna district.

7. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible, continued.

The discussion was not concluded.

8. Discussion Under Rule 193

Smt. Geeta Mukherjee raised a discussion on the progress of Indian women in social, educational, political and economic fields in the International Women's Decade.

The following members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Smt. Krishna Sahi
- (3) Smt. Vidyavati Chaturvedi
- (4) Shri V. Sobhanadreeswara Rao
- (5) Shrimati Jayanti Patnaik
- (6) Shri Hannan Mollah
- (7) Smt. Kishori Sinha

- (8) Smt. Indumati Bhattacharrya
- (9) Smt. Chandra Bhanu Devi
- (10) Dr. (Mrs.) Phulrenu Guha
- (11) Miss Mamata Banerjee
- (12) Smt. Premalabai Chavan
- (13) Shri A. Charles

Smt. Maragatham Chandrasekhar replied to the discussion.

The discussion was concluded.

9 10 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 25, 1985 Vaisakha 5, 1907 (Saka)

No. 42

11.02 A.M.

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1. Starred Questions

Starred Questions Nos. 590—593 and 596—600 were orally answered. Replies to the remaining questions were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4283—4459 were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement on the situation in Sri Lanka.

Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1983-84 together with Audit Report thereof.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

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- (3) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1983-84 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University for the year 1983-84 together with Audit Report thereon (Volumes I and II).
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi for the year 1983-84, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (9) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1983-84.
- (10) A copy of the Merchant Shipping (Crew Accommodation) (Amendment) Rules, 1984, (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 16th March, 1985, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1985-86.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1983-84.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh (Second Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. E3|NF|84| 74437 dated the 26th December, 1984, issued under section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

5. Motion rc. Joint Committee on Government Bill—adopted THE MENTAL HEALTH BILL, 1981

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Smt. Mohsina Kidwai.

The motion was adopted as follows:—

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto made in the motion adopted by Rajya Sabha at its sitting held on the 22nd March, 1985 and communicated to this House on the 25th March, 1985

and do resolve that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

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- (1) Shri Pravapsinh Baghel
- (2) Shri Keyur Bhushan
- (3) Shri Narayan Choubey
- (4) Shri H. N. Nanje Gowda
- (5) Shri Seth Hembrom
- (6) Shri Lala Ram Ken
- (7) Ch. Rahim Khan
- (8) Smt. Kesharbai Kshirsagar
- (9) Shri U. H. Patel
- (10) Shri K. Pradhani
- (11) Dr. V. Rajeshwaran
- (12) Shri Prabhu Lal Rawat
- (13) Shri D. N. Reddy
- (14) Shri Ajit Kumar Saha
- (15) Smt. Kishori Sinha
- (16) Shri S. Thangaraju
- (17) Dr. Chandra Shekhar Tripathi
- (18) Dr. V. Venkatesh
- (19) Dr. Golam Yazdani
- (20) Smt. Mohsina Kidwai".

6. Calling Attention

SHRI S. JAIPAL REDDY called the attention of the Minister of Petroleum to the situation arising out of the reported decision of the Government of India to invite fresh global tenders for the Hazira-Bijapur-Jagdishpur gas pipeline project on a turnkey basis in supersession of the earlier decision to entrust the project to the Gas Authority of India and Engineers India Limited and the steps taken by the Government in regard thereto.

The Minister of Petroleum made a statement in regard there-

7. Matters under Rule 377

- (1) Shri Jai Prakash Agarwal raised a matter regarding need to set up a Central Board for proper maintenance of places of religious and tourist importance near Haridwar and Rishikesh.
- (2) Shrimati Pushpa Devi raised a matter regarding drought in Madhya Pradesh and need to provide adequate central assistance for welfare schemes etc.
- (3) Shri Virdhi Chander Jain raised a matter regarding need to widen National Highway No. 15.
- (4) Smt. Vijayanthimala Bali raised a matter regarding and to exempt marine products from levy of taxes by the Government of Tamil Nadu.
- (5) Shri P. Sobhanadreeswara Rao raised a matter regarding need to modernise the Krishna Irrigation Delta System by providing Central and World Bank assistance.
- (6) Shri Birbal raised a matter regarding need to allot land to landless farmers of Ganga Nagar district in Indira Canal region.

8. The Budget (General)—1985-86 Demands for Grants

Discussion on the Demands for Grants Nos. 18 to 23 for which the Ministry of Defence is responsible, continued.

Discussion was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed sist of Demands for Grants—Budget (General) for 1985-86 are voted in full.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 26, 1985 Vaisakha 6, 1907 (Saka)

No. 43

11.01 A.M.

1. Starred Ouestions

Starred Questions Nos. 608, 609, 613 and 616—618 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4460—4498, 4500—4509, 4511—4526, 4528—4531, 4533—4572, 4574—4579, 4581—4611, 4613—4616 and 4619—4628 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1983-84.
- (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended the 31st December, 1983.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1983-84.
 - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the Hindustan Steelworks
 Construction Limited, Calcutta, for the year
 1983-84 along with Audited Accounts and the
 comments of the Comptroller and Auditor
 General thereon.
 - (c) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1983-84.

- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the comptroller and Auditor General thereon.
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Exports Promotion Council, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1983-84.
 - (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by Government on the working of the Tobacco Board, Guntur for the year 1983-84
 - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
 - (10) A copy of the Cotton Textiles (Control) Amendment Order, 1985 (Hindi and English versions) published in Notification No. S.O. 179(E) in Gazette of India dated the 18th March, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (11) A copy of Notification No. F. No. 22|4|81-CTI (Hindi and English versions) published in Gazette of India dated the 2nd April, 1985 issued under clause 20 of the Cotton Textiles (Control) Order, 1948.

4. Assent to Bills

Secretary-General laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The National Security (Amendment) Bill, 1985.
- (2) The Government of Union Territories (Amendment) Bill, 1985.
- (3) The Estate Duty (Distribution) Amendment Bill, 1985.

5. Matters Under Rule 377

- (1) Shri Zainul Basher raised a matter regarding need to include Ghazipur and Balia (Uttar Pradesh) in the Ganga Action Plan.
- (2) Shri Narsinh Makwana raised a matter regarding need for the exclusion of 'Mochis' from the List of Scheduled Castes in Gujarat except District Dang.
- (3) Dr. Chander Shekhar Tripathi raised a matter regarding damage done to crops by wild animals in various parts of the country and need to take remedial steps.
- (4) Shri Madan Pandey raised a matter regarding need to restore regular electricity supply in the Gorakhpur Fertilizer Plant.
- (5) Dr. A. Kalanidhi rafised a matter regarding need to have Time-Scale of pay for the employees of the N.T.C. of Tamil Nadu.
- (6) Shri K. R. Natarajan raised a matter regarding need to arrunge loans of Rs. 2000|- for each worker of M|s. Binny Mills Ltd., Madras from the State Bank of India.
- (7) Shri Lalit Maken raised a matter regarding need to take steps to curb malaria in Delhi.
- (8) Shri Satyagopal Misra raised a matter regarding need to lift the ban on fresh recruitment in Central Government Offices.

- (9) Prof. Nirmala Kumæri Shaktawat raised a matter regarding drought situation in Rajasthan and need to provide assistance to the State Government for installing hand pumps etc.
- (10) Shri K. D. Sultanpuri raised a matter regarding need to permit the shopkeepers of Dharampura on Kalka-Simla National Highway to carry on their business till the new shops are constructed for them.

6. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 10 to 13 for which the Ministry of Commerce and Supply is responsible, commenced.

Twenty one cut motions (2 and 28—47) were moved.

The discussion was not concluded.

7. Statements by Ministers.

- (1) The Minister of Finance made a statement regarding grant of Interim Relief and an instalment of Dearness Allowance to Central Government employees
- *(2) The Minister of Law and Justice made a statement regarding setting up of Commission of Inquiry to inquire into allegations of organised violence in Delhi following the assassination of late Prime Minister, Shrimati Indira Gandhi.

8. Private Members' Bills-Introduced

- (1) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1985, (Amendment of section 2, etc.)., by Shri Ajit Kumar Saha.
- (2) The Constitution (Amendment) Bill, 1985 (Amendment of Eighth Schedule), by Shri-Harish Rawat.
- (3) The Reservation of Posts in Services and Seats in Educational Institutions (for People Belonging to Economically Bakward Areas) Bill, 1985, by Shri Harish Rawat.

^{*}At 5.39 P.M.

- (4) The Equal Remuneration (Amendment) Bill, 1985 (Amendment of section 10 etc.)., by Shrimati Bibha Ghosh Goswami.
- (5) The Welfare of Handicapped, Disabled and Mentally Retarded Persons Bill, 1985, by Shri B. V. Desai.
- (6) The Union Territories (Prevention of Unauthorised Writings on the Walls) Bill, 1985, by Shri N. Venkataratnam.
- (7) The Specific Relief (Amendment) Bill, 1985 (Amendment of section 14), by Shri Virdhi Chander Jain.
- (8) The Widows' Pension Bill, 1985, by Shri Virdhi Chander Jain.
- (9) The Code of Criminal Procedure (Amendment) Bill, 1985 (Amendment of First Schedule), by Shri Virdhi Chander Jain.
- (10) The Andhra Pradesh Legislative Council (Abolition) Bill, 1985, by Shri G. Bhoopathy.

9. Private Member's Bill-Withdrawn

THE INDIAN TOBACCO COMPANY LIMITED (TAKING OVER OF MANAGEMENT) BILL, 1985, BY SHRI RAM BHAGAT PASWAN.

Further discussion on the motion for consideration of the Bill moved on the 12th April, 1985, continued.

The following members took part in the debate:—

- (1) Shri Mohar Singh
- (2) Shri Girdhari Lal Vyas
- (3) Shri R. Annanambi
- (4) Shri D. P. Yadav
- (5) Shri Mool Chand Daga
- (6) Shri Arif Mohd. Khan.

Shri Ram Bhagat Paswan replied to the debate.

The Bill was withdrawn by leave of the House.

10. Private Member's Bill-Under Consideration

THE WORKING WOMEN WELFARE BILL, 1985, BY SHRI-MATI BIBHA GHOSH GOSWAMI.

The motion for consideration of the Bill was moved by Shrimati Bibha Ghosh Goswami.

The following members took part in the debate:—

- (1) Shri Shantaram Naik
- (2) Shri Harish Rawat
- (3) Shri Satyagopal Misra
- (4) Shri Manoj Pandey (Speech unfinished).

The discussion was not concluded.

11. Half-an-Hour Discussion

Shri Jitendra Prasad raised a discussion on points arising out of the answer given by the Minister of State in the Ministry of Finance on the 12th April, 1985 to Starred Question No. 409 regarding educated unemployed benefited under self employment guarantee scheme.

Shri Janardhana Poojary replied to the discussion.

7.15 P.M.

(Lok Sabha adjourned till 11 A.M.-on Monday, the 29th April, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 29, 1985 Vaisakha 9, 1907 (Saka)

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No. 44

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 631, 634, 636, 638, 639 and 642 were orally answered. Replies to Starred Questions Nos. 629, 630, 632, 633, 635, 637, 640, 641, 643—647 and 531 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4629—4646, 4648—4725, 4727—4729, 4731—4737 and 4739—4763 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 21 of the Coconut Development Board Act, 1979:—
- (i) The Coconut Development Board (Amendment)
 Rules, 1984 published in Notification No.
 G.S.R. 716(E) in Gazette of India dated the 12th
 October, 1984.
- (ii) The Coconut Development Board Recruitment (Amendment) Regulations, 1984 published in Notification No. G.S.R. 1042 in Gazette of India dated the 6th October, 1984.

- (iii) The Coconut Development Board Recruitment (Third Amendment) Regulations, 1984 published in Notification No. G.S.R. 10 in Gazette of India dated the 5th January, 1985.
- (2) A copy of the Fertiliser (Movement Control) Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 351(E) in Gazette of India dated the 9th April, 1985 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Sri-Nagar, for the years 1978-79 and 1979-80.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1981-82.

- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1983-84 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social and Women's Welfare for 1985-86.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1985-86.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1985-86.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1985-86.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1985-86.

*(14) A copy of Notification No. 137|85-Customs (Hindi and English versions) published in Gazette of India dated the 29th April, 1985 together with an explanatory note reducing the export duty on Coffee from Rs. 720 per quintal to Rs. 570 per quintal, under section 159 of the Customs Act. 1962

4. Oath or Affirmation

Shri Sambhajirao Sahebrao Kakade made the affirmation in Hindi, signed the Roll of Members and took his seat in the House.

5. Calling Attention

Shri Zainul Basher called the attention of the Minister of Food and Civil Supplies to the situation arising out of the recent rise in prices of essential and other commodities and the steps taken by the Government in that regard.

The Minister of Food and Civil Supplies made a statement in regard thereto.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of External Affairs made a statement regarding the present situation in Sri Lanka.
- @(2) The Minister of State in the Ministry of Home Affairs made a statement regarding withdrawal of money from the Contigency Fund of India for meeting the requirements of funds for the Commission of Inquiry for Delhi roits.

7. Matters Under Rule 377

- (1) Shrimati Krishna Sahi raised a matter regarding need to tone up telephone services in Barauni (Bihar).
- (2) Shri Nirmal Khatri raised a matter regarding need to set up some heavy industry in district Faizabad (Uttar Pradesh) to remove unemployment among the youngmen.
- (3) Shri Chingwang Konyak raised a matter regarding need to take immediate steps to establish two more T.V. relay stations at Mokokchung and Dimapur in Nagland.

^{*}Laid at 9.06 P.M.

[@]At 4.21 P.M.

- (4) Shri Mukul Wasnik raised a matter regarding need for Central assistance to Maharashtra for solving the drinking water problem in the scarcity hit villages in district Buldana.
- (5) Shri Chandra Mohan Singh Negi raised a matter regarding need to release adequate funds by the Centre to the Uttar Pradesh Government to meet the unprecedented drought situation in the State.
- (6) Shri V. Sobhanadreswara Rao raised a matter regarding need to purchase paddy from the paddy growers of Andhra Pradesh at the same price as is paid to Punjab farmers and also to be bonus to them.
 - (7) Shrimati Bibha Ghosh Goswami raised a matter regarding heed to review the provisions of the Employees' State Insurance (Amendment) Act, 1984.
 - (8) Shri Harihar Soren raised a matter regarding need for early completion of Banspani-Jakhpura railway line in Orissa.
 - to alleviate the sufferings of people living in Khurda and Nayagarh (Orissa) due to acute scarcity of drinking water.

8. The Budget (General)-1985-86-Demands for Grants

Discussion on the Demands for Grants Nos. 10 to 13 for which the Ministry of Commerce and Supply is responsible and the cut motions thereto moved on 26th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Commerce and Supply is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

9 Discussion under Rule 193

Shri P. Selvendran raised a discussion on the statement made by the Minister of State in the Ministry of External Affairs in the House on 29th April, 1985 regarding the present situation in Sri Lanka.

The following members took part in the debate:-

- (1) Shri P. R. Kumaramangalam
- (2) Shri N. Venkataratnam
- (3) Shri P. Chidambaram
- (4) Shri S. Jaipal Reddy
- (5) Dr. P. Vallal Peruman
- (6) Shri Suresh Kurup
- (7) Dr. G. S. Rajhans
- (8) Shri P. Kolandaivelu
- (9) Shri Braja Mohan Mohanty
- (10) Shri Indrajit Gupta
- (11) Shri Chintamani Panigrahi
- (12) Dr. A. Kalanidhi
- (13) Smt. Vijayanthimala Bali
- (14) Shri V. Sobhanadreeswara Rao
- (15) Shri Ram Ratan Ram
- (16) Shri Hari Rao
- (17) Shri N. Sunderaraj

Shri Khurshid Alam Khan replied to the discussion.

The discussion was concluded.

9.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th April 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART T

[Brief Record of Proceedings]

Tuesday, April 30, 1985 Vaisakha 10, 1907 (Saka)

No. 45

11 A.M.

1. Starred Questions

Starred Questions Nos. 649, 653—656 and 658 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarted Ouestions

Replies to Unstarred Questions Nos. 4764—4842, 4844, 4845, 4847—4852 and 4854—4898 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Companies (Acceptance of Deposits)
 Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 286(E)
 in Gazette of India dated the 19th March, 1985,
 under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of Notification No. G.S.R. 231 (Hindi and English versions) published in Gazette of India dated the 2nd March, 1985 declaring 'Messrs Kandan Mutual Benefit Fund Limited, Madras' to be a 'Nidhi' under section 620A(1) of the Companies Act, 1956, under sub-section (3) of section 620A of the said act.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 275(E) published in Gazette of India dated the 29th March, 1985 regarding extension of period of management of Messrs Apollo Zipper Company Private Limited, Calcutta, beyond five years.
 - (ii) S.O. 279(E) published in Gazette of India dated the 30fh March, 1985 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.
 - (iii) S.O. 282(E) published in Gazette of India dated the 30th March, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.
- (4) A copy each of the following Notifications (Hindian and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 274(E) published in Gazette of India dated the 29th March, 1985 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta, beyond five years.
 - (ii) S.O. 280(E) published in Gazette of India dated the 30th March, 1985 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Barley Mills (Private) Limited, Calcutta, beyond five years.
 - (iii) S.O. 281(E) published in Gazette of India dated the 30th March, 1985 regarding extension of period of take over of management of Messrs Indian Health Institute and Laboratory Limited, Calcutta, beyond five years.

- (5) A copy of the Report (Hindi and English versions) under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Motor Industries Company Limited, Bangalore for substantial expansion in the capacities of Multi Cylinder Pumps and Nozzle Holders and the Order dated the 10th December, 1984 of the Central Government together with an explanatory note, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy of the Reserve Bank of India Employees' Provident Fund Amendment Regulations, 1984 (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (7) A copy of the Amendment to Regulation 46 of Punjab and Sind Bank (Officers') Service Regulations, 1982 regarding Terminal Benefits (Hindi and English versions) under sub-section (4) of section 75 of the Banking Laws (Amendment) Act, 1983.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1985-86.

4. Matters Under Rule 377

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- (1) Shri Kamal Nath raised a matter regarding need to set up an academy of judicial Administration to train judges and conduct refresher courses for them.
- (2) Shri Shantaram Naik raised a matter regarding need for improving the pay scale of post graduate teachers in Goa, Daman and Diu and removing disparity in pension to teachers of aided and Government schools.
- (3) Smt. Pushpa Devi raised a matter regarding need for immediate Central help to Madhya Pradesh to cope up with the problem of drinking water in the State.
- (4) Prof. P. J. Kurien raised a matter regarding need to make the Himsagar Express a bi-weekly train and to provide its stop pages at important stations in the District of Kottayam, Pathnathitta and Alleppey.

- (5) Shri K. N. Pradhan raised a matter regarding need to remove the limit of Rs. 1,600 for payment to bonus to employees.
- (6) Shri Dip Narayan Van Mahant raised a matter regarding need to give employment in future to the unemployed residents of district Gonda (Eastern Uttar Pradesh) in I.T.I. set up there.
- (7) Dr. V. Venkatesh raised a matter regarding need to take steps for the proper functioning of Kolar Gold Mines to avoid its closure.

5. The Budget (General)—1985-86—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 8 for which the Ministry of Agriculture and Rural Development is responsible. commenced.

One hundred and eleven cut motions (1—12, 15—48, 56. 74—79, 83—97, 99—139 and 157-158) were moved.

The discussion was not concluded.

6. Intimation Regarding Arrest of Member

The Chairman informed the House that the following telegraped dated 29 April, 1985, addressed to the Speaker, Lok Sabha, had been received from the Commissioner of Police, Egmore, Madrastoday:—

"I have the honour to inform you that Shri N. V. N. Somu. MP, was arrested at about 10.10 hours today, 29-4-85, at E. V. R. Salai near Ribbon building, Madras in G 2 Police Station, crime No. 402|85, under section 143 IPC, 41 Madras City Police Act read with section 7(1) Criminal Law (Amendment) Act when he alongwith others, assembled there in order to go in a procession to picket the Southern Railway Office, Madras, in Violation of the orders under section 41 of Madras City Police Act in force."

8.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd ~ May, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 2, 1985 Vaisakha 12, 1907 (Saka)

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No. 46

11 A.M.

1. Oath or Affirmation

Shri R. Dhanuskodi Athithan took the Oath in English, signed the Roll of Members and took his seat in the House.

2. Started Questions

Starred Questions Nos. 670 and 673-677 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4899-4995 and 4997-5060were laid on the Table.

4. Papers Laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for 1985-86.
 - (2) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1983-84 together with Audit Report thereon.
 - (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy of the Annual Accounts (Hindi and Englaversions) of the Jawaharlal Nehru University, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1985-86.
- (7) A copy of the Detailed Demands for Grants (Hir) and English versions) of Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1985-86.
- (8) (a) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1979-80 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore for the year 1980-81 along with Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1981-82 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing Mysore, for the year 1982-83 along with Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1983-84, along with Audited Accounts.

- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore for the years 1978-79, 1979-80, 1980-81, 1981-82, 1982-83 and 1983-84.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

5. Calling Attention

Shri Suresh Kurup called the attention of the Minister of Labour to the situation arising out of the reported attempt of the Management of Delhi Cloth Mills to close its textile mills rendering several thousand workers jobless and the action taken by the Government in regard thereto.

The Minister of Labour made a statement in regard thereto.

6. Matters Under Rule 377

- (1) Shri Birbal raised a matter regarding need to give clearance to the Sidhmukh and Nauhar Canal Project in Rajasthan.
- (2) Shri Ram Pyare Suman raised a matter regarding need to provide good seeds, fertilizer and means of irrigation to the farmers and ensure remunerative price for their produce.
- (3) Shri K. Kunjambu raised a matter regarding need for financial assistance from the Banks to the weaker sections and low income groups to implement the social housing schemes in Kerala.
- (4) Shri Zainul Basher raised a matter regarding need to maintain peace and order in Aligarh Muslim University.
- (5) Shri Ram Bhagat Paswan raised a matter regarding need to restart the suspended direct trains from Patna to North Bihar.
- (6) Shri Banwari Lal Bairwa raised a matter regarding need
 to bring the Rajasthan Tanneries in joint sector to save them from closure
 - (7) Shri K. Mohandas raised a matter regarding need to allow the Government of Kerala to grant title deeds to the settlers in forest land in Kerala.

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7. The Budget (General)—1985-86—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 8 for which the Ministry of Agriculture and Rural Development is responsible and the cut motions thereto moved on 30th April, 1985, continued.

Discussion was concluded.

All the cut motions moved were negatived.

The Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Rural Development is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

(ii) Discussion on the Demand for Grant No. 82 for which the Ministry of Social and Women's Welfare is responsible, commenced.

The discussion was not concluded.

6 P.M

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd May, 1985).

SUBHASH C. KASHYAP, Secretary-General.

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BULLETIN—PART I [Brief Record of Proceedings]

Friday, May 3, 1985 Vaisakha 13, 1907 (Saka)

No. 47

11 A.M.

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1. Starred Ouestions

Starred Questions Nos. 689-691, 693, 694, 696 and 697 were orally answered. Replies to Starred Questions Nos. 692 and 698-708 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5061—5137, 5139—5142, 5142-A, 5143-—5147, 5149—5165, 5167—5178, 5180—5187 and 5189—5225 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Details Demands for Grants (Hindi and English versions) of the Ministry of Petroleun: for 1985-86.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1985-86.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
 - (i) The Coinage [Standard Weight and Remedy of the Commemorative Coins of One Hundred

- (ii) The Coinage (Standard Weight and Remedy of the Coins of Five Paise of square shape with rounded corners containing 3.5 to 4 per cent Magnesium and Remainder Aluminium) Rules, 1984, (Hindi and English versions) published in Notification No. S.O. 643 in Gazette of India dated the 16th February, 1985.
- (4) A copy of Notification No. G.S.R. 374(E) (Hindi and English versions) published in Gazette of India dated the 23rd April, 1985 together with an explanatory memorandum extending the validity of Notification No. G.S.R. 366(E) dated the 17th April, 1985 upto the 28th April, 1985, under section 41 of the Finance Act, 1979.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 370(E) published in Gazette of India dated the 19th April, 1985 together with an explanatory note regarding exemption to goods when imported into India for the industrial plants of projects (other than power projects including gas turbine power projects and fertilizer projects) from the duty of customs as in excess of the amount calculated at the rate of 20 per central and valorem.
 - (ii) G.S.R. 371(E) published in Gazette of India dated the 19th April, 1985 together with an explanatory note regarding exemption to goods

- when imported into India for power projects (including gas turbine power projects) from the whole of the duty of customs leviable thereon.
- (iii) G.S.R. 376(E) published in Gazette of India dated the 24th April, 1985 together with an explanatory memorandum regarding rates of exchange for conversion of Australian Dollars into Indian currency or vice-versa.
- (6) A copy of Notification No. G.S.R. 375(E) (Hindi and English versions) published in Gazette of India dated the 24th April, 1985 together with an explanatory memorandum prescribing effective rates of basic excise duty on gases falling under Item No. 14H of the Central Excise Tariff in supersession of Notification No. 38/85-CE dated the 17th March, 1985, issued under the Central Excise Rules, 1944.
- (7) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1984 along with Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act. 1961.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 52 of the Banking Regulation Act, 1949:—
 - (i) The Banking Companies (Nomination) Rules, 1985 published in Notification No. S.O. 264(E) in Gazette of India dated the 29th March, 1985.
 - (ii) The Banking Companies (Period of Preservation of Records) Rules, 1985 published in Notification No. S.O. 265(E) in Gazette of India dated the 29th March, 1985.
 - (iii) The Co-operative Banks (Nomination) Rules, 1985 published in Notification No. S.O. 266(E) in Gazette of India dated the 29th March, 1985.

- (iv) The Co-operative Banks (Period of Preservation of Records) Rules, 1985 published in Notification No. S.O. 267(E) in Gazette of India dated the 29th March, 1985.
- (v) The Banking Regulation (Companies) Amendment Rules, 1985 published in Notification No. S.O. 268(E) in Gazette of India dated the 29th March, 1985.
- (vi) The Banking Regulation (Cooperative Societies) Amendment Rules, 1985 published in Notification No. S.O. 269(E) in Gazette of India dated the 29th March, 1985.
- (9) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board Bangalore, for the year 1980-81 (Pool Fund).
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1983-84.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, Bangalore, for the year 1983-84.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board, Bangalore, for the year 1983-84 (General Fund).
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1985-86.

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4. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government business for the week commencing the 6th May, 1985.

5. The Budget (General)—1985-86—Demands for Grants

(i) Discussion on the Demand for Grant No. 82 for which the Ministry of Social and Women's Welfare is responsible, continued.

Discussion was concluded.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of Social and Women's Werfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 was voted in full.

(ii) Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible, commenced.

The discussion was not concluded.

6. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri M. Raghuma Reddy and an amendment thereto moved on the 19th April, 1985, continued:—

"This House resolves that the All India Radio and Doordarshan be converted into autonomous corporations to ensure objectivity, impartiality and independence of the mass media."

The following members took part in the debate:-

- (1) Shri Priya Ranjan Das Munshi
- (2) Shri G. L. Dogra
- (3) Shri Harish Rawat
- (4) Shri Giridhar Gomango
- (5) Shri P. J. Kurien
- (6) Shri Sriballav Panigrahi
- (7) Shri Radhakanta Digal
- (8) Shri K. P. Unnikrishnan
- (9) Shri C. P. Thakur
- (10) Shri Chintamani Jena (Speech unfinished).

The discussion was not concluded.

7. Half-an-Hour Discussion

Shrimati Jayanti Patnaik raised a discussion on points arising out of the answer given by the Minister of Industry and Company Affairs on the 9th April, 1985 to Starred Question No. 344 regarding location of Industries in no-industry districts in Orissa.

Shri Arif Mohd. Khan replied to the discussion.

7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th May, 1985).

SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LSI-572 LS-3-5-85-770.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 6, 1985 Vaisakha 16, 1907 (Saka)

No. 48

11 A.M.

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Obituary References

The Speaker made references to the passing away of Dr. Saradish Roy who was a sitting Member of Lok Sabha and Shri Ram Narein Sharma, a Member of the Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while, as a mark of respect to the deceased and the House was adjourned for the day.

[Before adjourning the House the Speaker after taking the sense of the House announced that all questions necessary to dispose of all the out-standing matters in connection with the Demands for Grants, 1985-86 would now be put to vote at 6 P.M. on Tuesday, the 7th May, 1985 instead of on 6th May, 1985].

11.04 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th May, •1985).

SUBHASH C. KASHYAP, Secretary-General.

1 GMGIPMRND—SI—604 LS—6-5-85—770.

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 7, 1985 Vaisakha 17, 1907 (Saka)

No. 49

11.01 A.M.

1. Oath or Affirmation

Shri Phuntsog Namgyal made the affirmation in English, signed the Roll of Members and took his seat in the House.

2 Starred Questions

Starred Questions Nos. 730—732, 735, 736 and 738—740 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 709—728, listed for the 6th May, 1985 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 6th May, 1985.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5403—5418, 5420—5483 and 5485—5541 were laid on the Table.

Replies to Unstarred Questions Nos. 5226—5271, 5273—5325, 5327—5345, 5347—5380, 5382 and 5384—5402 listed for the 6th May, 1985 were also laid on the Table.

The Minister of State in the Ministry of Industry and Company Affairs laid on the Table the following statements:—

(i) Statement correcting the reply given on the 26th March, 1985 to Unstarred Question No. 1085 regarding Industrial Units lying closed in West Bengal and steps to reopen nationalise them; and

(ii) Statement correcting the reply given on the 26th March, 1985 to Unstarred Question No. 1161 regarding management of sick industries taken over by Government.

4. Papers Laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Works and Housing for 1985-86.
- (2) A copy of Notification No. G.S.R. 369(E) (Hindi and English versions) published in Gazette of India dated the 19th April, 1985 regarding fixation of price of Ammonium Chloride, under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation Limited, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation Limited, New Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1983-84 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1983-84.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 171(E) in Gazette of India dated the 1st March, 1985, under section 134 of the Trade and Merchandise Marks Act, 1958.
- (8) A copy of the Apprenticeship (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 220 in Gazette of India dated the 23rd February, 1985, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (9) A copy of Notification No. G.S.R. 221 (Hindi and English versions) published in Gazette of India dated the 23rd February, 1985 specifying Painter (General) and Painter (marine) as designated trades for the purpose of the Apprentices Act, 1961, issued under section 2 of the said Act.
- (10) A copy of the Notification No. S.O. 753 (Hindi and English versions) published in Gazette of India dated the 23rd February, 1985 determining the ratio of trade apprentices to workers other than un-skilled workers for the designated trades specified in the notification, issued under section 8 of the Apprentices Act. 1961.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1985-86.
- (12) A copy of the Annual Report (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1983.

- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1985-86.
- (14) A copy of the Companies (Acceptance of Deposits)
 Second Amendment Rules, 1985 (Hindi and English
 versions) published in Notification No. G.S.R.
 372(E) in Gazette of India dated the 19th April,
 1985, under sub-section (3) of section 642 of the
 Companies Act, 1956.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism and Civil Aviation for 1985-86.
- (16) A copy of the One Hundred and Seventh Report (Hindi and English versions) of the Law Commission on Law of Citizenship.
- (17) A copy of the One Hundred and Eighth Report (Hindi and English versions) of the Law Commission on Promissory Estoppel.
- (18) A copy of the One Hundred and Ninth Report (Hindi and English versions) of the Law Commission on Obscene and Indecent Advertisements and Displays: Sections 292-293, Indian Penal Code.
- (19) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Haryana, Himachal Pradesh, Kerala, Nagaland and West Bengal, 1982—Volume II (Statistical)—Part I.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for 1985-86.
 - (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Youth Affairs and Sports for 1985-86.

*(22) A copy each of the Notification Nos. 147|85-Customs and 148|85-Customs (Hindi and English versions) published in Gazette of India dated the 7th May, 1985 together with an explanatory note regarding increase in the export duty on black pepper to Rs. 3 per kilogram, under section 159 of the Customs Act, 1962 and sub-section 2 of section 8 of the Customs Tariff Act, 1975.

5. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement in regard to increase in the Swatantrata Sainik Samman Pension.

6. Motion for Election to Committee

Shri K. P. Singh Deo moved the following motion:-

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 32/10/84-M dated the 20th April, 1985, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.

7. Government Bill—Introduced

The Tea Companies (Acquisition and Transfer of Sick Tea Units) Bill, 1985.

8. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance, 1985, was laid on the Table.

^{*}At 6-04 P.M.

9. Matters Under Rule 377

- (1) Shri Keshavrao Pardhi raised a matter regarding need or early completion of the work undertaken for increasing the capacity of telephone exchanges in Bhandara-Tumsar and Gondia in Maharashtra.
- (2) Shri Pratap Bhanu Sharma raised a matter regarding need to develop tourist centres in historical places in Madhya Pradesh.
- (3) Shri T. Basheer raised a matter regarding need to resume the facilities which were available earlier in the Passport Liaison Office located in Trivandrum.
- (4) Shri Balram Singh Yadav raised a matter regarding need, for central assistance to Uttar Pradesh Government to meet the situation created by the unprecedented drought in several districts of the State.
- (5) Dr. C. S. Tripathi raised a matter regarding need to raise the height of all the platforms at Stations falling on Samastipur-Barabanki line and to provide sheds over them.
- (6) Shrimali Kishori Sinha raised a matter regarding need for early construction of railway line between Hajipur and Sugauli in Bihar.
- (7) Shri V. Sobhanadreeswara Rao raised & matter regarding need to meet the expenditure involved in shifting of the existing railway line—Mausalipatnam to Vijayawada—by the Central Government.

10. The Budget (General)—1985-86—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 65 and 66 for which the Ministry of Labour is responsible continued.

Discussion was concluded.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1985-86 were voted in full.

(ii) At 6 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under

column 4 of the printed List of Demands for Grants—Budget (C deral) for 1985-86 were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 26 and 27 for which the Ministry of Environment and Forests is responsible;
- (2) Demands Nos. 29 to 40 for which the Ministry of Finance is responsible;
 - (3) Demands Nos. 60 to 62 for which the Ministry of Information and Broadcasting is responsible;
 - (4) Demands Nos. 67 and 68 for which the Ministry of Law and Justice is responsible;
 - (5) Demand No. 69 for which the Ministry of Parliamentary Affairs is responsible;
 - (6) Demand No. 70 for which the Ministry of Petroleum is responsible;
- (7) Demands Nos. 71 and 72 for which the Ministry of Planning is responsible;
 - (8) Demands Nos. 73 to 77 for which the Ministry of Science and Technology is responsible;
 - (9) Demands Nos. 78 to 81 for which the Ministry of Shipping and Transport is responsible:
 - (10) Demands Nos. 86 to 88 for which the Ministry of Tourism and Civil Aviation is responsible;
 - (11) Demands Nos. 89 to 93 for which the Ministry of Works and Housing is responsible;
 - (12) Demands Nos. 94 to 96 for which the Department of Atomic Energy is responsible;
 - (13) Demands Nos. 97 and 98 for which the Department of Culture is responsible;
 - (14) Demand No. 99 for which the Department of Electronics is responsible;
 - (15) Demand No. 100 for which the Department of Ocean Development is responsible;

- (16) Demand No. 101 for which the Department of Personnel and Administrative Reforms is responsible.
- (17) Demand No. 102 for which the Department of Space is responsible;
- (18) Demand No. 103 for which the Department of Youth Affairs and Sports is responsible:
- (19) Demand No. 104 for which Lok Sabha is responsible:
- (20) Demand No. 105 for which Rajya Sabha is responsible;
- (21) Demand No. 106 for which the Secretariat of the Vice-President is responsible.

11. Government Bill-Introduced

THE APPROPRIATION (NO. 4) BILL, 1985.

12. Government Bill-Passed

THE APPROPRIATION (NO. 4) BILL, 1985

The motion for consideration moved by Shri Vishwanath Pratap Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill was passed.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th May, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, May 8, 1985 Vaisakha 18, 1907 (Saka)

No. 50

11 A.M.

1. Starred Questions

Starred Questions Nos. 750—755 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5542—5620 and 5622—5778 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporation Act, 1953:—
 - (i) The Air-India Employees' Passage (Amendment)
 Regulations, 1984 published in Notification No.
 HQ/79 in Gazette of India dated the 10th
 November, 1984 together with an explanatory
 note.
 - (ii) The Air-India Employees' Service (Amendment) Regulations, 1984 published in Notification No. HQ/66-12 in Gazette of India dated the 15th December, 1984 together with a corrigendum thereto published in Gazette of India dated the 9th February, 1985 together with an explanatory note.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Autho-

- rity of India for the year 1983-84 along with: Audited Accounts, under sub-section (2) of section 25 and sub-section (4) of section 24 of the International Airports Authority Act, 1971.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Airports Authority of India for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (1) A copy of the Annual Report (Hindi and English versions) of the Air India for the year 1983-84 together with Reports of its subsidiaries viz Hotel Corporation of India Limited and Air India Charters Limited, under sub-section (2) of section 37 of the Air Corporations Act, 1953
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1983-84 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz Hotel Corporation of India Limited and Air India Charters Limited for the year 1983-84.
 - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - (6) A copy of the Resolution No. Q. 14011|4|84-EPC(I) (Hindi and English versions) dated the 16th February, 1985 published in Gazette of India dated the 16th February, 1985 regarding constitution of Central Ganga Authority.

- (7) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Thirty-fourth Report of the Union Public Service Commission for the period from 1st April, 1983 to 31st March, 1984.
 - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission in cases referred to in the above Report.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1983-84.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1983-84.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Calcutta, for the year 1983-84 along with Audited Accounts,
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1983-84.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English) versions) of the National School of Drama, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1983-84.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1983-84.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1983-84.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its imple-

- mentation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1983-84.
- (21) (i) A copy of the Twenty-Third Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1982 to June, 1983.
 - (ii) An Explanatory Note (Hindi and English versions) in regard to the Report.

. 4. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Home Affairs to the reported supply of maps of sensitive and restricted areas in Kerala and Indo-Burma border by some non-official agencies to some foreign agencies without obtaining prior clearance from concerned authorities, thereby violating the Official Secrets Act and Map Restriction Policy and the action taken by the Government in the matter.

The Minister of Home Affairs made a statement in regard thereto.

-5. Matters Under Rule 377

- (1) Shri K. N. Pradhan raised a matter regarding need to constitute a Commission and take other effective steps to remove the grievances of small regional news papers.
- (2) Smt Geeta Mukherjee raised a matter regarding need to initiate necessary measures to stop unauthorised reproduction of books of Indian authors in Bangladesh.
- (3) Shri Nirmal Khatri raised a matter regarding need to instal a Radio transmitter in Ayodhya, U.P.
- (4) Shri V. Sreenivasa Prasad raised a matter regarding need for a new railway line to link Chamrajnagar with Mettupalyam.
- (5) Shri Ram Singh Yadav raised a matter regarding need to upgrade the Khanpur Ahir Flag Station in Rajasthan as full fledged Railway Station.
- (6) Shri K. Ramamurthy raised a matter regarding need to review the decision to disband the O.N.G.C. Regional Office at Madras.

- (7) Shri Priya Ranjan Das Munshi raised a matter regard need to publish Gurudev Tagore's works in all regional languages to promote national integration.
- (8) Shri Ajit Kumar Saha raised a matter regarding need to take steps for regular supply of improved quality of essential commodities in Car Nicobar.
- (9) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to exempt marble from the levy of excise duty which has resulted in closure of small marble units of Rajasthan and has rendered 1.5 lakh workers jobless.

6. Government Bill-Under Consideration

THE FINANCE BILL, 1985

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

The following Members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri Dinesh Singh
- (3) Shri Ram Singh Yadav
- (4) Shri V. S. Vijayaraghvan
- (5) Shri Amal Datta
- (6) Shri Mohanbhai Patel
- (7) Shri Raj Kumar Rai
- (8) Shri G. L. Dogra
- (9) Shri P. Selvendran
- (10) Shri Girdhari Lal Vyas
- (11) Shri Yogeshwar Prasad Yogesh
- (12) Prof. Narain Chand Parashar
- (13) Shri P. Vallalperuman
- (14) Shri Ram Pujan Patel
- (15) Shri Uma Kant Misra

The discussion was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th May, 1985).

SUBHASH C. KASHYAP, Secretary-General.

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BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 9, 1985 Vaisakha 19, 1907 (Saka)

No. 51

11 A.M.

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1. Starred Ouestions

Starred Questions Nos. 771, 773, 774, 775, 777, 779, 782, 783, 787 and 790 were orally answered. Replies to Starred Questions Nos. 772, 776, 778, 780, 781, 784, 786, 788 and 789 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5779—5835, 5837—5841, 5843—5897, 5899—5904 and 5906—5963 were laid on the Table.

3. Reference by Speaker

The Speaker made a reference to the 40th Anniversary of the victory over the fascist forces in the Second World War.

4. Papers Laid on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1983-84 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Brahmaputra Board for the year 1983-84.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, TirucLirapalli, for the year 1983-84 together with At dit Report thereon.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1983-84.
- (5) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Homoeopathy, New Delhi, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (6) A copy of Notification No. G.S.R. 304(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1985 containing Corrigendum to Notification No. G.S.R. 595(E) dated the 7th August; 1984, under sub-section (4) of section 124 of the Major Port Trust Act, 1963.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust, for the year 1983-84 and the Audit Report thereon, under subsection (2) of section 103 of the Major Port Trust Act, 1963.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Accounts and the Audit Report of the Pepsu Road Transport Cor-

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- poration, Patiala, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (10) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Administration Report of the Pepsu Road Transport Corporation, Patiala, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

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- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1983-84.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1983-84.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1983-84.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health Family Welfare, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1983-84.
 - (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

5. Calling Attention

Shri George Joseph Mundackal called the attention of the Minister of Finance to the reported sudden declaration of moratorium by the Reserve Bank of India on Lakshmi Commercial Bank and two other banks causing difficulties to depositors and the action taken by the Government in the matter.

The Minister of State in the Ministry of Finance made a statement in regard thereto.

6. Matters Under Rule 377

- (1) Shri Ganga Ram raised a matter regarding need for integrated development of the dacoit infested area in district Morena (Madhya Pradesh) asd district Agra (U.P.).
- (2) Shri Harish Rawat raised a matter regarding need for smaller constituencies in the hilly areas of Uttar Pradesh to facilitate closer contact with the electorate.
- (3) Shri K. Kunjambu raised a matter regarding need to set up electronic industries in Kerala to ensure rapid industrialisation of the State and to provide jobs to the unemployed.
- (#) Shri Ram Pyare Suman raised a matter regarding need for provision of adequate funds for early completion of the Tanda Thermal Power Project and to provide employment to affected families.

- (5) Shri Hussain M. Dalwai raised a matter regarding need ban political parties practising communalism and narrow parochialism.
 - Shri Balkavi Bairagi raised a matter regarding need for taking immediate steps to prevent the impending closure of 'Samachar Bharti' and 'Hindustan Samachar'.
 - (7) Shri Kamal Nath raised a matter regarding need to set up a separate Department for Spiritual Affairs at the Centre.
 - (8) Shri S. M. Bhattam raised a matter regarding need to increase the railway facilities in the coastal areas of Andhra Ladesh.
 - (9)—Shri M. Mahfooz Ali Khan raised a matter regarding need to link Etah in Uttar Pradesh with Delhi, Calcutta and some other towns in Uttar Pradesh by direct rail services.

7. Government Bill-Under Consideration

THE FINANCE BILL, 1985

Further discussion on the motion for consideration of the Bill moved on the 8th May, 1985, continued.

The following Members took part in the debate: -

- (1) Prof. Madhu Dandavate
- (2) Shri Virdhi Chander Jain
- (3) Shri Satyendra Narain Sinha
- (4) Shri Dal Chand Jain
- (5) Shri Indrajit Gupta
- (6) Smt. Ramaben Ramjibhai Mavani Patel
- (7) Shri Aziz Qureshi
- (8) Dr. G. S. Rajhans
- (9) Shri Datta Samant
- (10) Shri K. N. Pradhan
- (11) Shri Zainul Basher
- (12) Prof. P. J. Kurien
- (13) Shri M. Mahalingam
- (14) Shri K. S. Rao
- (15) Shri Anand Singh
- (16) Shri Brahma Dutt

- (17) Shri Abdul Rashid Kabuli
- (18) Shri P. Namgyal
- (19) Shri Swami Prasad Singh
- (20) Shri Chiranji Lal Sharma
- (21) Shri V. S. Krishna Iyer
- (22) Shri Shanti Kumar Dhariwal
- (23) Ch. Bharat Singh
- (24) Shri K. D. Sultanpuri
- (25) Shri Ram Pyare Panika
- (26) Shri Ram Nagina Mishra

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the seventh Report of Business Advisory Committee.

6.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th May, 1985)

SUBHASH C. KASHYAP, Secretary-General,

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, May 10, 1985|Vaisakha 20, 1907 (Saka)

No. 52

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11.01 A.M.

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1. Obituary Reference

The Speaker made reference to the passing away of Shri Balbir Singh who was a Member of the Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 793, 795—798, 800, 801, 804, 806 and 807 were orally answered. Replies to Starred Questions Nos. 791, 794, 799, 802, 803, 805 and 808—810 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5964—5969, 5971—6003, 6005—6116, 6118—6122 and 6124—6132 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 388(E) published in Gazette of India dated the 30th April, 1985 together with an explanatory memorandum extending the validity of Notification No. 295-Customs dated the 1st November, 1983 upto the 30th April, 1987.
 - (ii) G.S.R. 391(E) published in Gazette of India dated the 1st May, 1985 together with an explanatory

- memorandum making certain amendment to Notification No. 210|82-Customs dated the 10th September, 1982 so as to extend the benefit of exemption to supplies made to Gas Authority of India Limited.
- (iii) G.S.R. 392(E) and 393(E) published in Gazette of India dated the 1st May, 1985 together with an explanatory memorandum regarding exemption to silk worm seeds when imported into India from the whole of basic and auxiliary duties of customs leviable thereon.
- (iv) G.S.R. 395(E) published in Gazette of India dated, the 1st May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 97-Customs dated the 2nd May, 1979 so as to enhance the period for re-export to six months from the existing two months.
- (2) A copy of the National Bank for Agriculture and Rural Development (Additional) General Regulations, 1984 (Hindi and English versions) published in Notification No. S.O. 740 in Gazette of India dated the 23rd February, 1985, under sub-section (5) of section 60 of the National Bank for Agriculture and Rural Development Act, 1981.
- (3) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1983-84—Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes.
 - (ii) Advance Report of the Comptroller and Auditor General of India for the year 1983-84—Union Government (Railways).
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1983-84.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the National Jute Manufactures
 Corporation Limited, Calcutta, for the year
 1983-84 along with Audited Accounts and the
 comments of the Comptroller and Auditor General
 thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

5. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th April, 1985, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April 1986, and also communicated the names of following members of Rajva Sabha who had been elected to the said Committee:—
 - (1) Shrimati Amarjit Kaur
 - (2) Shri Nirmal Chatterjee
 - (3) Miss Jayalalitha

- (4) Shri Ghulam Rasool Kar
- (5) Shri Chaturanan Mishra
- (6) Shri K. L. N. Prasad
- (7) Shri Ramanand Yadav
- (ii) That at its sitting held on the 30th April, 1985, Rafya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April 1986, and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Syed Rahmat Ali
 - (2) Shri Ashwani Kumar
 - (3) Shri Nand Kishore Bhatt
 - (4) Miss Saroj Khaparde
 - (5) Dr. Shanti G. Patel
 - (6) Shri Santosh Kumar Sahu
 - (7) Shri Gulam Mohi-ud-din Shawl.
 - (iii) That at its sitting held on the 30th April, 1985, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1986, and had elected the following members of Rajya Sabha to serve on the said Committee:—
 - (1) Shri Aladi Aruna alias V. Arunachalam
 - (2) Shri Dharanidhar Basumatari
 - (3) Chowdhary Ram Sewak
 - (4) Shri Shantimoy Ghosh
 - (5) Prof. N. M. Kamble
 - (6) Shri Ram Naresh Kushawaha
 - (7) Shri Ramkrishna Mazumdar
 - (8) Shri V. C. Kesava Rao
 - (9) Shri Roshan Lal
 - (10) Shri Scato Swu

*(iv) That at its sitting held on the 9th May, 1985, Rajya Sabha passed the Payment of Bonus (Amendment) Bill, 1985.

*6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Payment of Bonus (Amendment) Bill, 1985, as passed by Rajya Sabha.

7. Calling Attention

Shri Virdhi Chander Jain called the attention of the Minister of Works and Housing to the situation arising out of the acute shortage of drinking water in various parts of the country and action taken by the Government in that regard.

The Minister of Works and Housing made a statement in regard thereto.

8. Statements by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 13th May, 1985.
- (ii) The Minister of State in the Ministry of Law and Justice made a statement regarding abolition of the Andhra Pradesh Legislative Council.
- **(iii) The Minister of State in the Ministry of External Affairs made a statement on Sri Lanka.

9. Motion Regarding Seventh Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following Motion:-

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 9th May, 1985."

The motion was adopted.

10. Government Bill-Under Consideration

THE FINANCE BILL, 1985.

Further discussion on the motion for consideration of the Bill moved on the 8th May, 1985, continued.

^{*}At 6.50 P.M.

^{**}Made at 6.01 P.M.

Shri Vishwanath Pratap Singh replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 and 5 were adopted.

Clauses 6 and 7 were adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 18 were adopted

[Clause-by-clause consideration of the Finance Bill, 1985 was held over at 3.30 P.M. and resumed at 6.50 P.M. (vide Para 15 below), after the disposal of Half-an-Hour Discussion)

11. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1985. (Amendment of article 130), by Prof. P. J. Kurien.
- (2) The High Court at Calcutta (Establishment of a Permanent Bench at Siliguri) Bill, 1985, by Shri Piyush Tirky.
- (3) The State of Goa, Daman and Diu Bill, 1985, by Shri Eduardo Falieiro.
- (4) The Contract Labour (Regulation and Abolition) Amendment Bill, 1985. (Amendment of section 1, etc.), by Shri Basudeb Acharya.
- (5) The Reservations of Posts in Government Services and Seats in Educational Institutions (for Economically Weaker Section of People) Bill, 1985, by Shri Ram Nagina Misra.
- (6) The Constitution (Amendment) Bill, 1985 (Insertion of new Part IXA), by Shri Bhattam Sreeramamurthy.
- (7) The Constitution (Amendment) Bill, 1985 (Insertion of new article 47A), by Shri Digvijay Sinh.

- (8) The Minimum Wages (Amendment) Bill, 1985 (Amendment of section 2, etc.), by Shri Ajoy Biswas.
 - (9) The Constitution (Amendment) Bill, 1985, (Amendment of article 244, etc.), by Shri Piyush Tirky.
 - (10) The Family Welfare Bill, 1985, by Shri Digvijay Sinh,

12. Private Member's Bill-Withdrawn

THE WORKING WOMEN WELFARE BILL, 1985, BY SHRIMATI BIBHA GHOSH GOSWAMI.

Further discussion on the motion for consideration of the Bill moved on the 26th April, 1985, continued.

The following members took part in the debate: -

- (1) Shri Manoj Pandey
- (2) Smt. Phool Renu Guha
- (3) Shri P. Shanmugam
- (4) Shri Mool Chand Daga
- (5) Shri Ram Ashray Prasad Singh
- (6) Shri Ram Pyare Panika
- (7) Shri Virdhi Chander Jain
- (8) Shri Raj Mangal Pandey
- (9) Smt. Prabhawati Gupta
- (10) Shri Rangrajan Kumarmangalam
- (11) Shri T. Anjiah

Smt. Bibha Ghosh Goswami replied to the debate.

The Bill was withdrawn by leave of the House.

13. Private Member's Bill-Under Consideration

The CODE OF CRIMINAL PROCEDURE (AMENDMENT)
BILL, 1985 (AMENDMENT OF SECTION 125 and 127), BY
G. M. BANATWALLA.

The motion for consideration of the Bill was moved by Shri G. M. Banatwalla and his speech was not concluded.

The discussion was not concluded.

14. Half-an-Hour Discussion

Shri Jitendra Prasad raised a discussion on points arising out of the answer given by the Minister of Labour on the 8th April, 1985 to Starred Question No. 334 regarding educated unemployed registered with Employment Exchanges.

Shri T. Anjiah replied to the discussion.

15. Government Bill-Passed

THE FINANCE BILL, 1985

Clause-by-Clause consideration of the Finance Bill, 1985 (vide para 10 above) was resumed.

Clauses 19 to 27 were adopted.

Clauses 28 and 29 were adopted, as amended.

Clauses 30 to 35 were adopted.

Clauses 36 and 37 were adopted, as amended.

Clauses 38 to 50 were adopted.

The First Schedule was adopted, as amended.

The Second, Third, Fourth and Fifth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vishwanath Pratap Singh:

The following Members took part in the debate: -

- (1) Shri E. Ayyapu Reddy
 - (2) Shri Mool Chand Daga
 - (3) Shri Vishwanath Pratap Singh

The motion was adopted and the Bill, as amended was passed

7-10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th May, 1985).

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, May 13, 1985 Vaisakha 23, 1907 (Saka)

No. 53

11 A.M.

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1. Loss of lives in bomb blasts

The House strongly condemned the senseless and dastardly killing of large number of innocent persons including women and children and injuries to many others in the bomb blasts by the terrorists in Delhi and various other places in the country and conveyed its deep condolences to the bereaved families.

Thereafter, Members stood in silence for a short while to express their sorrow for the deceased.

2. Motion under Rule 388-adopted

Prof. Madhu Dandavate moved the following motion:—
"That this House do suspend rule 32 (Question Hour),
of the Rules of Procedure and Conduct of Business
in the Lok Sabha."

The motion was adopted.

3. Adjournment Motion

Shri C. Madhav Reddy asked for leave of the House to the moving of an adjournment motion regarding failure of. the Government and Intelligence Agency to prevent terrorists activities which took heavy toll of life in Delhi and various other places in the country due to bomb explosions on 10th and 11th May, 1985. On objection being taken, the Speaker asked those Members who were in favour of leave being granted to rise in their places. As less than fifty Members rose, the Speaker informed that the Member did not have the leave of the House.

4. Questions

The Question Hour having been dispensed with, all starr, questions (Nos. 811-820, 820-A and 821-832) put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions (Nos. 6133-6156, 6158-6290, 6292-6309 and 6311-6365) will be printed in the Official Report for the day.

A statement by the Minister of Works and Housing correcting the reply given on 25 March, 1985 to Unstarred Question No. 968 regarding regularisation of colonies in Delhi was also laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:—



- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1981-82.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Sugar (Price Determination for 1984-85)
 Production) Third Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 382(E) in Gazette of India dated the 25th April, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Ganesh Flour Mills Comany Limited (Acquisition and Transfer of Undertakings) Rules,

1984 (Hindi and English versions) published in Notification No. S.O. 10(E) in Gazette of India dated the 7th January, 1985, under sub-section (3) of section 27 of the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1984.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
 - (6) The Employees' Provident Funds (Amendment) Scheme, 1985 published in Notification No. G.S.R. 188 in Gazette of India dated the 16th February, 1985.
 - (7) The Employees' Provident Funds (Second Amendment) Scheme, 1985 published in Notification No. G.S.R. 363 in Gazet'e of India dated the 6th April, 1985.

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 6th May, 1985, Rajya Sabha concurred in the recommendation of Lok Sabha to elect five members of the Rajya Sabha to the Joint Committee on Offices of Profit and also communicated the names 'of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri Amarprosad Chakraborty
- (2) Shrimati Monika Das
- (3) Shri Sohan Lal Dhusiya
- (4) Shri B. Krishna Mohan
- (5) Shri Puttapaga Radhakrishna

7. Motion for Election to Committee

Shrimati Ram Dulari Sinha moved the following motion:-

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok

Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Krishan Datt Sultanpuri resigned from the Committee.

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The motion was adopted.

8. Discussion under Rule 193

Shri Suresh Kurup raised a discussion on the situation arising out of the series of bomb explosions in Delhi and other parts of Northern India and the failure of intelligence agencies in the country.

The following members took part in the debate:-

- (1) Shri Bhagwat Jha Azad
- (2) Shri Zainul Basher
- (3) Prof. N. G. Ranga
- (4) Shri C. Madhav Reddy
- (5) Prof. K. K. Tewari
- (6) Shri Chiranji Lal Sharma
- (7) Dr. Rajendra Kumari Bajpai
- (8) Prof. Madhu Dandavate
- .(9) Shri Brahma Dutt
- (10) Shri Lalit Maken
- (11) Shri Digvijaya Sinh
- (12) Shri P. K. Kolandavelu
- (13) Shri G. G. Swell
- (14) Shri P. Namgyal
- (15) Shri Narayan Choubey
- (16) Shri Rajiv Gandhi
- (17) Smt. Dil Kumari Bhandari
- (18) Shri K. D. Sultanpuri
- (19) Shri Abdul Rəshid Kabuli
- (20) Shri Piyush Tirky
- (21) Smt. Vidvawati Chaturvedi
- (22) Shri S. M. Bhattain
- (23) Shri Balkavi Bairagi

Shri S. B. Chavan replied to the discussion.

The discussion was concluded.

9. Government Bills-Introduced

- (i) THE STATE FINANCIAL CORPORATIONS (AMEND-MENT) BILL, 1985.
- (ii) THE COINAGE (AMENDMENT) BILL, 1985.

10. Matters under Rule 377

- (1) Shri M. Subba Reddy raised a matter regarding need to develop disease resistant varieties of groundnut with a view to check decrease in its production.
- (2) Shri D. L. Baitha raised a matter regarding need to convert the Katihar—Jogbani metre-gauge line into broadgauge.
- (3) Shrimati Basavarajeswari raised a matter regarding need to increase the procurement price of iron-ore procured by the M.M.T.C. from Hospet in Bellari District.
- (4) Shri K. N. Pradhan raised a matter regarding need to arrange halt of express trains at Habibganj near Bhopal.
- (5) Shri Ananda Pathak raised a matter regarding need to reinstate the retrenched workers of Mineral Exploration Corporation Limited at Gorubathan in Darjeeling District.
- (6) Shri Krishna Pratap Singh raised a matter regarding need to take steps to remove the shortage of one rupee notes and small coins.

*11. Statutory Resolution—under consideration

Shri Abdul Rashid Kabuli moved the following Resolution:—
"This House disapproves of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance,
1985 (Ordinance No. 3 of 1985) promulgated by the
President on the 8th April, 1985."

*12. Government Bill-under consideration

THE TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) BILL, 1985

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh.

^{*}Discussed together.

The following members took part in the combined debate on the Resolution (vide para 11 above) and the metion for consideration of the Bill:—

- (1) Shri Bhattam S. M.
- (2) Shri Priya Ranjan Das Munshi
- (3) Shri G. L. Dogra
- (4) Shri Ananda Pathak
- (5) Shri Harish Rawat
- (6) Shri Somnath Rath
- (7) Shri Mool Chand Daga
- (8) Shri Thampan Thomas
- (9) Shri Haroobhai Mehta
- (10) Shri Piyush Tirky
- (11) Prof. P. J. Kurien (Speech unfinished).

The discussion was not concluded.

13 Half-an-hour discussion

Shri Mool Chand Daga raised a discussion on points arising out of the answer given by the Minister of Planning on the 24th April, 1985 to Starred Question No. 571 regarding funds for National Rural Employment Programme to States.

Shri Buta Singh replied to the discussion.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the May, 1985)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 14, 1985 Vaisakha 24, 1907 (Saka)

No. 54

11 A.M.

1. Starred Questions

Starred Questions Nos. 833, 835—838 and 840—845 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6366—6466, 6468—6487, 6489—6512, 6514—6597, 6597-A and 6597-B were laid on the Table:—

A statement by the Minister of State in the Ministry of Industry and Company Affairs correcting the reply given on the 30th April, 1985 to Unstarred Question No. 4854 regarding industries set up in backward areas was also laid on the Table.

) 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards in Central Command for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Cantonment Boards in Central Command for the year 1983-84.

- (iii) A copy of the Audit Report (Hindi and English versions) on the accounts of the Cantonment 1 ards in Central Command for the year 1983-84.
- (iv) A statement (Hindi and English versions) regarding
 (a) Review by the Government on the working of
 the Cantonment Boards in Central Command for
 the year 1983-84 (b) reasons for delay in laying
 the papers mentioned at (i) to (iii) above.
 - (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards in Southern Command, for the year 1983-84.
 - (ii) A copy of the Annual Accounts (Hindi and Englaversions) of the Cantonment Boards in Southern Command for the year 1983-84.
- (iii) A copy of the Audit Report (Hindi and English versions) on the accounts of the Cantonment Boards in Southern Command for the year 1983-84.
- (iv) A statement (Hindi and English versions) regarding
 (a) Review by the Government on the working of
 the Cantonment Boards in Southern Command for
 the year 1983-84 (b) reasons for delay in laying
 the papers mentioned at (i) to (iii) above.
 - (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards in Eastern Command for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding
 (a) Review by the Government on the working of
 the Cantonment Boards in Eastern Command for
 the year 1983-84 (b) reasons for delay in laying
 the papers mentioned at (i) above.
 - (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards in Northern Command for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding
 (a) Review by the Government on the working of
 the Cantonment Boards in Northern Command for
 the year 1983-84 (b) reasons for delay in laying
 the papers mentioned at (i) above.
 - (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards in Western Command for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding
 (a) Review by the Government on the working of
 the Cantonment Boards in Western Command for
 the year 1983-84 (b) reasons for delay in laying
 the papers mentioned at (i) above.
 - (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983—Union Government (Commercial) Part VII-Hindustan Petroleum Corporation Limited, under article 151(1) of the Constitution.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 257(E) published in Gazette of India dated the 28th March, 1985 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, West Bengal, beyond five years.
 - (ii) S.O. 272(E) published in Gazette of India dated the 29th March, 1985 regarding extension of period of take over of management of Messrs Somasundarm Super Spinning Mills, Muthanendal, beyond five years.
 - (iii) S.O. 273(E) published in Gazette of India dated the 29th March, 1985 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukottal beyond five years.

- (iv) S.O. 276(E) published in Gazette of India (Inted the 29th March, 1985 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, beyond five years.
 - (v) S.O. 277(E) published in Gazette of India dated the 29th March, 1985 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
- (vi) S.O. 326(E) published in Gazette of India dated the 12th April, 1985 regarding extension period of take over of management of Messrs Sri Durga Cotton Spinning and Weaving Mills Limited, Konnagar, beyond five years.
- (8) A copy of the Report (Hindi and English versions) under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Kirloskar Oil Engines Limited, Pune for setting up of a new undertaking for the manufacture of fuel injection equipment and its spares and timing devices at Mulshi in Pune District and the Order dated the 16th March, 1985 of the Central Government together with an explanatory note, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (9) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the proviesions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1983 to 31st December, 1983, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1979-80 together with Audit Report thereon.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited for the year 1979-80.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Report (Hind; and English versions) under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Hoechst Pharmaceuticals Limited, Bombay, for setting up of a new undertaking for the manufacture of Decamethrin-A synthetic Pyrethroid and isoproturon-A wheat weedicide and the Order dated the 30th March, 1985 of the Central Government together with an explanatory note, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (13) A copy of the Report (Hindi and English versions) under section 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in case of Messrs Orient General Industries Limited, Calcutta for (i) Automotive Batteries (Near Maintenance-Free), Light Weight, High Cranking Powered Batteries (ii) Traction Batteries (Railways Forklifts or similar applications) (iii) Stationary Cells (Post and Telegraphs. Radar Installations, Hospital Standby, Defence. Railways, Microwave Stations, Computer and Air-Port Standby applications) and (iv) Smaller Batteries (No maintenance) for Mining Cap Lamps, High altitude (Defence) and Similar Applications and the Order dated the 10th April, 1985, of the Central Government together with an explanatory note under section 62 of the Monopolies and Restrictive Trade Practices Act. 1969.
- (14) A copy of the Report (Hindi and English versions) under section 22 of the Monopolies and Restrictive Trade Practices Act. 1969 in the case of Messrs

Chloride India Limited, Calcutta, for (i) Automotive Batteries (ii) Motor Cycle Batteries and (iii) Miner's Cap Lamp Batteries and the Order dated the 23rd April, 1985 of the Central Government together with an explanatory note, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

- (15) A copy of the Second Annual Report (Hindi and English versions) of the Election Commission of India for the year 1984.
- (16) A copy of the Central Excise (Fifth Amendment) Rules, 1985 (Hindi and English versions) published in Notication No. G.S.R. 390(E) in Gazette of India dated the 1st May, 1985, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (17) A copy each of the following Notifications (Hindiand English versions) under section 159 of the Customs Act 1962:—
 - (i) G.S.R. 394(E) published in Gazette of India dated the 1st May, 1985 together with an explanatory memorandum rescinding Notification No. 76-Customs dated the 1st May, 1964.
 - (ii) G.S.R. 398(E) published in Gazette of India dated the 3rd May, 1985 together with an explanatory memorandum regarding exemption to Butadiene imported for the manufacture of Styreme Butadiene Rubber (SBR) from the basic customs duty in excess of 35 per cent ad valorem and from the whole of additional duty of customs leviable thereon.
- (iii) G.S.R. 406(E) published in Gazette of India dated the 7th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 42-Customs dated the 1st March, 1978 so as to extend the concessional rate

of basic customs duty of 25 per cent ad valorem in respect of eighty-seven additional items of machinery for the leather industry.

- (18) A copy of Notification No. G.S.R. 387(E) (Hindi and English versions) published in Gazette of India dated 30th April, 1985 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act, 1944 in regard to the payment of duties of excise on certain steel ingots and iron and steel products, during the period commencing on the 20th January, 1979 and ending with the 8th April, 1979 so that the duties of excise shall not be required to be paid during the period aforesaid, issued under the Central Excise Rules, 1944.
- (19) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983-84—Union Government (Defence Services), under article 151(1) of the Constitution.
- (20) A copy of the Appropriation Accounts of the Defence Services for the year 1983-84 (Hindi and English versions)

4. Calling Attention

Shri Yashwantrao Gadhak Patil called the attention of the Minister of Irrigation and Power to the situation arising out of the acute shortage of power and loadshedding in various parts of the country and the steps taken by the Government in regard thereto.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Statement by Minister

The Minister of Finance made a statement regarding additional allocation for Rural Landless Employment Guarantee programme for 1985-86 for construction of rural houses for Scheduled Castes and Scheduled Tribes.

6. Matters Under Rule 377

- (1) Smt. Madhuri Singh raised a matter regarding need to set up a University in Purnia district of Bihar.
- (2) Shri Mukul Wasnik raised a matter regarding need to develop Sinkhedraja, the birth place of Chhatrapati Shivaji's mother as a tourist centre.
- (3) Dr. V. Venkatesh raised a matter regarding need to double and electrify the railway line between Bangalore and Madras.
- (4) Smt. Geeta Mukherjee raised a matter regarding need to review the timings of the programmes in local languages from A.I.R. and Doordarshan.
- (5) Shri Abdul Rashid Kabuli raised a matter regarding need to develop Srinagar airport as an international airport with a view to boosting tourist traffic and trade.

*7. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri Abdul Rashid Kabuli on the 13th May, 1985, continued:—

"This House disapproves of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance, 1985 (Ordinance No. 3 of 1985) promulgated by the President on the 8th April, 1985."

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After discussion as indicated in para 8 below, the Resolution was negatived.

*8. Government Bill-Passed

THE TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) BILL, 1985

Combined discussion on the motion for consideration of the Bill and the Resolution (Vide para 7 above), continued.

^{*}Discussed together.

The following members took part in the combined debate:—

(1) Prof. P. J. Kurien

- (2) Shri Narayan Choubey
- (3) Shri Girdhari Lal Vyas
- (4) Dr. (Mrs.) Phulrenu Guha

Shri Vishwanath Pratap Singh replied to the debate.

Shri Abdul Rashid Kabuli spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 34, the First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill was passed.

9. Government Bill-Under Consideration

THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1985

The motion for consideration of the Bill was moved by Shri Asoke Kumar Sen

The following Members took part in the debate: -

- (1) Shri E. Ayyapu Reddy
- (2) Prof. N. G. Ranga
- (3) Shri Amal Datta
- (4) Shri P. Chindambaram
- (5) Shri A. C. Shanmugam
- (6) Shri Somnath Rath
- (7) Shri V. S. Krishna Iyer
- (8) Prof. P. J. Kurien
- (9) Shri Vijay Kumar Yadav (Speech unfinished).

The discussion was not concluded.

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10. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the urgent need for judicial reforms in the country.

The following Members took part in the debate:-

- (1) Shri Eduardo Faleiro
- (2) Shri Shyam Lal Yadav
- (3) Shri E. Ayyapu Reddy
- (4) Shri P. R. Kumaramangalam
- (5) Shri Sharad Dighe
- (6) Shri Amal Datta
- (7) Dr. G. S. Rajhans
- (8) Shri Braja Mohan Mohanty
- (9) Shrii Vijay Kumar Yadav
- (10) Shri Mool Chand Daga
- (11) Shri Digvijay Sinh
- (12) Shri Haroobhai Mehta
- (13) Prof. Saif-Ud-Din Soz
- (14) Shri Harish Rawat

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th May, 1985).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, May 15, 1985 Vaisakha 25, 1907 (Saka)

No. 55

11 A.M.

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1. Starred Ouestions

Starred Questions Nos. 855—861 and 866 were orally answered. Replies to Starred Questions Nos. 854, 862, 863, 865 and 867—874 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6598—6701 and 6703—6832 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Trade and Merchandise Marks (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 1396 in Zette of India dated the 6th April, 1985, under section 134 of the Trade and Merchandise Marks Act, 1958.
- (4) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 96 (E) in Gazette of India dated the 20th February, 1985, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
 - (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore for the year 1980-81.
 - (ii) Annual Report on the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1983-84 along with Audite Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1983-84.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1983-84.
 - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - (12) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 357(E) in Gazette of India dated the 12th April, 1985, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (12) above.
 - (14) A copy of the All India Services (Provident Fund) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 438 in Gazette of India dated the 4th May, 1985, under subsection (2) of section 3 of the All India Services Act, 1951.
 - (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1983-84.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1983-84 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1983-84.

(16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (15) above.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1985 passed by Lok Sabha on the 7th May, 1985.
- *(ii) That at its sitting held on the 14th May, 1985 Rajya (Sabha passed the Companies (Amendment) Bill, 1985.

*5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Companies (Amendment) Bill, 1985, as passed by Rajya Sabha.

6. Calling Attention

Shri Maurice Kujur called the attention of the Minister of Industry and Company Affairs to the situation arising out of the reported closure of Rohtas Industries Limited resulting in unemployment of large number of workers and the action taken by the Government in the matter.

The Minister of Industry and Company Affairs made a statement in regard thereto.

7. Statement by Minister

The Minister of Railways made a statement regarding freight rate for salt for human consumption.

8. Government Bill-Introduced

THE ANDHRA PRADESH LEGISLATIVE COUNCIL (ABOLITION) BILL, 1985

^{*}At 6.31 P.M.

9. Matters Under Rule 377

- (1) Shri Hussain Dalwai raised a matter regarding need to give top priority in the Seventh Five Year Plan for irrigation projects in India.
 - (2) Shri Bhattam S. M. raised a matter regarding need for allocation of funds by HUDCO for rural housing or to set up a separate Corporation for financing rural housing schemes.
 - (3) Shri Kamal Nath raised a matter regarding need to formulate a code of Conduct and ethics for the Press.
- (4) Dr. G. S. Rajhans raised a matter regarding need to expedite the Western Kosi Canal Project.
- (5) Shri D. K. Naikar raised a matter regarding need for relaxation by South Central Railway in the rule regarding booking of 20 wagons at a time for one place in Karnataka.
- (6) Shri Ram Pyare Panika raised a matter regarding need for amending the Forest Conservation Act to obviate delays in execution of development works in tribal areas.
- (7) Shri Priya Ranjan Das Munshi raised a matter regarding plight of the workers on account of denotification of Indian Rubber Manufacturing Unit of West Bengal.
- (8) Shri Basudeb Acharya raised a matter regarding need to open the closed units and to make the sick units stable.
- (9) Shri Birbal raised a matter regarding need to provide loans in time to Harijan farmers and unemployed youth by Bank in Sriganganagar district of Rajasthan.
- (10) Shri Lakshman Mallick raised a matter regarding need for carly construction of a fishing harbour at Astorang (Orissa).

10.Discussion Under Rule 193

Discussion on the urgent need for judicial reforms in the country, raised by Prof. Madhu Dandavate on the 14th May, 1985, continued.

Shri Asoke Kumar Sen replied to the discussion.

The discussion was concluded.

11. Government Bills—Passed

(i) THE HIGH COURT AND SUPREME COURT JUDGI (CONDITIONS OF SERVICE) AMENDMENT BILL, 1985

Discussion on the motion for consideration of the Bill moved on the 14th May, 1985, continued.

The following members took part in the debate:—

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- (1) Shri Vijay Kumar Yadav
- (2) Shri Shantaram Naik
- (3) Shri K. R. Natarajan
- (4) Dr. Chandra Shekhar Tripathi

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Bhardwaj.

The following mombers took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri H. R. Bhardwaj

The motion was adopted and the Bill was passed.

(ii) THE COINAGE (AMENDMENT) BILL 1985

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:—

- (1) Shri Basudeb Acharya
- (2) Shri Harish Rawat
- (3) Shri V. S. Krishna Iyer
- (4) Shri Manoj Pandey

- (5) Smt. Geeta Mukherjee
- (6) Prof. Saif-ud-Din Soz

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The following Members took part in the Debate-

- 1. Shri P. Namgyal
- 2. Shri Janardhana Poojary

The motion was adopted and the Bill was passed.

12 Statutory Resolution

Shri Janardhana Poojary moved the following Resolution:—

"That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7 of the Customs Tariff Act, 1975 (51 of 1975), this House approves the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. G.S.R. 403(E). dated the 7th May, 1985, increasing the export duty leviable on black pepper to Rs. 3 per kilogram from the date of issue of the said notification."

The Resolution was adopted.

13. Government Bill-Under Consideration

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Veerendra Patil

The following members took part in the debates:—

- (1) Shri Bhattam S.M.
- (2) Shri K. D. Sultanpuri

The discussion was not concluded

14. Motion

Shri G. G. Swell moved the following motion:—

"That this House takes note of and views with great concern the report of the uncovering of a plot by the American Federal Bureau of Investigation to assassinate the Prime Minister during his impending visit to the United States."

An amendment was moved by Prof. Madhu Dandavate.

The following members took part in the debate:—

- (1) Shri C. Madhav Reddy
- (2) Shri Priya Ranjan Das Munshi
- (3) Shri Saifuddin Chowdhary
- (4) Prof. K. K. Tewari
- (5) Shri S. Jaipal Reddy
- (6) Prof. P. J. Kurien
- (7) Shri Vijay Kumar Yadav
- (8) Shri Zainul Basher
- (9) Prof. Saif-ud-Din Soz
- (10) Shri Harish Rawat
- (11) Shri Piyush Tirky
- (12) Shri Ajay Mushran
- (13) Shri Ram Niwas Mirdha

Shri G. G. Swell replied to the debate.

The amendment moved by Prof. Madhu Dandavate was withdrawn by leave of the House.

The motion was adopted.

15. Half-an-Hour Discussion

Shri Digvijay Sinh raised a discussion on points arising out of the answer given by the Minister of State for Tourism and Civil Aviation on the 8th May, 1985 to Unstarred Question No. 5768 regarding Special Charter and Return Fare Facility to the cities outside India.

Shri Ashok Gehlot replied to the discussion.

6-55 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th May, 1985)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 16, 1985 Vaisakha 26, 1907 (Saka)

No. 56

11 A.M.

1. Starred Questions

Starred Questions Nos. 875—880. 882, 884 and 885 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6833—7026, 7026-A, 7026-B and 7026-C were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Labour regarding Birla Mills, Delhi was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

A copy of the Calcutta Metro Railway (Temporary Provisions) General Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 735
 (E) in Gazette of India dated the 22nd October, 1984, under sub-section (3) of section 22 of the Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Act, 1985

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1983-84 along with Accounts.
- (ii) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Book Trust, India, New Delhi, for the year 1983-84.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1983-84.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1982-83 together with Audit Report thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1983-84.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the year 1983-84.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1983-84.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1983-84.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1983-84 together with Audit Report thereon.

- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (15) above.
- ing reasons for not laying the Annual Reports of the Aligarh Muslim University, Aligarh for the years 1981-82, 1982-83 and 1983-84, Annual Report of the Banaras Hindu University for the year 1983-84, Annual Report of the University of Delhi, Delhi, for the year 1983-84, Annual Report of the University of Hyderabad for the year 1983-84, Annual Reports of the North-Eastern Hill University for the year 1982-83 and 1983-84 and Annual Accounts of the North-Eastern Hill University for the year 1933-84, and Annual Report of the Visva Bharati for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
 - (18) A Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Children's Film Society, India, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
 - (19) A copy of Notification No. G.S.R. 305(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1985 approving the Tuticorin Port Trust (Allotment of Residence) Amendment Regulations, 1985, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
 - (20) A copy of Notification No. G.S.R. 357 (Hindi and English versions) published in Gazette of India dated the 6th April, 1985 containing Rules for inspecting, surveying and regulating vessels which are not self-propelling plying within the limits of the Port of Bombay, under section 6(2B) of the Indian Ports Act, 1908.
 - (21) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year

- 1983-84 and the Audit Report thereon, under subsection (2) of section 103 of the Major Port Trusts Act, 1963.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1983-84, under sub-section (3) of section 35 of the Road Transport Corporations Act. 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1983-84.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Administration, Report of the Pepsu Road Transport Corporation, Patiala, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (26) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Accounts and the Audit Report thereon of the Pepsu Road Transport Corporation for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.
- (27) A copy of the Post Office Time Deposit (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 418 (E) in Gazette of India dated the 10th May, 1985, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

- (28) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983-84—Union Government (Civil) under article 151(1) of the Constitution.
- (29) A copy of the Finance Accounts of Union Government for the year 1983-84 (Hindi and English versions).
- (30) A copy of the Union Government Appropriation Accounts (Civil) for the year 1983-84 (Hindi and English versions).
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (i) The Prevention of Food Adulteration (Third Amendment) Rules, 1984 published in Notification No. G.S.R. 764(E) in Gazette of India dated the 15th November, 1984 together with a corrigendum to the Hindi version published in Notification No. G.S.R. 385(E) in Gazette of India dated 29th April, 1985.
 - (ii) The Prevention of Food Adulteration (First Amendment) Rules, 1985 published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January 1985 together with a corrigendum thereto published in Notification No. G.S.R. 142(E) in Gazette of India dated the 8th March, 1985.
- (iii) The Prevention of Food Adulteration (Second Amendment) Rules, 1985 published in Notification No. G.S.R. 11(E) in Gazette of India dated the 4th January, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 368(E) in Gazette of India dated the 18th April, 1985.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1963-84.

Government Bill—Introduced

THE ARMS (AMENDMENT) BILL, 1985

6. Matters under Rule 377

- Shri Sriballav Panigrahi raised a matter regarding need to reopen the Bhaskar Textile Mills, Jharsuguda, Orissa.
- (2) Shri K. Ramachandra Reddy raised a matter regarding need to improve irrigation facilities in drought affected district of Andhra Pradesh and Karnataka.
- (3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to take strong steps to ensure safe delivery of money sent by insured packets through Post Offices.
- (4) Shri S. M. Guraddi raised a matter regarding need to protect the city of Bangalore from pollution.
- (5) Shri G. S. Basavaraju raised a matter regarding need to introduce an express train from Tumkur to Bangalore.
- (6) Shri Umakant Mishra raised a matter regarding need to provide a Vayudoot service between Varanasi and Bombay via Nagpur.
- (7) Shri Naresh Chandra Chaturvedi raised a matter regarding need to take action against "Dainik Jagaran" for publishing a news item tending to create instability in the country.
- (8) Shri Keshavrao Pradhi raised a matter regarding need to provide assistance by the Centre to the Government of Maharashtra for organising drought relief and providing drinking water facilities.

7. Government Bills-Passed

(i) THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved on the 15th May, 1985, continued.

The following members took part in the debate: -

- (1) Shri S. Jaipal Reddy
- (2) Shri Braja Mohan Mohanty
- (3) Shri Amal Datta
- (4) Shri Indrajit Gupta

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill was passed.

(ii) THE ANDHRA PRADESH LEGISLATIVE COUNCIL (ABOLITION) BILL, 1985

The motion for consideration moved by Shri H. R. Bhardwaj was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri E. Ayyapu Reddy
- (3) Shri S. Jaipal Reddy
- (4) Shri H. R. Bhardwaj

The motion was adopted and the Bill was passed.

(iii) THE PAYMENT OF BONUS (AMENDMENT) BILL, 1985, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate:—

- (1) Shri H. A. Dora
- (2) Shri Sharad Dighe
- (3) Shri K. N. Pradhan
- (4) Shri Ajoy Biswas
- (5) Shri Somnath Rath
 - (6) Shri Satyendra Narayan Sinha
 - (7) Shri V. S. Krishna Iyer
 - (8) Shri Mool Chand Daga
 - (9) Shri R. Annanambi
- (10) Shri Rajnlangal Pande
- (11) Shri Indrajit Gupta
- (12) Shri Abdul Rashid Kabuli

Shri T. Anjiah replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

n

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri T. Anjiah.

The motion was adopted and the Bill was passed.

8. GOVERNMENT BILL—UNDER CONSIDERATION THE COMPANIES (AMENDMENT) BILL, 1985, AS PASS-ED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri Veerendra Patil.

The following members took part in the debate:—

- (1) Shri C Madhav Reddy
- (2) Shri Ram Pyare Panika
- (3) Shri Harish Rawat
- (4) Shri Suresh Kurup
- (5) Shri Rajmangal Pande
- (6) Smt. Geeta Mukherjee
- (7) Shri Salahuddin
- (8) Prof. Madhu Dandavate
- (9) Prof. N. G. Ranga (Speech unfinished)

The discussion was not concluded.

9. DEATH OF MEMBER

The Speaker informed the House about the death of Chowdhari Girdhari Lal, a sitting Member of the House, at New Delhi today.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

6 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON FRIDAY, THE 17TH MAY, 1985)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, May 17, 1985 Vaisakha 27, 1907 (Saka)

No. 57

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Chowdhry Girdhari Lal who was a sitting Member of Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 895—899, 901, 902 and 904 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 7027—7227 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 3 addressed to the Prime Minister regarding Rules of Recognition of Unions Associations of Central Government Employees was orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Conclusions and Recommendations (Hindi and English versions) of the Committee on

- to Government on the 27th April, 1985.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1981-82.
 - (ii) Annual Report of the Bihar Fruit and Vegetable
 Development Corporation Limited, Patna, for the
 year 1981-82 along with Audited Accounts and
 the comments of the Comptroller and Auditor
 General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1983-84 and the Addit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts and the Audit Report of the Delhi Transport Corporation, New Delhi, for the year 1983-84.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock-Labour Board for the year 1983-84.

- English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1983-84, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission for the year 1983-84.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the West Bengal Forest Development Corporation Limited, for the years 1977-78 and 1978-79

- 78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the West Bengal Forest Development Corporation Limited for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Indian Veterinary Council Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 458 in Gazette of India dated the 4th May, 1985, under sub-section (2) of section 64 of the Indian Veterinary Council Act, 1984.
- (14) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Oil Palm India Limited for the Year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1983-84.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1983-84, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1983-84.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1983-84.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1981-82.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptvoller and Auditor General thereon.
 - (d) (i) A statement regarding Review by the Government on the working of the Jute Corporation of India Limited, Calcutta for the year 1983-84.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) to (d) of item (19) above.
- (21) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English νειsions) of the South India Textile Research Association Coimbatore, for the year 1983-84 along with (Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association Ghaziabad, for the year 1983-84 along with Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1983-84 along with Audited Accounts.
 - (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textilc Industry's Research Association, Ahmedabad, South India Textile Research Association, Coimbatore, Northern India Textile Research Association, Ghaziabad, and Bombay Textile Research Association, Bombay, for the year 1983-84.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research As, sociation, Calcutta, for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the

- Indian Jute Industries Research Association, Calcutta, for the year 1983-84.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1983-84.
- (26) The following statements (Hindi and English versions) showing the action taken by the Government on the various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:—
 - (i) Statement No. XXVI—Fifth Session, 1981
 - (ii) Statement No. XI-Twelfth Session, 1983
 - (iii) Statement No. IX—Thirteenth Session, 1983.

Seventh Lok Sabha

- (iv) Statement No. VIII—Fourteenth Session, 1984.
- (v) Statement No. IV—Fifteenth Session, 1984.

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- (vi) Statement No. III First Session, 1985. | Eighth
- (vii) Statement No. I—Second Session, 1985 Sabha
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme,

- 1985 published in Notification No. S.O. 368 (E) in Gazette of India dated the 27th April, 1985.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1985 published in Notification No. S.O. 369 (E) in Gazette of India dated the 27th April, 1985.
- (28) A copy of Notification No. G.S.R. 405(E) (Hindi and English versions) published in Gazette of India dated the 7th May, 1985 together with an explanatory memorandum regarding rates of exchange for conversion of Australian Dollars into Indian currency or vice-versa, under section 159 of the Customs Act, 1962.
- (29) A copy of the Central Excise (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 414(E) in Gazette of India dated the 8th May, 1985 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (30) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 407 (E) to 413 (E) and 415 (E) published in Gazette of India dated the 8th May, 1985 together with an explanatory memorandum regarding concessions of excise duties announced by the Finance Minister at the consideration stage of the Finance Bill, 1985 in the Lok Sabha on the 8th May, 1985.
 - (ii) G.S.R. 416 (E) and 417 (E) published in Gazette of India dated 9th May, 1985 together with an explanatory memorandum regarding exemption to electronic valves and tubes, transistors and semi-conductor diodes and other semi-conductor devices from the whole of the duty of excise leviable thereon.
- (31) A copy of the *Review (Hindi and English versions) by the Government on the working of the National Bank for Agriculture and Rural Development for the year 1983-84.

^{*}The Annual Report was laid on the Table on 22nd March, 1985.

- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cardamom Trading Corporation Limited, Bangalore, for the year 1983-84.
 - (ii) Annual Report of the Cardamom Trading Corporation Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A statement (Hindi and English versions) correcting the reply given on 15 May, 1985 to Unstarred Question No. 6613 by Shri Mohan Lal Patel regarding exploration of minerals in Indian Ocean.
- (35) A copy of the Audited Accounts (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy for the year 1983-84.
- (36) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (37) A statement (Hindi and English versions) explaining the reasons for not laving the Annual Report and Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

6. Financial Committees—A Review

Secretary-General laid on the Table a copy (Hindi and English versions) of the Financial Committees, 1984—A Review.

7. Assent to Bill

Secretary-General laid on the Table the Constitution (Fifty-first Amendment) Bill, 1984, passed by the Houses of Parliament and assented to.

8. Matters Under Rule 377

- Shri Tapeshwar Singh raised a matter regarding need for speedy completion of the work on the project to improve and modernise the Sone Canal system in Bihar with the assistance of the World Bank.
- Shri Zainul Basher raised a matter regarding need make special allocation in Seventh Five Year Plan for over-all development of Eastern Uttar Pradesh.
- to amend the Sharda Act.
 - Shri Madan Pandey raised a matter regarding need to propagate the writings of saints like Kabir and Guru Nanak and issue commemorative stamps in their memories to create an atmosphere of communal harmony in the country.
 - Shri Nihal Singh raised a matter regarding need to take urgent steps to repair the Jawahar bridge over Yamuna river at National Highway No. 2 near Agra.
 - Shri Shanti Dhariwal raised a matter regarding need to provide all facilities to the engineers and employees of Kota Thermal Power Plant as are being provided to those working in NTPC.
 - Shri Harish Rawat raised a matter regarding need for Central Government to prepare comprehensive and long term plans to hamess the water resources of rivers in hill areas of Uttar Pradesh to meet the requirement of power.
 - Shri Ram Bahadur Singh raised a matter regarding need to construct a bridge over the Ganga river from Manjhi to Mohadi city in north Bihar.
 - Shri Suresh Kurup raised a matter regarding need to direct the management of oil refinery at Cochin to negotiate with the Employees Union to end the strike.
 - to devise ways and means to combat the situation caused by the discharge of industrial and chemical wastes by various units in Public and Private sectors in rivers and open fields.

- Shri C. P. Thakur raised a matter regarding need to increase railway facilities in Bihar particularly extension of some trains to Patna.
 - Shri Bharat Singh raised a matter regarding need to give adequate compensation, residential plots and employment to the farmers whose lands are acquired by the Delhi Administration
 - Shri D. N. Reddy raised a matter regarding need to make available Imuran, a life saving drug for kidney patients, either by re-starting production within the country or by import.
 - Shri R. P. Das raised a matter regarding need to take remedial measures for the survival of 'Swaria Paharia' tribe facing extinction.
 - for financial assistance to the Government of Orissa to help the farmers in Balasore district to amend the Famine Code.
 - Shri Somnath Rath raised a matter regarding need to survey a new railway line from Berhampur to Baudh or Sonepur in Bolangir district (Orissa).
 - Shri Chintamani Panigrahi raised a matter regarding need to direct the Punjab Government to trace 17 Dadan labourers from Orissa and to release them from contractor's bondage.
- Shri Ajoy Biswas raised a matter regarding need to sanction more funds by the Central Government for upliftment of tribals.
 - Shri Ajay Mushran raised a matter regarding need for early inclusion of Jabalpur city under National Malaria Eradication Programme.
 - garding need to exempt imported life saving drugs from custom duty and to arrange for their sale on fair price.
 - (21) Shri Jagannath Patnaik raised a matter regarding need for central assistance to meet the situation caused by cyclone in large areas of Cuttack, Balasore and some other districts of Orissa

Shri V. Sobhanadreeswara Rao raised a matter regarding need to take over the Masulipatnam-Vijayawada State Higway by the Central Government and adding it to Sholapur-Vijayawada National Highway in 1985-86.

Shri Bhattam S. M. raised a matter regarding need for representation of Andhra Pradesh artists in the Festival of India at France and U.S.A.

Shri Kammodilal Jatav raised a matter regarding need to increase the remunerative price of wheat and mustard seeds.

9. Government Bills-Passed

(i) THE COMPANIES (AMENDMENT) BILL, 1985, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 16th May, 1985, continued.

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The following members took part in the debate:—

- (1) Prof. N. G. Ranga
- (2) Shri E. Ayyapu Reddy

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

The following members took part in the debate:—

- (1) Shri E. Ayyapu Reddy
- (2) Shri Abdul Rashid Kabuli
- (3) Shri Veerendra Patil

The motion was adopted and the Bill was passed.

(ii) THE ARMS (AMENDMENT) BILL, 1985

3. B. Chavan.

The following members took part in the debate:--

- (1) Shri E. Ayyapu Reddy
- (2) Shri Keyur Bhushan
- (3) Shri Basudeb Acharia
- (4) Shri Somnath Rath
- (5) Shri H. M. Patel
 - (6) Shri Abdul Rashid Kabuli
 - (7) Shri Sriballav Panigrahi
 - (8) Shri Vijay Kumar Yadav
 - (9) Shri G. M. Banatwala

Shri S. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

10. Private Member's Resolution-Negatived

Further discussion on the following Resolution moved by Shri M. Raghuma Reddy and an amendment thereto moved on the 19th April, 1985, continued.

"This House resolves that the All India Radio and Doordarshan be converted into autonomous corporations to ensure objectively, impartiality and independence of the mass media."

The following members took part in the debate: -

- (1) Shri Chintamani Jena
- (2) Shri S. Jaipal Reddy

- (4) Shri Anoopchand Shah
- (5) Dr. G. S. Rajhans
- (6) Shri K. D. Sultanpuri
- (7) Shri Abdul Rashid Kabuli
- (8) Shri V. N. Gadgil

Shri M. Raghuma Reddy replied to the debate.

The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Resolution was negatived.

11. Private Member's Resolution—under consideration

Shri Janak Raj Gupta moved the following Resolution: —

"This House recommends to the Government to give adequate relief to farmers affected by drought in various parts of the country this year, particularly those in the State of Jammu & Kashmir, and ensure regular supply of water for irrigation and drinking purposes."

An amendment was moved by Shri Mool Chand Daga.

The following members took part in the debate:—

- (1) Dr. G. Vijaya Rama Rao
- (2) Shri Virdhi Chander Jain
- (3) Shri Chintamani Panigrahi (Speech unfinished)

The discussion was not concluded.

*12. Sitting of Lok Sabha on Saturday, 18 May, 1985

The House decided to sit also on Saturday, 18th May, 1985, for transaction of Government Business.

13. Statement by Minister

The Minister of State in the Ministry of Finance made a statement regarding treatment of Dearness Allowance sanc-

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^{*}At 3.40 P.M.

of retirement benefits for all Central Government Employees retiring on or after the 31st March, 1985.

14. Half-an-hour Discussion

Prof. Narain Chand Parashar raised a discussion on points arising out of the answer given by the Minister of State in the Ministry of Finance on the 19th April, 1985 to Starred Question No. 509 regarding streamlining of Gramin Banks.

Shri Janardhana Poojary replied to the discussion.

15 Discussion under Rule 193

Shri K. P. Unnikrishnan raised a discussion on the alleged frauds in the Nationalised Banks in their branches in India and abroad, leading to loss of hundreds of crores of rupees.

The following members took part in the debate:-

- (1) Dr. G. S. Rajhans
- (2) Shri P. Appalanarasimham
- (3) Shri Saifuddin Chowdhary
- (4) Shri Harish Rawat
- (5) Shri S. Jaipal Reddy
- (6) Shri K. S. Rao
- (7) Shri Narayan Choubey
- (8) Shri Ram Nagina Mishra
- (9) Shri Abdul Rashid Kabuli

Shri Janardhana Poojary replied to the discussion.

The discussion was concluded.

9 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 18th May, 1985)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, May 18, 1985 | Vaisakha 28, 1907 (Saka) No. 58

11 A.M.

1. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1983-84 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Reports (Hindi and English versions):—
 - (i) Report of the Singhbhum Kshetriya Gramin Bank, Sighbhum (Bihar), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (ii) Report of the Vidur Gramin Bank, Bijnor, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (iii) Report of the South Malabar Gramin Bank, Malappuram (Kerala), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (iv) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur (Madhya Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (v) Report of the Tripura Gramin Bank, Agartala, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (vi) Report of the Prathama Bank, Moradabad (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (vii) Report of the Pragjyotish Gaonlia Bank, Kamrup (Assam), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (viii) Report of the Bardhaman Gramin Bank, Burdwan (West Bengal), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (ix) Report of the Sagar Gramin Bank, 24-Parganas (W. Bengal), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (x) Report of the Arunachal Pradesh Rural Bank, Pasighat, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (xi) Report of the Basti Gramin Bank, Basti (Uttar Pradesh), for the year ended 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (xii) Report of the Uttarbanga Kshetriya Gramin Bank, Coochbehar (West Bengal), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (xiii) Report of the Marathwada Gramin Bank, Nanded for the year ended 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (xiv) Report of the Rajgarh Kshetriya Gramin Bank, Biaora (Madhya Pradesh), for the year ended 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (xv) Report of the Kapurthala-Ferozpur Kshetriya Gramin Bank, Kapurthala, for the year ended 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (xvi) Report of the Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon,

- (xvii) Report of the Kolar Gramin Bank, Kolar (Karnataka), for the year ended the 31st December, 1983, together with the Accounts and Audiors' Report thereon.
- (xviii) Report of the Vindhyavasini Gramin Bank, Mirzapur (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xix) Report of the Chhindwara-Seoni Kshetriya Gramin Bank, Chhindwara (Madhya Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xx) Report of the Sarayu Gramin Bank, Lakhimpur Kheri (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxi) Report of the Chandrapur-Gadchiroli Gramin Bank, Chandrapur (Maharashtra), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxii) Report of the Nainital-Almora Kshetriya Gramin Bank, Nainital, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxiii) Report of the Chhatrasal Gramin Bank, Orai (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxiv) Report of the Kalpatharu Grameena Bank, Tumkur, (Karnataka), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxv) Report of the Dewas-Shajapur Kshetriya Gramin Bank, Dewas (Madhya Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (xxvi) Report of the Kakathiya Grameena Bank, Hanamkonda, (Andhra Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxvii) Report of the Aurangabad-Jalna Gramin Bank, Aurangabad, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxviii) Report of the Cachar Gramin Bank, Silchar (Assam), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxix) Report of the Aligarh Gramin Bank, Aligarh, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxx) Report of the Etah Gramin Bank, Etah, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxxi) Report of the Raigarh Kshetriya Gramin Bank, Raigarh (Madhya Pradesh), for the year ended the 31st December, 1983 together with the Accounts and Auditors' Report thereon
- (xxxii) Report of the Rushikulya Gramya Bank, Ganjam (Orissa), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxxiii) Report of the Gomti Gramin Bank, Jaunpur (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxxiv) Report of the Siwan Kshetriya Gramin Bank, Rajbanshi Nagar, Siwan, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (xxxv) Report of the Alwar Bharatpur Anchalik Gramin Bank, Bharatpur, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxxvi) Report of the Devi Patan Kshetriya Gramin Bank, Gonda (Uttar Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxxvii) Report of the Ka Bank Nogkyndong Ri Khasi Jaintia, Shilling for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon
- (xxxviii) Report of the Gopalgani Kshetriya Gramin Bank, Gopalganj (Bihar), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xxxix) Report of the Fatehpur Kshetriya Gramin Bank, Fatehpur (Uttar Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xl) Report of the Banaskantha-Mehsana Gramin Bank, Patan (Gujarat), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xli) Report of the Damoh-Panna-Sagar, Regional Rural Bank, Damoh, (M.P.), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xlii) Report of the Durg-Rajnandgaon Gramin Bank, Rajnandgaon (Madhya Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xliii) Report of the Allahabad Kshetriya Gramin Bank, Allahabad for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (xliv) Report of the Kashi Gramin Bank, Varanasi (Uttar Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xlv) Report of the Kshetriya Kisan Gramin Bank, Mainpuri (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xlvi) Report of the Etawah Kshetriya Gramin Bank, Etawah (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xlvii) Report of the Samastipur Kshetriya Gramin Bank, Samastipur (Bihar), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (xlviii) Report of the Kisan Gramin Bank, Budaun (Uttar Pradesh) for the year ended the 31st December 1983, together with the Accounts and Auditors' Report thereon.
- (xlix) Report of the Bareilly Kshetriya Gramin Bank, Bareilly (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (1) Report of the Surguja Kshetriya Gramin Bank, Ambikapur (Madhya Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (li) Report of the Sree Anantha Grameena Bank, Anantapur (Andhra Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lii) Report of the Krishna Grameena Bank, Gulbarga (Karnataka), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (liii) Report of the Hardoi-Unnao Gramin Bank, Hardoi (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (liv) Report of the Pandyan Grama Bank, Sattur (Tamin Nadu), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr (Bihar), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lvi) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (Ivii) Report of the Kshetriya Gramin Bank Hoshangabad, Hoshangabad (Madhya Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lviii) Report of the Cuttack Gramya Bank, Cuttack (Orissa), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lix) Report of the Champaran Kshetriya Gramin Bank, Motihari (Bihar), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lx) Report of the Barabanki Gramin Bank, Barabanki (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lxi) Report of the Malaprabha Grameena Bank, Mruthvunjayanagara (Karnataka), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (lxii) Report of the Ballia Kshetriya Gramin Bank, Ballia (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lxiii) Report of the Bhagirath Gramin Bank, Sitapur (Uttar Pradesh), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxiv) Report of the Cauvery Grameena Bank, Mysore, for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxv) Report of the Puri Gramya Bank, Pipli (Orissa), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxvi) Report of the Mayurakshi Gramin Bank, Birbhum (West Bengal), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxvii) Report of the Jaipur Nagaur Anchali Gramin Bank, Jaipur (Rajasthan), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

2. Messages from Rajya Şabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1985 passed by Lok Sabha on the 10th May, 1985.
- (ii) That at its sitting held on the 17th May, 1985, Rajya Sabha agreed without any amendment to the Andhra Pradesh Legislative Council (Abolition) Bill, 1985, passed by Lok Sabha on the 16th May, 1985.

3. Government Bills—Introduced

(i) The terrorist and disruptive activities (prevention) Bill, 1985.

The motion for leave to introduce the Bill moved by Shri Asoke Kumar Sen, was opposed. The motion was adopted and the Bill was introduced.

- (ii) The securities contracts (regulation) amendment Bill, 1985.
- *4. Sitting of Lok Sabha on Monday, 20 May, 1985
 The House decided to sit also on Monday, 20th May, 1985, for transaction of Government Business.

5. Matters under Rule 377

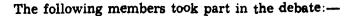
- (1) Shri Braja Mohan Mohanty raised a matter regarding need to provide drinking water to the drought affected areas of Orissa.
- (2) Shri K. Kunjambu raised a matter regarding need to take steps to avoid the impending closure of L.P.G. cylinder manufacturing unit in Kerala.
- (3) Shri K. Pradhani raised a matter regarding need to set up a high power transmission T.V. Centre at Bariguma in Orissa.
- (4) Shri P. Namgyal raised a matter regarding need for declaring residents of Ladakh region of J&K State as Scheduled tribe under article 342 of the Constitution.
- (5) Shri P. Penchallaih raised a matter regarding need to sanction necessary funds for early completion of Somshila Project in Andhra Pradesh.
- (6) Shri Saif-ud-Din Soz raised a matter regarding need to remove difficulties caused to passengers by introduction of computerised reservations in Indian Airlines.
- (7) Smt. Kishori Sinha raised a matter regarding need to institute an enquiry into non-use and neglect of 'Hospitals on wheels', obtained from abroad.

6. Government Bill—Passed

THE SECURITIES CONTRACTS (REGULATION) AMENDMENT BILL, 1985.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

^{*}At 11.29 A.M.



- (1) Shri C. Madhav Reddy
- (2) Shri H. M. Patel

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- (3) Smt. Geeta Mukherjee
- (4) Dr. G. S. Rajhans
- (5) Shri Amal Datta
- (6) Shri Ram Pyare Panika

Shri Janardhana Poojary replied to the debate.

The motion for consideration of the Bill was adopted.

(LOK SABHA ADJOURNED AT 12.16 P.M. AND RE-ASSEMB-LED AT 2.02 P. M.)

The clause-by-clause consideration of the Bill was taken up. Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed. 2.04 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON MONDAY, THE 20TH MAY, 1985)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, May 20, 1985/Vaisakha 30, 1907 (Saka)

No. 59

11 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the National Cadet Corps (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.R.O. 94 in Gazette of India dated the 11th May, 1985, under sub-section (3) of section 13 of the National Cadet Corps Act, 1948.
 - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management Society, Bhopal, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management Society, Bhopal, for the year 1983-84.
 - (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management Society, Bhopal, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management Society, Bhopal, for the year 1982-83.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

2. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (1) That at its sitting held on the 17th May, 1985, Rajya Sabha agreed without any amendment to the Tea Companies (Acquisition and Transfer of Sick Tea Units) Bill, 1985, passed by Lok Sabha on the 14th May, 1985.
- (2) That at its sitting held on the 17th May, 1985, Rajya Sabha agreed without any amendment to the Coinage (Amendment) Bill, 1985, passed by Lok Sabha on the 15th May, 1985.

3. Assent to Bill

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Secretary-General laid on the Table the Appropriation (No. 4) Bill, 1985, passed by the Houses of Parliament during the current session and assented to.

4. Matters under Rule 377

- (1) Shri Somnath Rath raised a matter regarding need to take urgent measures to check large scale deforestation.
- (2) Shri V. S. Vijayaraghavan raised a matter regarding need to get the Supreme Court's stay order vacated on provident fund in the beedi industry.
- (3) Shri Birbal raised a matter regarding need to provide rehabilitation grant and compensation by the Union Government to farmers affected by water-logging in Suratgarh area of Rajasthan due to seepage from Indira Gandhi Canal.
- (4) Shri Virdhi Chander Jain raised a matter regarding need to complete the work of laying broad gauge line linking Pathankot to Barmer in Rajasthan border.
- (5) Shri Braja Mohan Mohanty raised a matter regarding need to take appropriate measures to check rising prices and to streamline the distribution system.

- (6) Shri S. M. Guraddi raised a matter regarding need to provide immediate relief and financial assistance to the drought affected people in Karnataka.
 - (7) Shri Narayan Choubey raised a matter regarding need to take steps to solve the problems of teachers at I.I.T., Kharagpur.
 - (8) Shri Basudeb Acharia raised a matter regarding need to take over the textile mills of Modinagar.
 - (9) Prof. N. G. Ranga raised a matter regarding need for the Central Government to take measures to purchase surplus paddy from peasants in Andhra Pradesh and to put moratorium on payment of debts.
 - (10) Shri P. Namgyal raised a matter regarding need to provide one T.V. set along with a satellite T.V. antenna to each Panchayat in tribal and hilly villages.
 - (11) Shri Aziz Qureshi raised a matter regarding need for financial assistance by Central Government to start relief work for providing drinking water in some drought affected areas of Madhya Pradesh.
 - (12) Prof. P. J. Kurien raised a matter regarding need to put a moratorium on all loans taken by pepper cultivators and to abolish export duty.
 - (13) Shri Harish Rawat raised a matter regarding need to extend crop insurance scheme to fruits and vegetables.
 - (14) Shri Shanti Dhariwal raised a matter regarding need to make drastic changes in the management of Keshoray Patan Sugar Mill in Bundi district of Rajasthan.
 - (15) Smt. Vidyavati Chaturvedi raised a matter regarding need to start work immediately on Lalitpur-Banda railway line.

5. Government Bill—passed

THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) BILL, 1985

The motion for consideration of the Bill was moved by Shri Asoke Kumar Sen.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st July, 1985 was moved by Smt. Geeta Makherjee.

Two amendments for reference of the Bill to a Select Committee were moved by Sarvashri Basudeb Acharia and Satyagopal Misra.

· Acres

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The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri Chandra Pratap Narain Singh
- (3) Shri Jagannath Rao
- (4) Shri N. Tombi Singh
- (5) Shri Amal Datta
- (6) Shri S. B. Sidnal
- (7) Shri Chiranji Lal Sharma
- (8) Shri Mool Chand Daga
- (9) Prof. Madhu Dandavate
- (10) Shri G. L. Dogra
- (11) Shri A. Charles
- (12) Shri Zainul Basher
- (13) Smt. Geeta Mukherjee
- (14) Shri P. Kolandaivelu
- (15) Shri S. B. Chavan
- (16) Shri G. G. Swell
- (17) Smt. Krishna Sahi
- (18) Prof. Saif-ud-Din Soz
- (19) Shri Shyam Lal Yadav
- (20) Shri P. Chidambaram
- (21) Smt. Vijayanthimala Bali
- (22) Shri Piyus Tirky
- (23) Chaudhary Ram Parkash
- (24) Shri C. Janga Reddy
- (25) Shri Banwari Lal Purohit
- (26) Shri P. Namgyal

Shri Asoke Kumar Sen replied to the debate.

The amendment for circulation of Bill for the purpose of eliciting opinion thereon, was withdrawn by leave of the House.

Two amendments for reference of the Bill to a Select Committee were negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up:

Clauses 2 and 3 were adopted.

Clauses 4 and 5 were adopted as amended.

Clauses 6 to 17 were adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke Kumar Sen.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned Sine Die at 6.55 P.M.)

SUBHASH C. KASHYAP, Secretary-General.